

**Fourteenth Lok Sabha**  
**IV Session (25/02/2005 to 13/05/2005)**

LOK SABHA

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Bulletin-Part I  
**(Brief Record of Proceedings)**

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**Friday, February 25, 2005/Phalguna 6, 1926**  
**(Saka)**

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**No. 49**

12.47 P.M.

**1. National Anthem**

The National Anthem was played.

12.48 P.M.

**2. President's Address**

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of the Parliament assembled together on the 25<sup>th</sup> February, 2005.

**3. Obituary References**

The Speaker made references to the passing away of Shri P.V. Narasimha Rao, former Prime Minister, Shri K.S.Ramaswamy, a member of Second and Sixth Lok Sabhas, Shri V. Arunachalam, a member of Sixth Lok Sabha, Shri Krishna Prakash Tiwari, a member of Seventh Lok Sabha and Shri Haribhau Shankar Mahale, a member of Sixth, Ninth and Thirteenth Lok Sabhas.

The Speaker also made reference to the Tsunami tragedy which wreaked havoc in several countries of South-East Asia and in the coastal areas of Andhra Pradesh, Kerala, Pondicherry, Tamil Nadu and the Andaman and Nicobar Islands in India, causing widespread loss of lives and property.

He also made references to the tragic incident of stampede at Kalubai Temple in Mandradevi in Satara district of Maharashtra on 25 January, 2005, in which 278 pilgrims were killed, and the tragic loss of more than two hundred lives due to avalanches and landslides in the State of Jammu and Kashmir.

He further made reference to the earthquake which hit Zarand in Iran on 22 February, 2005 causing loss of a large number of lives and immense damage to property.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

1.01 P.M.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the 'Economic Survey 2004-2005' (Hindi and English versions).
- (2) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution: -
  - (i) The Patents (Amendment) Ordinance, 2004 (No. 7 of 2004), promulgated by the President on the 26<sup>th</sup> December, 2004, together with a Corrigendum thereto (in Hindi version only).

- (ii) The Pension Fund Regulatory and Development Authority Ordinance, 2004 (No. 8 of 2004), promulgated by the President on the 29<sup>th</sup> December, 2004, together with a Corrigendum thereto (in Hindi version only).
- (iii) The Central Excise Laws (Amendment and Validation) Ordinance, 2005 (No. 1 of 2005), promulgated by the President on the 25<sup>th</sup> January, 2005, together with a Corrigendum thereto (in Hindi version only).

## **5. Report of Standing Committee on Finance**

Maj. Gen (Retd.) B.C. Khanduri, AVSM laid the \*Fourteenth Report (Hindi and English versions) of the Standing Committee on Finance on the Widening of Tax Base and Evasion of Tax.

## **6. Reports of Standing Committee on Finance**

Maj. Gen (Retd.) B.C. Khanduri , AVSM presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:

- (1) Eleventh Report on the Chartered Accountants (Amendment) Bill, 2003;
- (2) Twelfth Report on the Cost & Works Accountants (Amendment) Bill, 2003;
- (3) Thirteenth Report on the Company Secretaries (Amendment) Bill, 2003; and
- (4) Fifteenth Report on the Credit Information Companies (Regulation) Bill, 2004.

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\*This Report was presented to Hon'ble Speaker on 10<sup>th</sup> February, 2005 under Direction 71A when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the fourteenth Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

## **7. Report of Standing Committee on Petroleum and Natural Gas**

Shri Jai Prakash (Hissar) presented a copy of the Fourth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2004-05) on Action Taken by the Government on the recommendations contained in the First

Report (Fourteenth Lok Sabha) of the Committee on 'Demands for Grants (2004-05) of the Ministry of Petroleum and Natural Gas'.

1.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday the 26<sup>th</sup> February, 2005)

**G.C. MALHOTRA,**

**Secretary-General.**

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# Bulletin-Part I

(Brief Record of Proceedings)

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Saturday, February 26, 2005/Phalguna 7, 1926 (Saka)

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No. 50

**11.00 A.M.**

**1. Budget (Railways) – 2005-2006**

Shri Lalu Prasad presented a statement of the estimated receipts and expenditure of the Government of India for the year 2005-2006 in respect of Railways.

**12.55 P.M.**

**2. Papers Laid on the Table**

The following papers were laid on the Table:-

A copy of the Interim Report of the High Level Committee ( English version in two volumes) submitted by Hon'ble Justice Umesh C. Banerjee, former Judge, Supreme Court of India.

Statement (Hindi and English versions) indicating the reasons for not simultaneously laying the Hindi version of the papers mentioned at (1) above.

A copy of the Report (Hindi and English versions) of the Twelfth Finance Commission (2005-10) together with an Explanatory Memorandum showing action taken thereon, under article 281 of the Constitution.

**3. Assent to Bills**

Secretary-General laid on the Table the following five Bills

passed by the Houses of Parliament during the third Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 2<sup>nd</sup> December, 2004:-

(1) The Customs and Central Excise Laws (Repeal) Bill, 2004;

(2) The Appropriation (Railways) No. 4 Bill, 2004;

(3) The Appropriation (No.4) Bill, 2004;

(4) The Delegated Legislation Provisions (Amendment) Bill, 2004; and

(5) The Central Excise Tariff (Amendment) Bill, 2004.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following seven Bills passed by the Houses of Parliament and assented to by the President:-

The Banking Regulation (Amendment) and Miscellaneous Provisions Bill, 2004;

The Prevention of Terrorism (Repeal) Bill, 2004;

The Special Tribunals (Supplementary Provisions) Repeal Bill, 2004;

The Unlawful Activities (Prevention) Amendment Bill, 2004;

The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2004;

The Securities Laws (Amendment) Bill, 2004; and

The National Commission for Minority Educational Institutions Bill, 2004.

12.56 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 28<sup>th</sup> February, 2005)*

**G.C. MALHOTRA,**

**Secretary-General.**

# LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, February 28, 2005/Phalguna 9, 1926 (Saka)

No. 51

11.00 A.M.

## 1. Oath

Sarvashri Shankhlal Majhi and Dharmendra Yadav took the oath in Hindi, signed the Roll of Members and took their seats in the House.

11.05 A.M.

## 2. The Budget (General) – 2005-2006

Shri P.Chidambaram presented a statement of the estimated receipts and expenditure of the Government of India for the year 2005-2006.

12.54 P.M.

**3. SHRI P. CHIDAMBARAM** to lay on the Table the following Statements under sections 3 (1) and 7 (3) of the Fiscal Responsibility and Budget Management Act, 2003 : -

- (i) Medium Term Fiscal Policy Statement;
- (ii) Fiscal Policy Strategy Statement;
- (iii) Macro Economic Framework Statement; and
- (iv) Statement under Section 7 of Fiscal Responsibility and Budget Management Act.

## 4. Government Bill - Introduced

The Finance Bill, 2005.

## 5. Report of the Business Advisory Committee

Shri Ghulam Nabi Azad presented the Seventh Report of the Business Advisory Committee.

12.55 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1<sup>st</sup>  
March, 2005)*

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**G.C. MALHOTRA,**  
*Secretary-General*

## **LOK SABHA**

Bulletin-Part I

### **(Brief Record of Proceedings)**

**Tuesday, March 1, 2005/Phalguna 10, 1926 (Saka)**

**No. 52**

11.00 A.M.

#### **1. Questions**

Due to submissions made by members during Question Hour on the notice of Adjournment Motion regarding dismissal of the duly elected Government of Goa by the Governor of the State, Starred Questions could not be called for oral answers. Starred Question Nos. 1-20 put down in the order paper were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1-212 would be printed in official report for the day.

11.01 A.M.

#### **2. Adjournment Motion – Ruling by the Speaker**

The Speaker heard Shri L.K. Advani, Leader of the Opposition and Shri Pranab Mukherjee, Leader of the House, on the admissibility of the notice of Adjournment Motion regarding ‘the dismissal of the duly elected Government of Shri Manohar Parrikar, Chief Minister of Goa, by the Governor of the State.’

***(Due to interruptions in the House, Lok Sabha adjourned at 11.15 A.M. and re-assembled at 11.30 A.M.)***

Thereafter, the Speaker gave the following ruling:-

“I have received a notice from Shri L.K. Advani expressing his intention to move an Adjournment Motion regarding the dismissal of the duly elected government of Shri Manohar Parrikar, Chief Minister of Goa, by the Governor of the State.

I have heard hon. Shri Advani and some hon. Members on the issue of admissibility of the notice. As per Rule 56 of the Rules of Procedure and Conduct of Business in Lok Sabha, Adjournment Motion is an extraordinary device, which, if admitted, leads to setting aside the normal business of the House for discussing a definite matter of urgent public importance.

Rule 56 has to be read in consonance with sub-rules (vii) and (viii) of Rule 58, and such a reading would make it clear that the right to move the Adjournment Motion in the House for the purpose of discussing a definite matter of urgent public importance shall be subject to the following strictions :

" The motion shall not deal with any matter which is under adjudication by a court of law having jurisdiction in any part of India; and the motion shall not raise any question, which under the Constitution or these rules, can only be raised on a distinct motion by a notice given in writing to the Secretary-General."

I have to inform the House that I have a communication from the Government informing that a Writ Petition (C) No.78 of 2005 – Manohar Parrikar Vs State of Goa and Others, in this regard, is under consideration of the Hon'ble Supreme Court. The matter is sub judice.

I may also inform the House that on an earlier occasion, i.e. on 27 November, 1996, notices of Adjournment Motion, given by Shri Atal Bihari Vajpayee, the then Leader of the Opposition, and five other hon. Members seeking to raise issues inter-alia relating to the alleged unconstitutional action of the Governor of Uttar Pradesh and continuation of the President's rule in the State were also disallowed by the Chair inter alia on the ground that the matter was sub judice in the Allahabad High Court.

As per Kaul and Shakhder, Page 512, it has been held by the Speakers from time to time that conduct of the Governor of a State could not be raised by way of an Adjournment Motion.

In view of these facts, I withhold my consent to the notice of Adjournment Motion.”.

Thereafter, the House was adjourned for the day.

11.33 A.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2<sup>nd</sup> March, 2005)*

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**G.C. MALHOTRA,**  
*Secretary-General.*

# Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, March 2, 2005/Phalguna 11, 1926 (Saka)

No. 53

11.00 A.M.

## 1. Questions

Due to submissions made by members during Question Hour regarding the alleged delay by the Governor in inviting the NDA to form the Government in Jharkhand and subsequent interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 21-40 put down in the order paper were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 213-442 would be printed in official report for the day.

11.01 A.M..

## 2. Submission by Member

To the submission made by Shri L.K. Advani regarding the alleged delay by the Governor in inviting the NDA to form the Government in Jharkhand, Shri Ghulam Nabi Azad responded.

**(Due to interruptions in the House, Lok Sabha adjourned at 11. 40 A.M. and re-assembled at 12.00 Noon)**

## 3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Statement (Hindi and English versions) regarding modification of the Award given by the Board of Arbitration in CA Reference No. 1 of 1998 under the Joint Consultative Machinery and Compulsory Arbitration in respect of the pay scales for the post of Computer in the Office of Registrar General, India.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

(i) The Indo-Tibetan Border Police Force Armourer Cadre (Group 'C' Posts) Recruitment (Amendment) Rules, 2004 published in Notification No. G.S.R. 802(E) in Gazette of India dated the 10<sup>th</sup> December, 2004.

(ii) The Indo-Tibetan Border Police Force Veterinary Cadre (Group 'C' Posts) Recruitment (Amendment) Rules, 2004 published in Notification No. G.S.R. 805(E) in Gazette of India dated the 13<sup>th</sup> December, 2004.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2002-2003, together with Audit Report thereon, under section 26 of the National Capital Region Planning Board Act, 1985.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (7) A copy to lay on the Table a copy of the Merchant Shipping (Sailing Vessels) Amendment, Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 27 (E) in Gazette of India dated the 14<sup>th</sup> January, 2005 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (8) A copy to lay on the Table a copy of the Technology Development Board (Terms and Conditions of service of the Secretary and Employees) Amendment Regulations, 2005 (Hindi and English Versions) published in Notification No. F.No. TDB/Admn.1(7)(30/02-03) in Gazette of India dated the 18<sup>th</sup> January, 2005 under section 23 of the Technology Development Board Act, 1995.
- (9) A copy to lay on the Table a copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-
- (1) The 53<sup>rd</sup> Annual Report of the Union Public Service Commission, New Delhi, for the year 2002-2003.
- (2) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.
- (3) A copy of the Notification No. G.S.R. 7 published in gazette of India dated the 8<sup>th</sup> January, 2005 containing corrigendum to the Notification No. G.S.R. 364 dated the 12<sup>th</sup> October, 2003 issued under the All India Services Act, 1951.
- (10) A copy to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-
- (1) The Telecommunication (Broadcasting and Cable Services) Interconnection Regulation, 2004 (13 of 2004) published in Notification No. F.No. 8-26/2004-B & CS dated the 10<sup>th</sup> December, 2004.
- (2) The Registrar of Interconnect Agreements (Broadcasting and Cable Services) Regulation, 2004 (15 of 2004) published in Notification No. F.No. 5-29/2004-B & CS dated the 31<sup>st</sup> December, 2004.
- (3) The Telecommunication Interconnection Usage Charges (Fourth Amendment) Regulation (1 of 2005) published in Notification No 409-8/2004-FN dated the 10<sup>th</sup> January, 2005.
- (4) The Registrar of Interconnect Agreements (Second Amendment) Regulation, 2004 (14 of 2004) published in Notification No. F.No. 11-11/2004-B & CS dated the 17<sup>th</sup> January, 2005.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:
- (i) S.O. 1341 (E) published in Gazette of India dated 8<sup>th</sup> December, 2004 making certain amendments in the Notification No. S.R.O. 1181 dated the 4<sup>th</sup> April, 1957
- (ii) S.O. 1396 (E) published in Gazette of India dated 20<sup>th</sup> December, 2004 making certain amendments in the Notification No. S.R.O. 1181 dated the 4<sup>th</sup> April, 1957
- (iii) S.O. 64 (E) published in Gazette of India dated 18<sup>th</sup> January, 2005 making certain amendments in the Notification No. S.R.O. 1181 dated the 4<sup>th</sup> April, 1957
- (iv) S.O. 110 (E) published in Gazette of India dated 22<sup>nd</sup> January, 2004 making certain amendments in the Notification No. S.O. 602(E) dated the 28<sup>th</sup> June, 2001
- (v) S.O. 144 (E) published in Gazette of India dated 30<sup>th</sup> January, 2004 regarding levy on four-laned stretch on National Highway No. 5, in the State of Andhra Pradesh.
- (vi) S.O. 147 (E) published in Gazette of India dated 30<sup>th</sup> January, 2004 regarding levy of fee on four-laned stretch of National Highway No. 5 (Jagatpur to Chandikole section) in the State of Orissa.

- (vii) S.O. 674 (E) published in Gazette of India dated 10<sup>th</sup> June, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Tindivanam-Villupuram-Trichy Section) in the State of Tamil Nadu.
- (viii) S.O. 680 (E) published in Gazette of India dated 11<sup>th</sup> June 2004, making certain amendments in the Notification No. S.O. 1096(E) dated the 24<sup>th</sup> September, 2003.
- (ix) S.O. 702 (E) published in Gazette of India dated 18<sup>th</sup> June, 2004 regarding acquisition of land for maintenance, manangement or operation (widening) of National Highway No. 2 (Delhi-Kanpur Section) in Kanpur Nagar and Kanpur Dehat Districts in the State of Uttar Pradesh.
- (x) S.O. 761 (E) published in Gazette of India dated 2<sup>nd</sup> July 2004, making certain amendments in the Notification No. S.O. 1119(E) dated the 29<sup>th</sup> September, 2003.
- (xi) S.O. 762 (E) published in Gazette of India dated 2<sup>nd</sup> July 2004, making certain amendments in the Notification No. S.O. 1120(E) dated the 29<sup>th</sup> September, 2003.
- (xii) S.O. 763 (E) published in Gazette of India dated 2<sup>nd</sup> July 2004, making certain amendments in the Notification No. S.O. 1121(E) dated the 29<sup>th</sup> September, 2003.
- (xiii) S.O. 1363 (E) published in Gazette of India dated 27<sup>th</sup> November 2003, regarding acquisition of land for building bypass on National Highway No. 8 (Harmara to Chandwaji Jaipur bypass) in the State of Rajasthan

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv to xiii) of (1) above.

(13) A copy each of the following Notifications (Hindi and English versions) issued under sections 1, 3 and 5 of the Control of National Highways (Land and Traffic) Act, 2002:-

- (i) S.O. 1395 (E) published in Gazette of India dated 20<sup>th</sup> December, 2004 establishing eight National Highways Tribunals and defining their jurisdiction mentioned therein.
- (ii) S.O. 76 (E) published in Gazette of India dated 20<sup>th</sup> January, 2005 establishing the National Administration limits of the Highway defining their jurisdiction mentioned therein.
- (iii) S.O. 96 (E) published in Gazette of India dated 27<sup>th</sup> January, 2005 appointing the 27<sup>th</sup> day of January, 2005 as the date on which the Control of National Highways (Land and Traffic) Act, 2002 shall come into force.

- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2003-2004.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(16) A copy to lay on the Table a copy of the National Human Rights Commission (Group "A" and Group "B" Posts) Recruitment (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 840 (E) in Gazette of India dated the 28<sup>th</sup> December, 2004 under sub-section (3) of section 40 of the Protection of Human Rights Act, 1993.

- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organizations, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organizations, New Delhi, for the year 2003-2004.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(19) A copy of the Patents (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. S.O. 1418 (E) in Gazette of India dated the 28<sup>th</sup> December, 2004 under section 160 of the Patents Act, 1970.

#### **4. Minutes of Committee on Absence of Members from the Sitzings of the House**

Shri Rajesh Verma laid on the Table minutes (Hindi and English versions) of the 2<sup>nd</sup> sitting of the Committee on Absence of Members from the sittings of the House held on 22 December, 2004.

#### **5. Reports of Standing Committee on Agriculture**

Prof. Ram Gopal Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

- (1) Fifth Report on Action Taken by the Government on the Recommendations/Observations contained in the First Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2004-05) relating to the Ministry of Agriculture (Department of Agriculture and Cooperation);
- (2) Sixth Report on Action Taken by the Government on the Recommendations/ Observations contained in the Second Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2004-05) relating to Ministry of Agriculture ( Department of Agricultural Research and Education);
- (3) Seventh Report on Action Taken by the Government on the Recommendations/ Observations contained in the Third Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2004-05) relating to Ministry of Agriculture ( Department of Animal Husbandry and Dairying); and
- (4) Eighth Report on Action Taken by the Government on the Recommendations/ Observations contained in the Fourth Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2004-05) relating to Ministry of Food Processing Industries.

#### **6. Reports of Standing Committee on Energy**

Shri Ajay Chakraborty presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2004-05):-

- (1) Third Report on Action Taken by the Government on the recommendations contained in the First Report on Demands for Grants (2004-05) of the Ministry of Power; and
- (2) Fourth Report on Action Taken by the Government on the recommendations contained in the Second Report on Demands for Grants (2004-05) of the Ministry of Non-Conventional Energy Sources.

#### **7. Reports of Standing Committee on Railways**

Shri Basudeb Acharia presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Railways (2004-05):-

- (1) Sixth Report on 'Rail Network in North East Region – Expansion and Investment'; and
- (2) Seventh Report on 'Action taken by the Government on the recommendations/observations contained in the 1<sup>st</sup> Report (14<sup>th</sup> Lok Sabha) of the Committee on Demands for Grants 2004-05 of the Ministry of Railways'.

#### **8. Report of Standing Committee on Home Affairs**

Shri Naveen Jindal laid on the Table a copy of One-Hundred Eleventh Report on Criminal Law (Amendment) Bill, 2003 (Hindi and English versions) of the Standing Committee on Home Affairs.

**9. Evidence tendered before the Standing Committee on Home Affairs**

Shri Naveen Jindal laid on the Table a copy of the Evidence tendered before the Standing Committee on Home Affairs on Criminal Law (Amendment) Bill, 2003.

**10. Reports of Standing Committee on Human Resource Development**

Smt. P. Satheedevi laid on the Table a copy each (Hindi and English versions) of the following Reports of Standing Committee on Human Resource Development:

- (1) One Hundred Fifty-fourth Report on the Functioning of Navodaya Vidyalayas;
- (2) One Hundred Fifty-fifth Report of the Standing Committee on Human Resource Development on Action Taken by Government on the recommendations/observations contained in the 149<sup>th</sup> Report on Demands for Grants (2004-2005) of the Department of Elementary Education and Literacy; and
- (3) One Hundred Fifty-sixth Report of the Standing Committee on Human Resource Development on Action Taken by Government on the recommendations/observations contained in the 151<sup>st</sup> Report on Demands for Grants (2004-2005) of the Department of Women and Child Development.

**11. Motions for Elections to Committees**

- (i) Shri C. Kuppusami moved the following motion:-

“That the members of this House do proceed to elect in the \_\_\_\_\_ manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1<sup>st</sup> May, 2005 and ending on the 30<sup>th</sup> April, 2006.”

The motion was adopted.

- (ii) Shri Rupchand Pal moved the following motion: -

“That the members of this House do proceed to elect in the manner required \_\_\_\_\_ by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1<sup>st</sup> May, 2005 and ending on the 30<sup>th</sup> April, 2006.”

The motion was adopted.

- (iii) Shri Rupchand Pal moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1<sup>st</sup> May, 2005 and ending on the 30<sup>th</sup> April, 2006 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

**12. Motion For Election To Tea Board**

Shri K.H. Muniappa on behalf of Shri E.V.K.S. Elangovan moved the following motion :-

“That in pursuance of section 4 (3) (f) of the Tea Act, 1953 read with rules 4(1) (b) and 5(1) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

**13. Motion regarding Seventh Report of the Business Advisory Committee**

Shri Ghulam Nabi Azad moved the following motion:-

“That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 28<sup>th</sup> February, 2005.”

The motion was adopted.

**14. Matters under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri S.K. Kharventhan regarding need to grant early clearance to the proposal of Government of Kerala for laying a new approach track and strengthening the existing track to Sabarimala Temple.
- (2) Shri Gurjeet Singh Rana regarding need for setting up of Special Economic Zone at Jalandhar.
- (3) Shri Narsing H. Suryawanshi regarding need to amend article 371 of the Constitution for enabling region-wise reservations in jobs and admissions to educational institutions in Karnataka.
- (4) Shri Madan Lal Sharma regarding need to undertake suitable relief measures in the disaster affected areas of Jammu and Kashmir.
- (5) Shri Kishan Singh Sangwan regarding need to take steps to ensure remunerative prices to cotton growers of Haryana.
- (6) Shri Kashiram Rana regarding need to constitute a Legislative Assembly for Daman, Silvassa and Diu.
- (7) Shri Lakshman Singh regarding need to review the decision to permit foreign direct investment in the retail sector.
- (8) Shri Chandramani Tripathi regarding need to release the central funds earmarked for various developmental programmes in Madhya Pradesh.
- (9) Shri P. Rajendran regarding need to extend all possible assistance to the Government of Kerala to address the problems of workers engaged in traditional industries in the State.
- (10) Shri Paras Nath Yadav regarding need to formulate a comprehensive plan for construction of new National Highways and widening of existing National Highways in U.P.
- (11) Shri Rajesh Kumar Manjhi regarding need to formulate special schemes for upliftment of the Manjhi community in Bihar.
- (12) Shri Bhal Chandra Yadav regarding need for construction of a bridge on river Saryu at Bidharghat in Khalilabad Parliamentary Constituency, U.P.
- (13) Shri D. Venugopal regarding need to constitute district level committees under the Chairmanship of the area M.P. to supervise implementation of Central Government Sponsored Welfare Schemes.
- (14) Shri Anandrao V. Adsul regarding need to undertake a fresh feasibility study for laying a rail line between Shegaon – Khamgaon and Jalana in Maharashtra.
- (15) Shri A. Ravichandran regarding need to commence with the gauge conversion work on Virudhunagar – Manamadurai route by allocating adequate funds.

(Due to interruptions in the House, Lok Sabha adjourned at 12.48 P.M. and re-assembled at 2.00 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.04 P.M. and re-assembled at 2.30 P.M.)

2.42 P.M.

15. **Motion of Thanks on the President's Address**

**Time allotted: 12 hrs.**

**Time taken: 04 Mts.**

**Balance: 11 Hrs. 56 Mts.**

\*Shri Pawan Kumar Bansal moved the following motion:-

“That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 25, 2005.’”

\*\*Shri Ajay Maken seconded the motion.

The discussion was not concluded.

**(Due to interruptions in House, Lok Sabha adjourned for the day)**

2. 46 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 3<sup>rd</sup> March, 2005)*

**Secretary-General.**

**G.C. MALHOTRA,**

.....  
\*He also laid some portion of his written speech on the Table

\*\* Written speech was laid on the Table

# **LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Thursday, March 3, 2005/Phalguna 12, 1926 (Saka)**

**No. 54**

**11.00 A.M.**

*(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 11.30 A.M.)*

*(Due to continued interruptions in the House, Lok Sabha adjourned for the day)*

**11.32 A.M.**

***(Lok Sabha adjourned till 11 A.M. on Friday, the 4<sup>th</sup> March, 2005)***

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**G.C. MALHOTRA,**

*Secretary-General.*

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Friday, March 4, 2005/Phalguna 13, 1926 (Saka)**

**No. 55**

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned *for the day*)

11.07 A.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9<sup>th</sup> March, 2005)*

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**G.C. MALHOTRA,**

*Secretary-General.*

# LOK SABHA

Bulletin-Part I

**(Brief Record of Proceedings)**

**Wednesday, March 9, 2005/Phalguna 18, 1926 (Saka)**

**No. 56**

11.00 A.M.

## **1. Starred Questions**

Starred Question Nos. 81, 83, 84 and 86 were orally answered. Replies to Starred Question Nos. 82, 85 and 87-100 were laid on the Table.

## **2. Unstarred Questions**

As the House adjourned on Thursday, the 3<sup>rd</sup> and Friday the 4<sup>th</sup> March, 2005, without transacting any business, the replies to Starred Question Nos. 41 – 60 and 61 – 80 respectively, were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 443 – 672 and 673 – 879 would also be printed in the Official Report of the day.

Replies to Unstarred Question Nos. 880 – 1109 were laid on the Table.

## **3. Papers laid on the Table**

(1) A copy of the Railways (Opening for Public Carriage of Passengers) (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 44 (E) in Gazette of India dated the 28th January, 2005 under section 199 of the Railways Act, 1989, together with a Corrigendum thereto published in Notification No. G.S.R. 76 (E) dated the 16th February, 2005.

(2) A copy of the Proclamation (Hindi and English versions) dated the 4th March, 2005 issued by the President under article 356 of the Constitution in relation to the State of Goa published in Notification No. G.S.R. 156 (E) in Gazette of India dated the 4th March, 2005 under article 356 (3) of the Constitution.

(3) A copy of the Order (Hindi and English versions) dated the 4th March, 2005 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 157 (E) in Gazette of India dated the 4th March, 2005.

(4)(i) A copy of the Annual Report (Hindi and English versions)

of the National Culture Fund for the year 2002-2003, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund for the year 2002-2003.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2002-2003, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2002-2003.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2002-2003, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2002-2003.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

(i) The Mineral Concession (Amendment) Rules, 2005 published in the Notification No. G.S.R.49 (E) in Gazette of India dated the 28th January, 2005

(ii) S.O. 1416 (E) published in Gazette of India dated the 27th December, 2004 containing Order specifying the further time till 31st December, 2005 within which all mining leases, granted before the commencement of the Mines and Minerals (Regulation and Development) Amendment Act, 1972 shall be brought in conformity with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13)(i)A copy of the Annual Administration Report (Hindi and English versions) of the erstwhile Bombay Dock Labour Board, Mumbai, for the year 2003-2004, along with Audited Accounts.

(ii)A copy of the Review (Hindi and English versions) by the Government of the working of the erstwhile Bombay Dock Labour Board, Mumbai, for the year 2003-2004.

(14)Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15)(i)A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2003-2004, along with Audited Accounts.

(ii)A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2003-2004.

(16)Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17)(i)A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2003-2004, together with Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

(ii)A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2003-2004.

(18)Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy each of the following Notifications (Hindi and English versions) under section 36 of the Inland Waterways Authority of India Act, 1985:-

(i) The Prevention of Collision on National Waterways Regulations, 2002 published in Notification No. 182 in Gazette of India dated the 1st December, 2004.

(ii) The National Waterway, Safety of Navigation and Shipping Regulations, 2002 published in Notification No. 182 in Gazette of India dated the 1st December, 2004.

(20)(i)A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii)A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy,

New Delhi, for the year 2003-2004.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy each of the following Notifications (Hindi and English versions) under section 43 of the Airports Authority of India Act, 1994:-

(i) The Airports Authority of India (Form of Eviction of Unauthorized Occupants Appeal) Rules, 2004 published in Notification No. S.O. 1124 (E) in Gazette of India dated the 14th October, 2004, together with an Explanatory Note.

(ii) The Airports Authority of India (Eviction of Unauthorized Occupants Assessment of Damages) Rules, 2004 published in Notification No. S.O. 1125(E) in Gazette of India dated the 14th October, 2004, together with an Explanatory Note.

(iii) The Airport Appellate Tribunal (Salaries, Allowances and other terms and conditions of service of Chairperson) Rules, 2004 published in Notification No. S.O. 1126 (E) in Gazette of India dated the 14th October, 2004, together with an Explanatory Note.

(iv) The Airport Appellate Tribunal (Procedure for investigation of misbehaviour or incapacity of Chairperson) Rules, 2004 published in Notification No. S.O. 1127 (E) in Gazette of India dated the 14th October, 2004, together with an Explanatory Note.

(23) The Airports Authority of India (Manner of Service of Notice on Unauthorized Occupant) Rules, 2004 published in Notification No. S.O. 673 (E) in Gazette of India dated the 14th October, 2004, together with an Explanatory Note.

(24) a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 620 A of the Companies Act, 1956:-

(i) G.S.R. 14 (E) published in Gazette of India dated the 12th January, 2005 declaring certain companies mentioned therein to be Nidhis subject to certain directions.

(ii) G.S.R. 655 (E) published in Gazette of India dated the 4th October, 2004 rescinding the declaration granted to M/s Singh Mutual Benefit Company Limited, Haldwani, Nainital, company as Nidhi with effect from the 4th October, 2004.

(25) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for the Non-Aligned and Other Developing Countries, New Delhi, for the year 2003-2004, along with Audited Accounts.

(26)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Post Graduate

Teaching and Research in Ayurveda, Jamnagar, for the year 2003-2004.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2003-2004.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2002-2003.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2002-2003, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2002-2003.

(31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32)(i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2003-2004.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:-

(i) The Use of low power Equipment in the frequency band 2.4 GHz to 2.4835 GHz (Exemption from Licensing Requirement) Rules, 2005 published in Notification No. G.S.R. 45 (E) in Gazette of India dated the 28th January, 2005.

(ii) The Indoor Use of low power wireless equipment in the frequency band 5 GHz (Exemption from Licensing Requirement) Rules, 2005 published in Notification No. G.S.R. 46 (E) in Gazette of India dated the 28th January, 2005

(35) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India – Union Government

(No. 5 of 2005) (Commercial)- Public Sector Undertakings (Telecommunications Sector) for the year ended March, 2004 under article 151 (1) of the Constitution.

(36) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Information Technology for the year 2005-2006.

(37) A copy of the Interim Report\* of the High Level Committee (Hindi version in two volumes) submitted by Hon'ble Justice Umesh C. Banerjee, former Judge, Supreme Court of India.

(38) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 823(E) published in Gazette of India dated the 21st December, 2004 together with an Explanatory Memorandum seeking to provide for the imposition of anti-dumping duty on specified acrylic fibres originating in or exported from Japan.
- (ii) G.S.R. 824(E) published in Gazette of India dated the 21st December, 2004 together with an Explanatory Memorandum seeking to rescind the Notification No. 08/1999-Cus., dated the 22nd January, 1999.
- (iii) G.S.R. 836(E) published in Gazette of India dated the 24th December, 2004 together with an Explanatory Memorandum seeking to extend the validity of anti-dumping duty levied on Sodium Cyanide, originating in or exported from the United States of America, Czech Republic, the European Union and Korea RP by six months.
- (iv) G.S.R. 844(E) published in Gazette of India dated the 30th December, 2004 together with an Explanatory Memorandum seeking to provide for the imposition of definitive anti-dumping duty on acrylic fibres originating in or exported from Belarus.
- (v) G.S.R. 7(E) published in Gazette of India dated the 4th January, 2005 together with an Explanatory Memorandum seeking to rescind the Notification No. 01/2002-Cus., dated the 2nd January, 2002.
- (vi) G.S.R. 30(E) published in Gazette of India dated the 19th January, 2005 together with an Explanatory Memorandum seeking to rescind the Notification No. 116/2004-Cus., dated the 24th December, 2004.
- (vii) G.S.R. 31(E) published in Gazette of India dated the 19th January, 2005 together with an Explanatory Memorandum seeking to extend the validity of anti-dumping duty on Sodium Cyanide, originating in, or exported from the United States of America, Czech Republic, the European Union and Korea RP.
- (viii) G.S.R. 40(E) published in Gazette of India dated the 24th January, 2005 together with an Explanatory Memorandum seeking to impose final anti-dumping duty on Flexible Stabstock Polyol, originating in or exported from the People's Republic of China, Republic of Korea, Taiwan and Brazil at the rates recommended by the designated authority.
- (ix) G.S.R. 42(E) published in Gazette of India dated the 27th January, 2005 together with an Explanatory Memorandum seeking to re-impose provisional anti-dumping duty on hexamine, originating in or exported from Iran.
- (x) G.S.R. 43(E) published in Gazette of India dated the 27th January, 2005 together with an Explanatory Memorandum seeking to rescind the Notification No. 63/2003-Cus., dated the

2nd April, 2003.

(xi) G.S.R. 72(E) published in Gazette of India dated the 14th February, 2005 together with an Explanatory Memorandum seeking to impose provisional anti-dumping duty on narrow woven fabrics originating in or exported from Peoples Republic of China and Chinese Taipei for a period of six months.

(39) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 850 (E) published in Gazette of India dated the 31st December, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.

(ii) G.S.R. 851 (E) published in Gazette of India dated the 31st December, 2004 together with an Explanatory Memorandum providing 50 per cent exemption from excise duty on paper and paperboard manufactured by units of Hindustan Paper Corporation in North East Region i.e. with effect from the 1st January, 2005 to 31st December, 2005.

(iii) G.S.R. 10 (E) published in Gazette of India dated the 7th January, 2005 together with an Explanatory Memorandum seeking to extend the provisions of section 4A of the Central Excise Act, 1944 to drugs and medicines mentioned therein with effect from 8th January, 2005 and also to provide 35 per cent of the retail price as abatement for the purposes of determining the assessable value on which excise duty is payable.

(iv) The CENVAT Credit (First Amendment) Rules, 2005 published in Notification No. G.S.R. 47 (E) in Gazette of India dated the 28th January, 2005.

(40) A copy of the Notification No. G.S.R. 6 (E) (Hindi and English versions) published in Gazette of India dated the 4th January, 2005 together with an Explanatory Memorandum making certain amendments in the Notification No. 14/2002-CE (NT) dated 8th March, 2002, issued under sub-section (2) of section (3) of the Central Excise Rules, 2002.

(41) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R. 849 (E) published in Gazette of India dated the 31st December, 2004 together with an Explanatory Memorandum notifying the taxable services mentioned therein in respect of which the liability for payment of service tax has been shifted to a person other than the service provider.

(ii) The Service Tax (Amendment) Rules, 2005 published in Notification No. G.S.R. 25 (E) in Gazette of India dated the 14th January, 2005 together with an Explanatory Memorandum.

(iii) G.S.R. 601 (E) published in Gazette of India dated the 10th September, 2004 together with an Explanatory Memorandum fixing the rate of interest at thirteen per cent per annum for the purpose of section 75 of the Finance Act, 1994.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (41) above.

(43) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-  
(i) The Income-tax (20th Amendment) Rules, 2004 published in the Notification No. S.O. 1340 (E) in Gazette of India dated the 8th December, 2004, together with an Explanatory Memorandum.  
(ii) The Income-tax (Third Amendment) Rules, 2005 published in Notification No. S.O. 167 (E) in Gazette of India dated the 4th February, 2005, together with an Explanatory Memorandum.  
(iii) The Income-tax (Fourth Amendment) Rules, 2005 published in Notification No. S.O. 185 (E) in Gazette of India dated the 9th February, 2005, together with an Explanatory Memorandum.

(44) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-  
(i) G.S.R. 847 (E) published in Gazette of India dated the 31st December, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 5/2004-Cus., dated the 8th January, 2004.  
(ii) G.S.R. 848 (E) published in Gazette of India dated the 31st December, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.  
(iii) G.S.R. 59 (E) published in Gazette of India dated the 4th February, 2005 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.  
(iv) G.S.R. 74 (E) published in Gazette of India dated the 15th February, 2005 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.  
(v) S.O. 1405 (E) published in Gazette of India dated the 23rd December, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.  
(vi) S.O. 1406 (E) published in Gazette of India dated the 23rd December, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.  
(vii) S.O. 1419 (E) published in Gazette of India dated the 28th December, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.  
(viii) S.O. 1420 (E) published in Gazette of India dated the 28th December, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.  
(ix) S.O. 83 (E) published in Gazette of India dated the 25th January, 2005 together with an Explanatory Memorandum regarding revised rate of exchange for conversion or certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.  
(x) S.O. 84 (E) published in Gazette of India dated the 25th January, 2005 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose

of assessment of export.

(xi) S.O. 102 (E) published in Gazette of India dated the 31st January, 2005 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus (NT) dated 3rd August, 2001.

(45) A copy each of the following Notifications (Hindi and English versions) issued under Foreign Exchange Management Act, 1999:-

(i) G.S.R. 793 (E) published in Gazette of India dated the 7th December, 2004 containing corrigendum to the Notification No. G.S.R. 847 (E) dated 29th October, 2003.

(ii) G.S.R. 794 (E) published in Gazette of India dated the 7th December, 2004 containing corrigendum to the Notification No. G.S.R. 848 (E) dated 29th October, 2003.

(iii) G.S.R. 795 (E) published in Gazette of India dated the 7th December, 2004 containing corrigendum to the Notification No. G.S.R. 880 (E) dated 11th November, 2003.

(iv) G.S.R. 796 (E) published in Gazette of India dated the 7th December, 2004 containing corrigendum to the Notification No. G.S.R. 881 (E) dated 11th November, 2003.

(v) G.S.R. 797 (E) published in Gazette of India dated the 7th December, 2004 containing corrigendum to the Notification No. G.S.R. 899 (E) dated 22nd November, 2003.

(vi) G.S.R. 798 (E) published in Gazette of India dated the 7th December, 2004 containing corrigendum to the Notification No. G.S.R. 900 (E) dated 22nd November, 2003.

(46) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Fifth Amendment) Regulations, 2004 published in Notification No. G.S.R. 799 (E) in Gazette of India dated the 8th December, 2004.

(ii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2004 published in Notification No. G.S.R. 825 (E) in Gazette of India dated the 22nd December, 2004.

(iii) The Foreign Exchange Management (Manner of Receipt and Payment) (Amendment) Regulations, 2005 published in Notification No. G.S.R. 53 (E) in Gazette of India dated the 2nd February, 2005.

(iv) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2005 published in Notification No. G.S.R. 60 (E) in Gazette of India dated the 9th February, 2005.

(v) The Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2005 published in Notification No. G.S.R. 61 (E) in Gazette of India dated the 9th February, 2005

(47) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India for the year 2003-2004, together with Audit Report thereon under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) A copy of the Notification No. S.O. 2861 (Hindi and English versions) published in Gazette of India dated the 13th November, 2004 specifying certain activities mentioned therein for the purposes of sub-clause (xvii) of clause (h) of the Small Industries Development Bank of India Act, 1989, issued under section 2 of the said Act.

(50) A copy of the Consolidated Report (Hindi and English versions) on the working of public sector banks for the year ended the 31st March, 2004.

#### **4. Report of Committee on Private Members' Bills and Resolutions**

Shri Charanjit Singh Atwal presented the Sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **5. Statements of Public Accounts Committee**

Prof. Vijay Kumar Malhotra laid on the Table (Hindi and English versions) of the Statements showing further follow up action taken on the recommendations contained in the following Action Taken Reports of Public Accounts Committee:-

(1) 20<sup>th</sup> Report (10<sup>th</sup> Lok Sabha) on "Construction of 1296 Dwelling Units at Kishangarh by Delhi Development Authority";

(2) 34<sup>th</sup> Report (10<sup>th</sup> Lok Sabha) on "Crash Housing Programme for Construction of General Pool Accommodation";

(3) 3<sup>rd</sup> Report (13<sup>th</sup> Lok Sabha) on "Irregular expenditure on local Insulation of G.I. Wire";

(4) 10<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on "Union Government Appropriation Accounts-Telecommunication Services (1996-97)";

(5) 13<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on "Infructuous expenditure on purchase of water coolers and filters";

(6) 32<sup>nd</sup> Report (13<sup>th</sup> Lok Sabha) on "Union Excise Duties-Different classification for similar products";

(7) 35<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on "Excesses over Voted Grants and charged Appropriation (1997-98)";

(8) 37<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on “Working of Circle Stamp Depots”;

(9) 41<sup>st</sup> Report (13<sup>th</sup> Lok Sabha) on “Export incentives and deductions in respect of profit-retained for export business”;

(10) 52<sup>nd</sup> Report (13<sup>th</sup> Lok Sabha) on “Undermining of Parliamentary Financial Control”;

(11) 53<sup>rd</sup> Report (13<sup>th</sup> Lok Sabha) on “Cases of M/s. PILCOM”; and

(12) 57<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on “Design and development of Main Battle Tank-Arjun”.

## **6. Reports of Standing Committee on Information Technology**

Shri M.M. Pallam Raju presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology:-

(1) Eleventh Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their First Report (Fourteenth Lok Sabha) on Demands for Grants (2004-2005) relating to the Department of Information Technology;

(2) Twelfth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Second Report (Fourteenth Lok Sabha) on Demands for Grants (2004-2005) relating to the Department of Posts;

(3) Thirteenth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Third Report (Fourteenth Lok Sabha) on Demands for Grants (2004-2005) relating to the Department of Telecommunications; and

(4) Fourteenth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Fourth Report (Fourteenth Lok Sabha) on Demands for Grants (2004-2005) relating to the Ministry of Information and Broadcasting.

## **7. Statements by Ministers**

(i) The Minister of Agriculture made a statement regarding the status of implementation of recommendations contained in the Second Report of the Standing Committee on Agriculture

(ii) The Minister of State in the Ministry of External Affairs laid on the Table a copy of the statement (Hindi and English versions) regarding developments in Nepal and the present status of bilateral relations with Pakistan and Afghanistan.

## **8. Motions for Elections to Committees**

(1) Prof. Vijay Kumar Malhotra moved the following motion:  
-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1<sup>st</sup> May, 2005 and ending on the 30<sup>th</sup> April, 2006.”

The motion was adopted.

(2) Prof. Vijay Kumar Malhotra moved the following motion: -

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1<sup>st</sup> May, 2005 and ending on the 30<sup>th</sup> April, 2006 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(3) Dr. Satyanarayan Jatiya moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1<sup>st</sup> May, 2005 and ending on the 30<sup>th</sup> April, 2006.”

The motion was adopted.

(4) Dr. Satyanarayan Jatiya moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1<sup>st</sup> May, 2005 and ending on the 30<sup>th</sup> April, 2006 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

**9. Supplementary Demands for Grants (Railways) – 2004-2005**

Shri R. Velu presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2004-2005.

**10. Matters under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri K.S. Rao regarding need to construct a Road Over Bridge at LC-371 near Tadepalligudem in Andhra Pradesh.
- (2) Shri L. Rajagopal regarding need to formulate a comprehensive plan to save the lives of children suffering from congenital diseases.
- (3) Shri Gurjeet Singh Rana regarding need to set up a Post Graduate Institute of Medical Sciences and Research Centre at Jalandhar, Punjab.
- (4) Shri Dahyabhai V. Patel regarding need to withdraw the move to privatize the electricity department in Daman-Diu and Dadra-Nagar Haveli.
- (5) Shri Raghuvir Singh Kaushal regarding need to review the norms of the National Crop Insurance Policy with a view to protect the interests of farmers.
- (6) Prof. Rasa Singh Rawat regarding need to retain the B-2 status accorded to Ajmer city in Rajasthan.
- (7) Dr. Laxminarayan Pandeya regarding need to provide air connectivity linking Neemuch district in Madhya Pradesh.
- (8) Shri Bikram Keshari Deo regarding need to undertake timely revision of royalty payable on coal.

- (9) Shri Sunil Khan regarding need to implement the decision to take over the township and water treatment plant of HFCL by the Asansol Durgapur Development Authorities (ADDA) without causing any financial burden to the ex-employees of HFCL.
- (10) Shri Rajnarayan Budholiya regarding need to conduct a survey for laying new railway lines linking Hamirpur road (UP)– Harpalpur (M.P) and Urai – Mahoba in Uttar Pradesh.
- (11) Shri Bhartruhari Mahtab regarding need to develop an express highway from Cuttack to Paradeep by Indian Oil Corporation by drawing up a ‘Special Purpose Vehicle’.
- (12) Shri Bhubaneshwar Prasad Mehta regarding need to open Medical and Engineering colleges in Hazaribagh district, Jharkhand.
- (13) Shri Shrinivas Patil regarding need to set up a ‘Nature Park’ at Gureghar in Satara district of Maharashtra.
- (14) Shri Rajiv Ranjan Singh regarding need to formulate a comprehensive plan to check the inundation caused in Bihar in the rainy seasons due to flow of river waters originating in Nepal.
- (15) Smt. Anuradha Choudhary regarding need to build and repair roads in Muzaffarnagar, U.P. under the Pradhan Mantri Sadak Yojna.

## **11. Motion of Thanks on the President’s Address**

**Time Taken : Hrs. Mts.**

Discussion on the following motion moved by Shri Pawan Kumar Bansal and seconded by Shri Ajay Maken on the 2<sup>nd</sup> March, 2005, continued:-

“That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has

been pleased to deliver to both Houses of Parliament assembled together on February 25, 2005'."

133 amendments ( 1 to 12, 160 to 188, 190, 215, 422 to 428, 508 to 533, 560 to 576, 623 to 648, 699 to 709 and 738 to 740) were moved.

The following members took part in the debate:-

- (1) Shri George Fernandes
- (2) Shri Madhusudan Mistry
- (3) Shri Basudeb Acharia
- (4) Prof. Ramgopal Yadav
- (5) Shri Alok Kumar Mehta
- (6) Shri Brajesh Pathak
- (7) Dr. Satyanarayan Jatiya
- (8) Dr. Chinta Mohan
- (9) Shri Suresh Prabhu
- (10) Shri Sukhdev Singh Dhindsa
- (11) Shri Gurjeet Singh Rana
- (12) Shri Ajoy Chakraborty
- (13) Shri Bhartruhari Mahtab
- (14) Shri Bachhi Singh Rawat
- (15) Ch. Lal Singh
- (16) Shri N.N. Krishnadas
- (17) Shri Shailendra Kumar
- (18) Shri Manabendra Shah
- (19) Dr. Rajesh Mishra
- (20) Shri K. Yerrannaidu
- (21) Shri Virendra Kumar
- (22) Shri S.K. Kharventhan
- (23) Shri A.V. Bellarmin
- (24) Shri A.K.S. Vijayan

- (25) Shri Paras Nath Yadav
- (26) Prof. Rasa Singh Rawat
- (27) Dr. Thokchom Meinya
  
- (28) Shri Ravinder Naik Dharavath
- (29) Dr. R. Senthil
- (30) Shri Pradeep Gandhi
- (31) Shri Madan Lal Sharma
- (32) Shri Sippiparai Ravichandran
- (33) Shri M. Shivanna
- (34) Shri Ganesh Singh
- (35) Shri Francis Fanthome
- (36) Shri Hiten Barman
- (37) Shri A.R. Shaheen
- (38) Shri Sarbananda Sonowal
- (39) Shri Chandramani Tripathi
- (40) Shri Rashid J.M. Aaron
- (41) Shri Asaduddin Owaisi
- (42) Shri Wangyuh W. Konyak
- (43) Shri Tathagata Satpathy
- (44) Shri Haribhau Rathod
- (45) Shri Bikram Keshari Deo

The discussion was not concluded.

10 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 10<sup>th</sup>  
March, 2005)*

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**G.C. MALHOTRA,  
Secretary-General**

**LOK SABHA**

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# **Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Thursday, March 10, 2005/Phalguna 19, 1926 (Saka)**

**No. 57**

**11.00 A.M.**

**1. Resignation from Membership of Lok Sabha**

The Speaker informed the House that he had received a letter dated 10 March, 2005 from Shri S. Bangarappa, an elected member from Shimoga Parliamentary Constituency of Karnataka, resigning from the membership of Lok Sabha and that he had accepted with resignation w.e.f. 10 March, 2005.

**2. Starred Questions**

Starred Question Nos. 101 – 103 were orally answered. Replies to Starred Question Nos. 104 –120 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 1110 – 1339 were laid on the Table.

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**4. Papers Laid on the Table**

The following papers were laid on the Table :-

- (1) A copy of the Petroleum (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 4 (E) in Gazette of India dated the 4<sup>th</sup> January, 2005 under sub-section (4) of section 29 of the Petroleum Act, 1934.

- (2) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Weighbird India Limited and the Bharat Brakes and Valves Limited for the year 2002-2003, within the stipulated period of nine months after the close of the financial year.
- (3) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Weighbird India Limited, the Bharat Brakes and Valves Limited and the Reyrolle Burn Limited for the year 2003-2004 within the stipulated period of nine months after the close of the financial year.
- (4) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha:-

#### ELEVENTH LOK SABHA

1. Statement No. XXXIII Fourth Session, 1997.

#### TWELFTH LOK SABHA

2. Statement No. XXXIV Second Session, 1998.  
3. Statement No. XXVII Third Session, 1998.  
4. Statement No. XXX Fourth Session, 1999.

#### THIRTEENTH LOK SABHA

5. Statement No. XXX Third Session, 2000  
6. Statement No. XXV Fourth Session, 2000  
7. Statement No. XXIV Fifth Session, 2000.  
8. Statement No. XXIII Sixth Session, 2001.  
9. Statement No. XXXI Seventh Session, 2001.  
10. Statement No. XXVIII Eighth Session, 2001.  
11. Statement No. XVI Ninth Session, 2002  
12. Statement No. XIII Tenth Session, 2002.  
13. Statement No. XI Eleventh Session, 2002.  
14. Statement No. IX Twelfth Session, 2003.  
15. Statement No. VI Thirteenth Session, 2003.  
16. Statement No. V Fourteenth Session, 2003

#### FOURTEENTH LOK SABHA

17. Statement No. III Second Session, 2004.  
18. Statement No. I Third Session, 2004.

## **5. REPORT OF COMMITTEE ON SUBORDINATE LEGISLATION**

Shri N. N. Krishnadas presented the Third Report (Hindi and English versions) of the Committee on Subordinate Legislation.

## **6. STATEMENTS BY MINISTERS**

(1) The Minister of Home Affairs made a statement regarding Constitution of the National Disaster Management Authority and its associated committees pending enactment of a law on Disaster Management.

(2) The Minister of Home Affairs laid on the Table a copy of the statement (Hindi and English versions) regarding relief and rehabilitation of Tsunami affected people.

(3) The Minister of Information and Broadcasting laid a copy of the statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the Fourth Report of Standing Committee on Information Technology pertaining to Ministry of Information and Broadcasting.

## **7. Government Bill – Introduced**

The Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2005.

**12.08 P.M.**

## **8. Matters under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each: -

1. Shri N.S.V. Chitthan regarding need to formulate a National Waterways Project for linking the major rivers of the country.
2. Shri Pawan Kumar Bansal regarding need to clear the proposal to implement Pension Scheme for the employees of Panjab University.
3. Shri Lalit Mohan Suklabaidya regarding need to broadcast programmes in

- Bishnupriya Manipuri language by AIR and Doordarshan centres at Silchar in Assam.
4. Shri V.K. Thummar regarding need to ensure remunerative prices for cotton growers and early settlement of Crop Insurance claims of groundnut farmers in Gujarat.
  5. Shri Dushyant Singh regarding need to set up an oil refinery in Rajasthan.
  6. Shri Jual Oram regarding need to address the problems faced by the ancillary units set up around Rourkela Steel Plant in Sundergarh district, Orissa due to lack of work orders.
  7. Shri Pankaj Choudhary regarding need to grant environmental clearance for construction of a bridge at Chankighat in Maharajganj Parliamentary Constituency, U.P.
  8. Shri Yogi Aditya Nath regarding need to check the illegal activities of Bangladeshi intruders in the country.
  9. Shri Rupchand Murmu regarding need to lay a new rail line between Chandrakona Road and Panskura *via* Ghatal in West Bengal.
  10. Shri Harikewal Prasad regarding need to open branches of Allahabad Bank in Salempur and Deoria districts of U.P.
  11. Shri Raghunath Jha regarding need to expeditiously complete the work, inclusive of building bridges on National Highway No. 104 between Chakia and Sitamarhi *via* Madhuban and Sheohar in Bihar.
  12. Shri Mahendra Prasad Nishad regarding need to constitute 'Bundelkhand Development Council' for enabling the all-round development of the region.
  13. Shri Hemlal Murmu regarding need to take effective steps to check the menace caused by wild elephants in Godda, Sahebganj, Pakud and Dumka districts in Jharkhand.
  14. Dr. M. Jagannath regarding need to amend the Constitution to enable uniform distribution of the benefits of reservations to all sub-castes of Scheduled Castes, particularly in Andhra Pradesh.
  15. Shri Sanat Kumar Mandal regarding need to develop infrastructural and other

facilities at Sunderbans wild life area with a view to promote eco-tourism.

**(Due to interruptions in the House, Lok Sabha adjourned at 12.21 P.M. and re-assembled at 12.30 P.M.)**

**9. Motion of Thanks on the President's Address**

**Time Taken: 11 Hrs. 22 Mts.**

Discussion on the following motion moved by Shri Pawan Kumar Bansal and seconded by Shri Ajay Maken on the 2<sup>nd</sup> March, 2005 and the amendments thereto moved on the 9<sup>th</sup> March, 2005, continued:-

“That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 25, 2005’.”

Shri L.K. Advani took part in the debate.

Dr. Manmohan Singh replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

***(Lok Sabha adjourned at 2.00 P.M. and re-assembled at 3.04 P.M.)***

**3.09 P.M.**

**10. The Budget (Railways) – 2005-2006 – Demands for Grants on Account (Railways) – 2005-2006**

**Time Allotted: 10 hrs.  
Time Taken: 5 Hrs. 50 Mts.  
Balance: 6 Hrs. 10 Mts.**

The following items of business were taken up together:-

- (i) General Discussion on the Budget (Railways) – 2005-2006

- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) – 2005-2006
- (iii) Supplementary Demands for Grants (Railways) Nos. 3, 4, 10, 11, 13, 14 and 16 in respect of Budget (Railways) for 2004-2005

The following members took part in the combined debate:-

- (1) Smt. Sumitra Mahajan
- (2) Shri K.V. Thangkabalu
- (3) Smt. C.S. Sujatha
- (4) Shri Ramji Lal Suman
- (5) Shri Raghunath Jha
- (6) Shri Rajesh Verma
- (7) Shri K.C. Palanisamy
- (8) Shri Chandrakant Khaire
- (9) Smt. Paramjit Kaur Gulshan
- (10) Shri Yogi Aditya Nath
- (11) Shri Sachin Pilot
- (12) Shri Tathagata Satpathy
- (13) Shri Alakesh Das
- (14) Smt. Maneka Gandhi
- (15) Shri Anwar Hussain
- (16) Shri Prabodh Panda
- (17) Dr. Rajnarayan Budholiya
- \*(18) Shri Prahlad Joshi
- (19) Shri Jaiprakash (*speech unfinished*)

The discussion was not concluded .

**6.59 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 11<sup>th</sup> March, 2005)*

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**G.C. MALHOTRA,  
Secretary-General.**

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**\*He also laid some portion of his written speech on the Table.**

LOK SABHA

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# Bulletin-Part I

(Brief Record of Proceedings)

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Friday, March 11, 2005/Phalguna 20, 1926 (Saka)

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**No. 58**

11.00 A.M.

**1. Reference by the Speaker**

The Speaker made reference to the platinum jubilee of the Dandi March led by the Father of the Nation, Mahatma Gandhi.

**2. Starred Questions**

Starred Question Nos. 121, 124 - 126 were orally answered. Replies to Starred Question Nos. 122, 123 and 127 -140 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 1340 - 1493 were laid on the Table.

**4. Papers Laid on the Table**

The following papers were laid on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2003-2004.
  - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2003-2004, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2003-2004.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2003-2004, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2003-2004.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the 191<sup>st</sup> Report (Hindi and English versions) of the Law Commission of India on Regulation of Funds Collected for Calamity Relief– December, 2004.
- (8) A copy of the National Electricity Policy (Hindi and English versions) published in Notification No. 23/40/2004-R&R (Vol.II) in Gazette of India dated 12<sup>th</sup> February, 2005, issued under sub-section (1) of section 3 of the Electricity Act, 2003.
- (9) A copy of the Post Office Recurring Deposit (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 838 (E) in Gazette of India dated the 27<sup>th</sup> December, 2004 under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (10) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2003-2004, along with Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.

## **5. REPORT OF STANDING COMMITTEE ON URBAN DEVELOPMENT**

Shri Mohd. Salim presented the Fourth Report (Hindi and English versions) of the Standing Committee on Urban Development (2004-2005) on Action taken by the Government on the recommendations contained in the First Report (14th Lok Sabha) on Demands for Grants 2004-2005 of the Ministry of Urban Employment and Poverty Alleviation.

## **6. REPORTS OF STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE**

Shri Uday Singh laid on the Table a copy each of the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare: -

(1) Fourth Report of the Committee on Action Taken by the Department of Health on the Recommendations/ observations contained in the First Report of the Committee on Demands for Grants (2004-2005) of the Department of Health;

(2) Fifth Report of the Committee on Action Taken by the Department of Family Welfare on the Recommendations/observations contained in the Second Report of the Committee on Demands for Grants (2004-2005) of the Department of Family Welfare ; and

(3) Sixth Report of the Committee on Action Taken by the Department of AYUSH on the Recommendations/observations contained in the Third Report of the Committee on Demands for Grants (2004-2005) of the Department of AYUSH.

## **7. Report of the Business Advisory Committee**

Shri Ghulam Nabi Azad presented the Eighth Report of the Business Advisory Committee.

12.03 P.M.

## **8. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 14<sup>th</sup> March, 2005.

**(Due to interruptions in the House, Lok Sabha adjourned at 12.16 P.M.**

**and re-assembled at 12.30 P.M.)**

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12.31 P.M.

9. Submissions by Members regarding situation in the State of Jharkhand

The following members made submissions regarding situation in the State of Jharkhand :-

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Prabhunath Singh
- (3) Shri Braja Kishore Tripathy
- (4) Shri Anant Gangaram Geete
- (5) Shri Mohan Singh
- (6) Shri Gurudas Dasgupta
- (7) Shri K. Yerrannaidu
- (8) Shri Devendra Prasad Yadav
- (9) Shri Rupchand Pal
- (10) Shri Brajesh Pathak
- (11) Shri Pranab Mukherjee

*(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.04 P.M.)*

**10. The Budget (Railways) – 2005-2006 – Demands for Grants on Account (Railways) – 2005-2006**

**Time Allotted: 10 hrs.**

**Time Taken: 5 Hrs. 16 Mts.**

**Balance : 4 Hrs. 44 Mts.**

Combined discussion on the following items of business continued :-

The following items of business were taken up together:-

- (i) General Discussion on the Budget (Railways) – 2005-2006

(ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) – 2005-2006

(iii) Supplementary Demands for Grants (Railways) Nos. 3, 4, 10, 11, 13, 14 and 16 in respect of Budget (Railways) for 2004-2005

The following members took part in the combined debate:-

- (1) Shri Jaiprakash
- (2) Shri Sitaram Singh
- (3) Shri Rajaram Pal
- (4) Shri P. Mohan
- \*(5) Dr. Laxminarayan Pandeya
- (6) Shri K.C. Singh 'Baba'
- (7) Shri Rewati Raman Singh
- (8) Shri Loganathan Ganesan
- (9) Shri Kishan Singh Sangwan (Speech unfinished)

The discussion was not concluded.

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11. Motion Regarding The Sixth Report Of The Committee On Private Members' Bills And Resolutions

Shri Nikhilananda Sar moved the following motion:-

“That this House do agree with the Sixth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 9<sup>th</sup> March, 2005.”.

The motion was adopted.

12. Private Members’ Bills – Introduced

- (1) The Population Control Bill, 2004 by Shri R. Sambasiva Rao.
- (2) The Constitution (Amendment) Bill, 2004 (Amendment of article 80, etc) by Shri Pawan Kumar Bansal.
- (3) The Provision of Identification Marks on Security Papers Bill, 2005 by Shri S.P.Y. Reddy.
- (4) The Constitution (Amendment) Bill, 2005 (Insertion of new article 25A) by Shri Yogi Aditya Nath.
- (5) The Constitution (Amendment) Bill, 2005 (Omission of article 44, etc.) by Shri Yogi Aditya Nath.
- (6) The Constitution (Amendment) Bill, 2005 (Amendment of article 1) by Shri Yogi Aditya Nath.
- (7) The Central Himalayan States Development Council Bill, 2005 by Shri Bachi Singh Rawat.
- (8) The Population Control Bill, 2005 by Shri Bachi Singh Rawat.
- (9) The Bureau of Accountability Bill, 2005 by Shri Mohan Singh.
- (10) The Constitution (Amendment) Bill, 2005 (Substitution of new article for article 37) by Shri Mohan Singh.
- (11) The Free and Uniform Education Bill, 2005 by Shri Brajesh Pathak.
- (12) The Free and Compulsory Education Bill, 2005 by Shri Brajesh Pathak.
- (13) The Constitution (Amendment) Bill, 2005 (Amendment of article 324) by Shri Mohan Singh.

- (14) The Scheduled Castes and Scheduled Tribes (Reservation in Services) Bill, 2005 by Shri Brajesh Pathak.
- (15) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2005 (Amendment of the Schedule) by Shri Basudeb Acharia.
- (16) The Poor and Destitute Widows (Rehabilitation and Welfare) Bill, 2005 by Shri Ramdas Athawale.
- (17) The Abolition of Begging Bill, 2005 by Shri Ramdas Athawale.
- (18) The Delimitation (Amendment) Bill, 2005 (Amendment of section 2) by Shri Bachi Singh Rawat.
- (19) The Tobacco Growers (Benefit) Bill, 2005 by Shri R. Sambasiva Rao.
- (20) The Electricity (Priority Supply to Rural Areas and Agriculture Sector) Bill, 2005 by Shri R. Sambasiva Rao.
- (21) The Prevention of Insults to National Honour (Amendment) Bill, 2005 (Insertion of new section 4) by Shri R. Sambasiva Rao.
- (22) The Protection of Privacy and Prevention of Video Voyeurism Bill, 2005 by Shri Pawan Kumar Bansal.
- (23) The Working journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 2005 (Insertion of new sections 13AB, 13AC and 13AD) by Shri Iqbal Ahmed Saradgi.
- (24) The Crop Insurance Bill, 2005 by Shri Iqbal Ahmed Saradgi.
- (25) The Compulsory Military Training Bill, 2005 by Shri Iqbal Ahmed Saradgi.
- (26) The Abolition of Child Labour Bill, 2005 by Shri Iqbal Ahmed Saradgi.

- (27) The Compulsory Registration of Religious Conversions Bill, 2005 by Shri Kashiram Rana.
- (28) The Airlines (Penalty for Delays) Bill, 2005 by Shri Kashiram Rana.
- (29) The Government of Union Territory of Daman and Diu Bill, 2005 by Shri Dahyabhai V. Patel.

3.48 P.M.

**13. Private Member's Bill – Under Consideration**

The Compulsory Voting Bill, 2004 by Shri Bachi Singh Rawat.

Shri Bachi Singh Rawat concluded his speech on the motion for consideration of the Bill moved by him on the 17<sup>th</sup> December, 2004.

The following members took part in the debate:-

- (1) Shri K.S. Rao
- (2) Shri Basudeb Acharia
- (3) Shri Mohan Singh
- (4) Kum. Mamata Banerjee
- (5) Shri Bhartruhari Mahtab (speech unfinished)

The discussion was not concluded.

**6.00 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Monday, the 14<sup>th</sup> March, 2005)***

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***G.C. MALHOTRA,***

***Secretary-General.***

\* He also laid some portion of his written speech on the Table.

LOK SABHA

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Bulletin-Part I

**(Brief Record of Proceedings)**

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**Monday, March 14, 2005/Phalguna 23, 1926 (Saka)**

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**No. 59**

**11.00 A.M.**

1. Starred Questions

Starred Question Nos. 141 and 142 were orally answered. Replies to Starred Question Nos. 143-160 were laid on the Table.

2. Unstarred Questions

**Replies to Unstarred Question Nos. 1494-1723 were laid on the Table.**

3. Papers Laid on the Table

**PAPERS TO BE LAID ON THE TABLE**

2. SHRI SHARAD PAWAR to lay on the Table-

(1) A copy of the Consumer Protection (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 50 (E) in Gazette of India dated the 1<sup>st</sup> February, 2005 under sub-section (1) of section 31 of the Consumer Protection Act, 1986.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:-

(i) The Standards of Weights and Measures (General) Second Amendment Rules, 2004 published in Notification No. G.S.R. 541 (E) in Gazette of India dated the 25<sup>th</sup> August, 2004.

(ii) The Standards of Weights and Measures (Packaged Commodities) Amendment (Amending) Rules, 2004 published in Notification No. G.S.R. 550 (E) in Gazette of India dated the 30<sup>th</sup> August, 2004.

(iii) The Standards of Weights and Measures (Packaged Commodities) Fifth Amendment Rules, 2004 published in Notification No. G.S.R. 613 (E) in Gazette of India dated the 15<sup>th</sup> September, 2004.

(iv) The Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 2005 published in Notification No. G.S.R. 16 (E) in Gazette of India dated the 12<sup>th</sup> January, 2005.

(3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iii) of (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986:-

(i) The Bureau of Indian Standards (Recruitment to Laboratory Technical Posts) Amendment Regulations, 2005 published in Notification No. G.S.R. 63 (E) in Gazette of India dated the 10<sup>th</sup> February, 2005.

(ii) The Bureau of Indian Standards (Certification) (Amendment) Regulations, 2005 published in Notification No. G.S.R. 65 (E) in Gazette of India dated the 11<sup>th</sup> February, 2005.

(5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bureau of Indian Standards, New Delhi, for the year 2003-2004 within the stipulated period of nine months after the close of the financial year.

3. SHRI K. CHANDRA SHEKAR RAO to lay on the Table –

(1) A copy of the Employees' Provident Funds (Amendment) Scheme, 2004 (Hindi and English versions) published in Notification No. G.S.R. 85 (E) in Gazette of India dated the 29<sup>th</sup> January, 2004 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. SHRIMATI RENUKA CHOUDHURY to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2002-2003, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2002-2003.

(ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2002-2003, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2003-2004.

(ii) Annual Report of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

5. SHRI KANTILAL BHURIA to lay on the Table-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Veterinary Council of India, New Delhi, for the year 2003-2004.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (a)
    - (i) Review by the Government of the working of the West Bengal Agro Industries Corporation Limited, Kolkata, for the year 2002-2003.
    - (ii) Annual Report of the West Bengal Agro Industries Corporation Limited, Kolkata, for the year 2002-2003, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b)
    - (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2001-2002.
    - (ii) Annual Report of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c)
    - (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2002-2003.
    - (ii) Annual Report of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2002-2003, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d)
    - (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1987-1988.
    - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1987-1988, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the West Bengal Agro Industries Corporation Limited, Kolkata, for the year 2003-2004.
  - (ii) Annual Report of the West Bengal Agro Industries Corporation Limited, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (f) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2003-2004.
  - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (g) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2003-2004.
  - (ii) Annual Report of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a to f) of (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2003-2004.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2003-2004.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2003-2004, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2003-2004.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Co-operative Marketing Federation of India Limited, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Co-operative Marketing Federation of India Limited, New Delhi, for the year 2003-2004.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

6. SHRI NAMO NARAIN MEENA to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under sections 12 and 13 of the Environment (Protection) Act, 1986:-

- (i) S.O. 598 (E) published in Gazette of India dated the 19<sup>th</sup> May, 2004 making certain amendments in the Notification No. S.O. 728 (E) dated the 21<sup>st</sup> July, 1987, so as to recognize the Environmental Laboratories mentioned therein.
- (ii) S.O. 1139 (E) published in Gazette of India dated the 15<sup>th</sup> October, 2004 making certain amendments in the Notification No. S.O. 728 (E) dated the 21<sup>st</sup> July, 1987, so as to recognize the Environmental Laboratories mentioned therein.

7. DR. AKHILESH PRASAD SINGH to lay on the Table-

- (1) A copy of the FCI (Staff) (1<sup>st</sup> Amendment) Regulation, 2004 (Hindi and English versions) published in Notification No. EP-7(1)/2004 in Gazette of India dated the 13<sup>th</sup> December, 2004 under sub-section (5) of section 45 of the Food Corporations Act, 1964.

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Food Corporation of India for the years 2002-2003 and 2003-2004 within the stipulated periods of nine months after the close of the respective financial years.

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## REPORTS OF STANDING COMMITTEE ON COMMERCE

### 8. SHRI ANANT KUMAR HEGDE

SHRI JAYSINGRAO GAIKWAD PATIL to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Commerce:

(1) 67<sup>th</sup> Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in Sixty Second Report on Functioning of State Trading Corporation;

(2) 68<sup>th</sup> Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in Sixty Fourth Report on Export of Tea; and

(3) 69<sup>th</sup> Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in Fifty Fourth Report on Foreign Direct investment.

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Motion regarding the Eighth Report of the Business Advisory Committee

Shri Santosh Gangwar moved the following motion:-

“That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 11<sup>th</sup> March, 2005.”

The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned at 12.45 P.M. and re-assembled to 2. P.M.)

## 5. Matters Under Rule 377

- (1) Kunwar Jitin Prasada raised a matter regarding need to expedite the proposal for setting up a power project in Shahjahanpur district, U.P.
- (2) Smt. D. Purandeshwari raised a matter regarding need to have a separate Geriatrics Department in all major government hospitals and introduce a course on geriatrics medicine as a part of the MBBS curriculum.
- (3) Dr. Laxminarayan Pandeya raised a matter regarding need to upgrade the Central School at Mandsaur, Madhya Pradesh upto Senior Secondary level.
- (4) Shri Y.G. Mahajan raised a matter regarding need to provide pensionary benefits to ex-employees of Banks who had resigned from service.
- (5) Dr. Babu Rao Mediyam raised a matter regarding need to address the problems of cotton growers in Andhra Pradesh by opening more purchase centres by the Cotton Corporation of India.
- (6) Shri Rajnarayan Budholiya raised a matter regarding need to provide financial assistance to the Government of U.P. for building small dams in Hamirpur Parliamentary Constituency.
- (7) Shri Sukhdev Singh Dhindsa raised a matter regarding need to extend a package of incentives for promoting industrial development in Punjab as done in some states.
- (8) Shri E. Ponnuswamy raised a matter regarding need to take appropriate measures for the rehabilitation of Tsunami affected Fishermen of Chidambaram Parliamentary Constituency, Tamil Nadu.
- (9) Shri B. Vinod Kumar raised a matter regarding need to introduce a 'Southern Splendour Train' from Hyderabad covering important tourist destinations of Southern India.
- (10) Shri M.P. Veerendra Kumar raised a matter regarding need to concur with the proposal of the Government of Kerala to change the name of Pattikkad railway station to Poonthanam railway station.

6. The Budget (Railways) – 2005-2006 – Demands for Grants on  
(Railways) – 2005-2006

Account

Time Allotted: 10 hrs.

Time Taken: Hrs. Mts.

Balance : Hrs. Mts.

Combined discussion on the following items of business continued :-

The following items of business were taken up together:-

(i) General Discussion on the Budget (Railways) – 2005-2006

(ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) –  
2005-2006

(iii) Supplementary Demands for Grants (Railways) Nos. 3, 4, 10, 11, 13, 14 and 16 in  
respect of Budget (Railways) for 2004-2005

The following members took part in the combined debate:-

(1) Shri Kishan Singh Sangwan

(2) Shri Chandra Sekhar Sahu

(3) Shri Prabhunath Singh

(4) Shri E. Ponnuswamy

(5) Shri Subhash Maharia

(6) Prof. Chander Kumar

(7) Dr. Babu Rao Mediyam

- (8) Shri Ram Kripal Yadav
- (9) Shri Avinash Rai Khanna
- \* (10) Shri Braja Kishore Tripathy
- \* (11) Shri N.Y. Hanumanthappa
- \* (12) Shri Chandra Bhan Singh
- \* (13) Smt. Kalpana Ramesh Narhire
- (14) Shri Alok Kumar Mehta
- \* (15) Shri P.C. Gaddigoudar
- \* (16) Shri Suraj Singh
- \* (17) Shri Iqbal Ahmad Saradgi
- \* (18) Shri Srinivas Patil
- \* (19) Shri Avtar Singh Bhadana
- \* (20) Shri Basudeb Barman
- \* (21) Smt. Jyotirmoyee Sikdar
- \* (22) Smt. Minati Sen
- \* (23) Smt. Manorama Madhvaraj
- \* (24) Shri Chengara Surendran
- \* (25) Shri S. Ajaya Kumar
- \* (26) Shri Lonappan Nambadan

- \* (27) Adv. P. Satheedevi
- \* (28) Shri P. Karunakaran
- (29) Ch. Lal Singh
- (30) Shri Mohan Singh
- \* (31) Shri Joachim Baxla
- \* (32) Shri V.K. Thummar
- \* (33) Smt. Pratibha Singh
- \*\* (34) Shri Brajesh Pathak
- (35) Shri Bhanwar Singh Dangawas
- 

\* Written speeches were laid on the Table.

\*\* He also laid some portion of his written speech on the Table.

(12)

- \* (36) Shri Sunil Khan
- (37) Shri Balasaheb Vikhe Patil
- \* (38) Shri Shankhlal Majhi
- \* (39) Shri Ananta Nayak
- \* (40) Prof. Rasa Singh Rawat
- \* (41) Shri Rakesh Singh
- (42) Smt. Kiran Maheshwari
- (43) Dr. Rameshwar Oraon

- \* (44) Shri Chandra Pratap Singh
- (45) Dr. M. Jagannath
- \* (46) Shri Bikram Keshari Deo
- \* (47) Shri Ram Singh Kaswan
- \* (48) Shri Kailash Meghwal
- \* (49) Smt. Susmita Bauri
- (50) Shri Subrata Bose
- (51) Shri Nikhil Kumar Choudhary
- \* (52) Shri G. Karunakara Reddy
- (53) Shri Manabendra Singh
- \* (54) Shri Bhartruhari Mahtab
- \* (55) Shri Raghuvir Singh Kaushal
- (56) Shri M. Shivanna
- \* (57) Shri Pusp Jain
- \* (58) Shri Arjuncharan Sethi
- (59) Shri Brahmananda Panda
- (60) Dr. C. Krishnan
- 

\*Written speeches were laid on the Table.

- (61) Shri Dharmendra Pradhan
- (62) Choudhary Bijendra Singh
- \*(63) Shri Paras Nath Yadav
- \*(64) Shri Tufani Saroj
- \*(65) Shri M.P. Veerendra Kumar
- \*(66) Shri Pradeep Gandhi
- \*(67) Shri Rupchand Pal
- (68) Shri A.R. Shaheen
- (69) Shri Raghuraj Singh Shakya
- \*(70) Shri Krishna Murai Moghe
- \*(71) Shri Ratilal Kalidas Varma
- (72) Shri Tapir Gao
- (73) Shri S.K. Kharventhan
- (74) Shri Ilyas Azmi
- \*(75) Shri Lalit Mohan Suklabaidya
- (76) Dr. Arun Kumar Sarma
- (77) Shri Pawan Kumar Bansal
- (78) Shri Ananth Kumar
- (79) Shri Shailendra Kumar
- \*(80) Shri Chandramani Tripathi

- (81) Dr. Ramkrishna Kusmaria
- \*(82) Shri Dushyant Singh
- (83) Dr. Col. Dhani Ram Shandil
- (84) Shri Vijaykumar Khandelwal
- (85) Dr. Rajesh Kumar Mishra
- \*(86) Shri P.S. Gadhavi
- (87) Shri Lalmani Prasad
- (88) Dr. Shafiqur Rahman Barq
- 

\* Written speeches were laid on the Table.

(14)

- (89) Smt. Sangeeta Kumari Singh Deo
- \*(90) Shri A.P. Abdullakutty
- (91) Dr. Karan Singh Yadav
- \*(92) Shri S.K. Bwiswmuthiary
- (93) Shri Srichand Kriplani
- (94) Shri S. P. Goyal
- \*\* (95) Shri Virendra Kumar
- (96) Shri A. Sai Prathap

- \*(97) Shri Mohan Jena
- (98) Shri Sarbananda Sonowal
- (99) Shri Haribhau Rathod
- 

\* Written speeches were laid on the Table.

\*\* He also laid some portion of his written speech on the Table.

(15)

- (100) Dr. K.S. Manoj
- (101) Shri N.S.V. Chitthan
- (102) Shri Mahesh Kumar Kanodia
- (103) Shri T. Meinya
- (104) Shri Bhanu Pratap Singh Verma
- (105) Prof. S.P. Singh Baghel
- (106) Shri Ganesh Singh
- (107) Shri Manjunath Kunnur
- (108) Shri Kharabela Swain
- (109) Shri Santosh Gangwar
- (110) Shri R. Dhanuskodi Athithan

The discussion was not concluded.

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\* Written speeches were laid on the Table.

\*\* He also laid some portion of his written speech on the Table.

Shri Lalu Prasad replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amount shown under column 3 of printed List Of Demands for Grants on Account (Railways) for 2005-2006 were voted in full.

All the Supplementary Demands for Grants Nos. 3, 4, 10, 11, 13, 14 and 16 for the amount shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) for 2004-2005 were voted in full.

7. Government Bill – Introduced

The Appropriation (Railways) Vote on Account Bill, 2005.

8. Government Bill – Passed

The Appropriation (Railways) Vote on Account Bill, 2005.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

9. Government Bill – Introduced

The Appropriation (Railways) Bill, 2005.

10. Government Bill - Passed

The Appropriation (Railways) Bill, 2005.

The motion for consideration moved by Shri R. Velu.

clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Velu.

The motion was adopted and the Bill was passed.

11.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15<sup>th</sup> March, 2005)

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G.C. MALHOTRA,

Secretary-General.

## LOK SABHA

# Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, March 15, 2005/Phalguna 24, 1926 (Saka)

## No. 60

11.00 A.M.

### 1. Starred Questions

Starred Question Nos. 161-165 were orally answered. Replies to Starred Question Nos. 166-180 were laid on the Table.

### 2. Unstarred Questions

**Replies to Unstarred Question Nos. 1724-1953 were laid on the Table.**

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given on 21 December, 2004 to Unstarred Question No. 3305 regarding 'Women Desks in Police Stations' was laid on the Table.

**12.01 P.M.**

### 3. Observation by the Speaker

The Speaker made an observation regarding the business transacted by the House during the week ending 11 March, 2005.

### 4. Papers Laid on the Table

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 7<sup>th</sup> March, 2005, issued by the President under article 356 of the Constitution in relation to the State of Bihar, published in Notification No. G.S.R. 162 (E) in Gazette of India dated the 7<sup>th</sup> March, 2005, under article 356 (3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 7<sup>th</sup> March, 2005 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 163 (E) in Gazette of India dated the 7<sup>th</sup> March, 2005.

(2) A copy of the Report (Hindi and English versions) of the Governor of Bihar dated the 6<sup>th</sup> March, 2005 to the President.

(3) (1) A copy of the Notification No. G.S.R. 8 (E) (Hindi and English versions) published in Gazette of India dated the 7<sup>th</sup> January, 2005 making certain amendments in the recruitment regulations relating to the posts mentioned therein, under section 58 of the Delhi Development Act, 1957.

(4) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2003-2004 together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.

(5) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1997-1998 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(7) A copy of the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) (A & N Islands) Rules, 2003 (Hindi and English versions) published in Notification No. 183/2003/F.No. 3-14/96-LSG in Andaman and Nicobar Gazette dated the 17<sup>th</sup> October, 2003, issued under section 23 of the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(9) A copy of the National Security Guard (Group 'C' posts) Recruitment Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 422 in Gazette of India dated the 18<sup>th</sup> December, 2004 under sub-section (3) of section 139 of the National Security Guard Act, 1986.

- (10) A copy of the Citizenship (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 85 (E) in Gazette of India dated the 22<sup>nd</sup> February, 2005 under sub-section (4) of section 18 of the Citizenship Act, 1955.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority of Meghalaya, Shillong, for the year 2001-2002, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority of Meghalaya, Shillong, for the year 2001-2002.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority of Meghalaya, Shillong, for the year 2002-2003, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority of Meghalaya, Shillong, for the year 2002-2003.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2003-2004.

- (16)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Silchar, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Silchar, for the year 2003-2004.
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala (District Primary Education Programme, Phase-I and II), for the year 2002-2003, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala (District Primary Education Programme, Phase-I and II), for the year 2002-2003.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(19) A copy each of the following Notifications (Hindi and English versions) under section 28 of the University Grants Commission Act, 1956:-

- (i) The University Grants Commission (Minimum Standards of Instruction for the Grant of the First Degree through Formal Education) Regulations, 2003 published in Notification No.23 in Gazette of India dated the 5<sup>th</sup> June, 2004.
- (ii) The University Grants Commission (Minimum Standards of Instruction for the Grant of the Master's Degree through Formal Education) Regulations, 2003 published in Notification No.23 in Gazette of India dated the 5<sup>th</sup> June, 2004.

(20) A copy of the Notification No. G.S.R. 161 (E) (Hindi and English versions) published in Gazette of India dated the 7<sup>th</sup> March, 2005 together with an explanatory memorandum making certain amendments in the First Schedule and the Second Schedule to the Central Excise Tariff Act, 1985 under sub-section(2) of section 3 of the said Act.

(21) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Kolkata, for the year 2003-2004, under section 155 of the Patents Act, 1970.

(22) A copy of the Indian Boiler (Amendment) Regulations, 2005 (Hindi and English versions) published in Notification No. G.S.R.32 in Gazette of India dated the 29<sup>th</sup> January, 2005 under sub-section (2) of section 28 of the Indian Boilers Act, 1923.

(23) A copy each of the following Notifications (Hindi and English versions) issued under section 18G of the Industries (Development and Regulation) Act, 1951:-

(i) The Newsprint Control Order, 2004, published in Notification No. S.O. 1105 (E) in Gazette of India dated the 11<sup>th</sup> October, 2004.

(ii) The Newsprint Control (Amendment) Order, 2005, published in Notification No. S.O. 66 (E) in Gazette of India dated the 19<sup>th</sup> January, 2005.

(24) A copy of the Notification No. S.O. 1104 (E) (Hindi and English versions) published in Gazette of India dated the 11<sup>th</sup> October, 2004 containing Order rescinding the Newsprint Control Order, 1962, under sub-section (6) section 3 of the Essential Commodities Act, 1955.

(25) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-

(i) The Export Inspection Council (Recruitment) Amendment Rules, 2004 published in Notification No. G.S.R. 395 in Gazette of India dated the 27<sup>th</sup> November, 2004.

(ii) The Export Inspection Agency (Recruitment) Amendment Rules, 2005 published in Notification No. G.S.R.45 in Gazette of India dated the 5<sup>th</sup> February, 2005.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (5) above.

(27)(i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2003-2004, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology

Institute, Bangalore, for the year 2003-2004.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(29) A copy of the Andaman and Nicobar Dowry Prohibition Rules, 2003 (Hindi and English versions) published in Notification No. 206/2003/F.No. 4-198/DSW 2003 in Gazette of Andaman and Nicobar Gazette dated the 15<sup>th</sup> December, 2004, under sub-section (3) of section 9 of the Dowry Prohibition Act, 1961.

## **12.07 P.M.**

### **5. Leave of Absence**

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

|      |                           |                                |
|------|---------------------------|--------------------------------|
| (1)  | Shri D.V. Sadananda Gowda | 1 <sup>st</sup> December, 2004 |
| to   |                           | 23 <sup>rd</sup> December,     |
| 2004 |                           |                                |
| (2)  | Dr. Rajesh Kumar Mishra   | 7 <sup>th</sup> December, 2004 |
| to   |                           | 23 <sup>rd</sup> December,     |
| 2004 |                           |                                |

### **6. Report of Standing Committee on Chemicals and Fertilizers**

**Shri Anant Gangaram Geete presented a copy of the Fourth Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2004-2005) on Action Taken by the Government on the recommendations contained in the Second Report (Fourteenth Lok Sabha) of the Committee, on Demands for Grants (2004-2005) of the Ministry of Chemicals & Fertilizers (Department of Fertilizers).**

### **7. Reports of Standing Committee on Commerce**

Shri Jaysingrao Gaikwad Patil laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Commerce:

(1) 67<sup>th</sup> Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in Sixty Second Report on Functioning of State Trading Corporation;

(2) 68<sup>th</sup> Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in Sixty Fourth Report on Export of Tea; and

(3) 69<sup>th</sup> Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in Fifty Fourth Report on Foreign Direct investment.

## **12.11 P.M.**

### **8. Presentation of Petitions**

Shri Basudeb Acharia presented the following petitions:-

(1) A petition signed by Shri Bhuban Ch. Paramanik, Secretary, Bhojudih Coal Washery, Thikadar Sramik Union, Village & Post Santaldih, Dist. Purulia, (West Bengal), requesting for regularization of contract workers working in Bhojudih Coal Washery, a unit of Bharat Coking Coal Limited.

(2) A petition signed by Shri Rakesh Kumar, Convenor, Co-ordination Committee of Government and Municipal Corporation Employees & Workers, U.T. Chandigarh and others requesting to consider all employees transferred to Municipal Corporation in U.T. Chandigarh as on deputation.

### **9. Statement by Minister**

The Minister of State in the Ministry of Home Affairs made a statement

(i) Correcting the reply given on 21.12.2004 to Starred Question No 294 by Shri Asaduddin Owaisi, MP regarding "Atrocities on Minorities" and (ii) giving reasons for delay in correcting the reply.

## **12.13 P.M.**

## 10. Supplementary Demands for Grants (General)- 2004-2005

Shri S.S. Palanimanickam on behalf of Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2004-2005.

12.14 P.M.

11. Submissions by Members on the need to name the International Airport at "Shamshabad" in Rangareddy district of Andhra Pradesh after Dr. N.T. Rama Rao.

The following members made submissions on the need to name the International Airport at "Shamshabad" in Rangareddy district of Andhra Pradesh after Dr. N.T. Rama Rao:-

- (1) Shri K. Yerrannaidu
- (2) Dr. Jagannath Manda
- (3) Shri Ananth Kumar
- (4) Shri Anant Gangaram Geete
- (5) Shri Vijay Kumar Malhotra
- (6) Maj.Gen. (Retd.) B.C. Khanduri, AVSM
- (7) Shri Pranab Mukherjee

1.00 P.M.

Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Chandra Sekhar Sahu regarding need to reconsider the proposal of Government of Andhra Pradesh to build a canal on river Vansaadhara near Katraguda in Orissa.

- (2) Shri K.S. Rao regarding need to four lane National Highway No. 9 between Hyderabad and Vijayawada.
- (3) Dr. Col. Dhani Ram Shandil regarding need to construct a helipad and an air strip at Chuddhar in Himachal Pradesh.
- (4) Shri Sajjan Kumar regarding need for regularisation of unauthorised colonies in Delhi.
- (5) Shri Ananta Nayak regarding need for four-laning National Highway No. 215 in Orissa.
- (6) Shri Manjunath Kunnur regarding need for construction of an under-bridge near Shiggaon Central Bus Stand in Karnataka.
- (7) Shri Dushyant Singh regarding need to provide compensation to the opium cultivators of Hadoti region of Rajasthan for damage caused to their crops due to hailstorm.
- (8) Shri Pankaj Choudhary regarding need to open a computerised railway reservation counter at Maharajganj, U.P.
- (9) Dr. K.S. Manoj regarding need to formulate new guidelines to make the Targetted Public Distribution System effective.
- (10) Shri Jaiprakash (Mohanlal Ganj) regarding need to expedite payment of compensation to the farmers towards acquisition of land for developing the Amausi airport in Lucknow, U.P
- (11) Shri Rajesh Kumar Manjhi regarding need to nominate children of Manjhi Community of Bihar to Physical Education Colleges with a view to develop their sports potential.
- (12) Shri Anandrao V. Adsul regarding need to develop Lonar Crater in Buldana Parliamentary Constituency, Maharashtra as a tourist resort.

- (13) Smt. Archana Nayak regarding need to declare Cuttack – Chandbali State Highway in Orissa as a National Highway.
- (14) Shri M. Appadurai regarding need to remove the precondition of knowledge of Hindi language as essential for recruitment of 'Cabin Crew' in Air India and Indian Airlines.
- (15) Shri Subrata Bose regarding need to take suitable steps to make C.G.H.S. Dispensary No. 54 at Shakurbasti, New Delhi functional.

1.01 P.M.

13. The Budget (Railways) – 2005-2006 – Demands for Grants on Account (Railways) – 2005-2006

**Time Taken: 14 hrs. 32 mts.**

Combined discussion on the following items of business continued :-

The following items of business were taken up together:-

- (i) General Discussion on the Budget (Railways) – 2005-2006
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) – 2005-2006
- (iii) Supplementary Demands for Grants (Railways) Nos. 3, 4, 10, 11, 13, 14 and 16 in respect of Budget (Railways) for 2004-2005

The following members took part in the combined debate:-

- (1) Shri Basudeb Acharia
- \* (2) Shri Hansraj G. Ahir
- \* (3) Shri Suresh Chandel
- \* (4) Shri Bhal Chandra Yadav

\* (5) Dr. Vallabhbai Kathiria

Shri Lalu Prasad replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amount shown under column 3 of printed List of Demands for Grants on Account (Railways) for 2005-2006 were voted in full.

All the Supplementary Demands for Grants Nos. 3, 4, 10, 11, 13, 14 and 16 for the amount shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) for 2004-2005 were voted in full.

**14. Government Bill – Introduced**

The Appropriation (Railways) Vote on Account Bill, 2005.

**15. Government Bill – Passed**

The Appropriation (Railways) Vote on Account Bill, 2005.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

**16. Government Bill – Introduced**

The Appropriation (Railways) Bill, 2005.

**17. Government Bill - Passed**

The Appropriation (Railways) Bill, 2005.

The motion for consideration moved by Shri Lalu Prasad on behalf of Shri R. Velu was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

***(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2. 15P.M.)***

**2.15 P.M.**

**18. The General Budget – 2005-2006**

**Time allotted: 12 hrs.**

**Time Taken: 4 hrs. 45 mts.**

**Balance:7 hrs. 15 mts.**

The following items of business were taken up together:-

- (i) General discussion on the Budget (General) for 2005-2006;
- (ii) Demands for Grants on Account Nos. 1 to 34, 36, 37, 39 to 63, 65 to 73, 75, 76, 78 to 105.

The following members took part in the combined debate:-

- (1) Shri Vijay Kumar Malhotra
- (2) Shri M. Jyotiraditya Scindia
- (3) Shri Rupchand Pal
- (4) Shri Mohan Singh
- (5) Shri Alok Kumar Mehta
- (6) Shri Adhalrao Shivaji Patil
- (7) Shri Harin Pathak
- (8) Shri K.S. Rao
- (9) Shri Bhartruhari Mahtab
- (10) Shri Bikram Keshari Deo (Speech unfinished)

The discussion was not concluded.

**7.00 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16<sup>th</sup> March, 2005)*

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**G.C. MALHOTRA,**

***Secretary-General.***

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\*Written speeches were laid on the Table.

LOK SABHA

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# Bulletin-Part I

(Brief Record of Proceedings)

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Wednesday, March 16, 2005/Phalguna 25, 1926 (Saka)

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**No. 61**

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri  
Laxman Kakadya Dumada who was a member of the Fifth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

## **2. Starred Questions**

Starred Question Nos. 181 and 183-185 were orally answered. Replies to Starred Question Nos. 182 and 186-200 were laid on the Table.

## **3. Unstarred Questions**

**Replies to Unstarred Question Nos. 1954-2183 were laid on the Table.**

A statement by the Minister of State for Personnel, Public Grievances & Pensions and Parliamentary Affairs correcting the reply given on 25<sup>th</sup> July, 2001 to Unstarred Question No. 454 regarding 'Blacklisted Suppliers' was laid on the Table.

**12.01 P.M.**

## **4. Papers Laid on the Table**

- (1) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 2003-2004.

- (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2003-2004, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2003-2004.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 2003-2004, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 2003-2004.
- (4) A copy of the Merchant Shipping (Levy of Oil Pollution Cess) Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 66 (E) in Gazette of India dated the 11<sup>th</sup> February, 2005 under sub-section (3) of section 458 of Merchant Shipping Act, 1958.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-
  - (i) G.S.R. 39 (E) published in Gazette of India dated the 20<sup>th</sup> January, 2005 approving the Madras Port Trust (Pay and Allowances, etc.) Amendment Regulations, 2005.
  - (ii) G.S.R. 62 (E) published in Gazette of India dated the 10<sup>th</sup> February, 2005 approving the Visakhapatnam Port Employees' (Classification, Control & Appeal) Amendment Regulations, 2005.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of

section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2003-2004.
  - (ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2002-2003.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2002-2003, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2002-2003.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2003-2004.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of

Biologicals, Noida, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2003-2004.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (1) S.O. 157 (E) published in Gazette of India dated the 3<sup>rd</sup> February, 2005 regarding levy of fee from the user of the four-laned stretches of National Highway No. 45 in the State of Tamil Nadu.
- (2) S.O. 158 (E) published in Gazette of India dated the 3<sup>rd</sup> February, 2005 regarding levy of fee from the user of the cable stayed bridge across river Yamuna at Allahabad/Naini on National Highway No. 27 (Allahabad-Mangawan section) in the State of Uttar Pradesh.
- (3) S.O. 180 (E) published in Gazette of India dated the 9<sup>th</sup> February, 2005 regarding levy of fee from the user of the four-laned stretches of National Highway No. 8A in the State of Gujarat.
- (4) S.O. 1404 (E) published in Gazette of India dated the 23<sup>rd</sup> December, 2004 authorizing M/s Aryan Toll Road Private Limited, Mumbai or its legal representatives, to collect and retain fees on mechanical vehicles, for the use of four laning and strengthening of Pune-Solapur road of National Highway No. 9 in the State of Maharashtra.
- (5) S.O. 54 (E) published in Gazette of India dated the 14<sup>th</sup> January, 2005 regarding acquisition of land for construction of bypass on National Highway No. 50 ( outside the Sangamner town ) in the State of Maharashtra.

(15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2005-2006.

(16) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

(1) Department of Space for the year 2005-2006.

(2) Department of Atomic Energy for the year 2005-2006.

**5. Reports of Public Accounts Committee**

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:-

(1) Seventh Report (14<sup>th</sup> Lok Sabha) on “All India Institute of Medical Sciences (AIIMS)” ; and

(2) Eighth Report (14<sup>th</sup> Lok Sabha) on Action Taken by Government on the Observations and Recommendations contained in the 18<sup>th</sup> Report of PAC (13<sup>th</sup> Lok Sabha) relating to “Wasteful Expenditure on Rent”

**6. Report of Committee on Government Assurances**

**Shri Harin Pathak presented the Second Report (Hindi and English versions) of the Committee on Government Assurances, Lok Sabha.**

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12.14 P.M.

7. Submission by Member

To the submission made by Smt. Sumitra Mahajan regarding reported issue of notices by the Mhow Cantonment Board ordering eviction of local residents, Shri Bijoy Handique responded.

*(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.04 P.M.)*

8. Matters Under Rule 377

- (1) Shri Jashubhai D. Barad raised a matter regarding need to clear the proposal of the Government of Gujarat for constructing jetties in the coastal areas.
- (2) Shri Harishchandra Chavan raised a matter regarding need to take suitable steps to check deforestation in Malegaon Parliamentary Constituency, Maharashtra.
- (3) Shri C.H. Vijayashankar raised a matter regarding need to review the implementation of National Aforestation Programme with a view to making it effective.
- (4) Shri Sushil Kumar Modi raised a matter regarding need to introduce pantry car facility in Vikramshila Express train running between Bhagalpur and New Delhi.

- (5) Shri P. Karunakaran raised a matter regarding need to provide additional funds to the Government of Kerala for undertaking rehabilitation work in the Tsunami affected areas of the State.
- (6) Shri Mohan Singh raised a matter regarding need to protect the interests of students of Universities established under Chhatisgarh State Law, which fulfil the criteria fixed by U.G.C.
- (7) Shri Ram Kripal Yadav raised a matter regarding need to clear the proposal of the Government of Bihar for undertaking developmental work in Patna city.
- (8) Shri D. Venugopal raised a matter regarding need to expedite the work on Sethu Samudram Project.
- (9) Shri Sarbananda Sonowal raised a matter regarding need to increase the height of the T.V. transmission tower at Doordarshan Kendra, Dibrugarh to 150 metres and introduce a fullfledged News Department with uplinking facilities at the Kendra.
- (10) Shri Ramdas Bandu Athawale raised a matter regarding need to extend the policy of reservations for Scheduled Castes and Tribes in the private sector and for admissions to educational institutions.
- (11) Kunwar Manvendra Singh raised a matter regarding need to allocate adequate funds for undertaking the work of cleansing river Yamuna at Mathura, U.P.
- (12) Shri Bhanu Pratap Singh Verma raised a matter regarding need to declare certain State Highways in Jalaun Parliamentary Constituency, U.P. as National Highways.

**4. 24 P.M.**

## **9. The General Budget – 2005-2006**

**Time allotted: 12 hrs.**

**Time Taken:    hrs.   mts.**

**Balance:       hrs.   mts.**

The following items of business were taken up together:-

- (i) General discussion on the Budget (General) for 2005-2006, continued.
- (ii) Discussion on the Demands for Grants on Account Nos. 1 to 34, 36, 37, 39 to 63, 65 to 73, 75, 76, 78 to 105 for the year 2005-2006, continued.
- (iii) Supplementary Demands for Grants (General) Nos. 1, 2, 3, 4, 8, 9, 10, 12, 13, 14, 15, 16, 18, 20, 21, 22, 23, 25, 26, 27, 29, 30, 31, 32, 34, 36, 40, 41, 42, 43, 44, 46, 47, 48, 49, 50, 52, 53, 54, 55, 56, 57, 58, 60, 61, 63, 65, 68, 70, 71, 79, 80, 83, 84, 86, 88, 90, 91, 92, 95, 96, 97, 98, 99, 100, 104 and 105 in respect of Budget (General) for 2004-2005.

The following members took part in the combined debate:-

- (1) Shri Bikram Keshari Deo
- (2) Shri Madhusudan Mistry
- (3) Shri P. Karunakaran
- (4) Shri Ramji Lal Suman

- (5) Mohd. Shahid Akhlaque
- (6) Smt. Karuna Shukla
- (7) Shri Ajay Maken
- (8) Kum. Mamata Banerjee
- (9) Smt. V. Radhika Selvai
- (10) Shri Devendra Prasad Yadav
  
- (11) Shri Anandrao Vithoba Adsul
- (12) Shri Adhir Chowdhury
- (13) Prof. Mahadeorao Shiwankar
- (14) Shri Shailendra Kumar
- (15) Shri M.P. Veerendra Kumar
- (16) Shri Nikhil Kumar
- (17) Shri Lakshman Singh
- (18) Dr. M. Ramadass
- (19) Shri Munshi Ram
- (20) Shri Kirip Chaliha
- (21) Shri Manvendra Singh
- (22) Smt. Jayaprada
- (23) Shri Sita Ram Singh
- (24) Shri Manoranjan Bhakta
- (25) Shri Narayan Chandra Borakataky
- (26) Shri Paras Nath Yadav
- (27) Shri Sandeep Dikshit

(28) Shri P.S. Gadhavi (Speech unfinished)

The discussion was not concluded.

**8.30 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 17<sup>th</sup> March, 2005)*

**G.C. MALHOTRA,  
Secretary-General.**

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**Addendum**

**To**

**Bulletin-Part I, No. 60**

**Dated 15.3.2005**

Page No. 9, Item No. 13 under the heading The Budget (Railways) – 2005-2006 – Demands for Grants on Account (Railways) – 2005-2006 *after* Sl. No. \*(5) add: \*(6) 'Shri Anantha Venkata Rami Reddy'.

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\*Written speech was laid on the Table.

# LOK SABHA

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Bulletin-Part I

**(Brief Record of Proceedings)**

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**Thursday, March 17, 2005/Phalguna 26, 1926 (Saka)**

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**No. 62**

**11.00 A.M.**

## **1. Starred Questions**

Starred Question Nos. 201-203 and 205 were orally answered. Replies to Starred Question Nos. 204 and 206-220 were laid on the Table.

## **2. Unstarred Questions**

Replies to Unstarred Question Nos. 2184-2375 were laid on the Table.

**12.01 P.M.**

## **3. Papers Laid on the Table**

The following papers were laid on the Table:-

**(1)**A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

- (1) Ministry of Defence for the year 2005-2006.
- (2) Defence Services Estimates for the year 2005-2006.

2. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 2005-2006.

3. a copy each of the following Detailed Demands for Grants (Hindi and English versions):-

(1) Ministry of Home Affairs for the year 2005-2006 (Volume I)

(2) Ministry of Home Affairs (Union Territories without Legislature) for the year 2005-2006 (Volume II)

(4) i A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, New Delhi, for the year 2002-2003, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, New Delhi, for the year 2002-2003.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2003-2004.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(8) A copy of the Kalakshetra Foundation Recruitment Regulations, 2005 (Hindi and English versions) published in Notification No. G.S.R. 24 (E) in Gazette of India dated the 14<sup>th</sup> January, 2005 under section 33 of the Kalakshetra Foundation Act, 1993.

- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Culture for the year 2005-2006.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2002-2003..
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

## **11.**

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Oil India Limited, Kolkata, for the year 2003-2004.
- (ii) Annual Report of the Oil India Limited, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2005-2006.

- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2003-2004.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

**7. SHRI SONTOSH MOHAN DEV** to lay on the Table-

- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2003-2004.
- (ii) Annual Report of the HMT Limited, Bangalore, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**18.**

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Indian Airlines Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the Indian Airlines Limited, New Delhi, for the year

2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**20.**

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2003-2004.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

**4. Reports of Standing Committee on Science and Technology, Environment and Forests**

Dr. Sujan Chakraborty laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment and Forests:-

- (1) One Hundred Thirty-second Report on action taken by the Ministry of Environment and Forests on the recommendations contained in the One Hundred-eighteenth report of the Department-related Parliamentary Standing Committee on Science & Technology, Environment & Forests on the Conservation and Environmental Management Plan for Dal-Nagin Lake, Srinagar;
- (2) One Hundred Thirty-third Report on action taken by the Department of Science and Technology on the recommendations contained in the One Hundred Twenty-fifth report of the Department-related Parliamentary Standing

Committee on Science & Technology, Environment and Forests on the Demands for Grants (2004-05) of the Department of Science & Technology;

- (3) One Hundred Thirty-fourth Report on action taken by the Department of Space on the recommendations contained in the One Hundred Twenty-ninth report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (2004-05) of the Department of Space;
- (4) One Hundred Thirty-fifth Report on action taken by the Department of Biotechnology on the recommendations contained in the One Hundred Twenty-seventh report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (2004-05) of the Department of Biotechnology;
- (5) One Hundred Thirty-sixth Report on action taken by the Department of Scientific and Industrial Research on the recommendations contained in the One Hundred Twenty-sixth report of the Department-related Parliamentary Standing Committee on Science & Technology, Environment and Forests on the Demands for Grants (2004-05) of the Department of Scientific and Industrial Research;
- (6) One Hundred Thirty-seventh Report on action taken by the Department of Atomic Energy on the recommendations contained in the One Hundred-thirtieth report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (2004-05) of the Department of Atomic Energy; and
- (7) One Hundred Thirty-eighth Report on action taken by the Department of Ocean Development on the recommendations contained in the One Hundred Twenty-eighth report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment & Forests on the Demands for Grants (2004-05) of the Department of Ocean Development.

## **5. Statements By Ministers**

**12.02 P.M.**

(i) The Minister of Information and Broadcasting laid a statement (Hindi and English versions) (i) Correcting the reply given on 02.12.2004 to Starred Question No 40 by Shri Gurudas Kamat, MP regarding 'Losses to Doordarshan in Athens Olympic' and (ii) giving reasons for delay in correcting the reply.

**12.03 P.M.**

(ii) The Minister of Labour and Employment made a statement regarding the launching of an Unemployment Benefit Scheme.

12.09 P.M.

**6. The Goa Budget – 2005-2006**

Shri P. Chidambaram presented a statement of estimated receipts and expenditure of the State of Goa for the year 2005-2006.

**7. Supplementary Demands for Grants (Goa) – 2004-2005**

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Goa for 2004-2005.

**\*8. The Bihar Budget – 2005-2006**

Shri P. Chidambaram presented a statement of estimated receipts and expenditure of the State of Bihar for the year 2005-2006.

**\*9. Supplementary Demands for Grants (Bihar) – 2004-2005**

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Bihar for 2004-2005.

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## **10. Submissions by Members**

**12.11 P.M.**

### **(i) Regarding delay in laying the Nanavati Commission Report on the Table of the House.**

The following members made submissions regarding delay in laying the Nanavati Commission Report on the Table of the House:-

- (1) Shri Vijay Kumar Malhotra
- (2) Shri Santosh Kumar Gangwar
- (3) Shri Ananth Kumar
- (4) Shri Shripad Yesso Naik
- (5) Shri Suresh Waghmare
- (6) Shri Pradeep Gandhi
- (7) Shri Sushil Kumar Modi
- (8) Dr. Laxminarayan Pandey
- (9) Shri Harin Pathak
- (10) Shri Sukhdev Singh Dhindsa
- (11) Shri Avinash Rai Khanna
- (12) Shri Pranab Mukherjee

***(Due to interruptions in the House, Lok Sabha adjourned at 12.16 P.M. and re-assembled at 12.30 P.M.)***

### **(ii) Regarding increase in obscenity on Television Channels.**

The following members made submissions regarding increase in obscenity on Television Channels:-

- (1) Prof. Ram Gopal Yadav
- (2) Shri Devendra Prasad Yadav
- (3) Shri Ramji Lal Suman
- (4) Shri Mohammad Salim
- (5) Shri S. Jaipal Reddy

(iii) In response to the submission made by Shri Mohan Rawale regarding need to felicitate Shri Sachin Tendulkar on his achievements in International Cricket, Hon'ble Speaker on behalf of the entire House congratulated Shri Sachin Tendulkar.

#### Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

1. Shri S.K. Kharventhan regarding need to advise the Government of Tamil Nadu to release water from Parambikulam Dam to Uppar Dam for the benefit of the farmers.
2. Shri Kuldeep Bishnoi regarding need for inter-linking of major rivers in the country.
3. Shri Madan Lal Sharma regarding need to formulate an industrial development policy for Jammu region.
4. Shri Avtar Singh Bhadana regarding need to lay the Aligarh – Palwal - Alwar rail line for the development of Mewat region.
5. Shri Raghuvir Singh Kaushal regarding need to expedite construction of

railway over-bridge at Rangpur road railway gate in Kota city of Rajasthan.

6. Prof. Mahadeorao Shiwankar regarding need to ensure effective implementation of Sam Vikas Yojna, Rural Development Projects and Pradhan Mantri Gramin Sadak Yojna in Maharashtra.
7. Shri Virendra Kumar regarding need to commence with 'Narrow Broadcasting Scheme' in Doordarshan Kendra, Sagar, Madhya Pradesh.
8. Shri Sishupal N. Patle regarding need to ensure effective implementation of B.P.L and Antyodaya Projects in Gondiya district, Maharashtra.
9. Shri Santasri Chatterjee regarding need to review the decision to shift the Head Office of Hindustan Copper Limited from Kolkata to Delhi.
10. Shri Parasnath Yadav regarding need to check the sale of adulterated petrol in the country.
11. Shri E.G. Sugavanam regarding need to take steps to complete the work on Integrated Drinking Water Project at Hogenekal in Tamil Nadu.
12. Shri Rajesh Verma regarding need to construct a bridge on river Ghaghra in Sitapur district, Uttar Pradesh.
13. Shri Prabhunath Singh regarding need to release funds for early commencement of work on Maharajganj – Mashrak rail line.
14. Smt. Paramjit Kaur Gulshan regarding need to redefine the terms and conditions of the Bhatinda refinery and bear the cost of making the refinery viable by giving relief in Central Excise and Custom Duties.
15. Shri Baleshwar Yadav regarding need to protect the interests of employees of 'Unit Run Canteens' of Armed Forces.

**1.09 P.M.**

## **12. The General Budget – 2005-2006**

**Time Taken: 17 hrs. 35 mts.**

Combined discussion on the following items of business continued:-

- (i) General discussion on the Budget for 2005-2006.
- (ii) Discussion on the Demands for Grants on Account Nos. 1 to 34, 36, 37, 39 to 63, 65 to 73, 75, 76, 78 to 105 for the year 2005-2006.
- (iii) Supplementary Demands for Grants Nos. 1, 2, 3, 4, 8, 9, 10, 12, 13, 14, 15, 16, 18, 20, 21, 22, 23, 25, 26, 27, 29, 30, 31, 32, 34, 36, 40, 41, 42, 43, 44, 46, 47, 48, 49, 50, 52, 53, 54, 55, 56, 57, 58, 60, 61, 63, 65, 68, 70, 71, 79, 80, 83, 84, 86, 88, 90, 91, 92, 95, 96, 97, 98, 99, 100, 104 and 105 in respect of Budget (General) for 2004-2005.

The following members took part in the combined debate:-

- (1) Shri P.S. Gadhavi
- \* (2) Shri Brajesh Pathak
- \* (3) Shri N.S.V Chitthan
- (4) Shri Gurudas Das Gupta
- (5) Shri Sukhbir Singh Badal
- (6) Shri Rajiv Ranjan Singh
- \* (7) Shri Ganesh Singh
- \* (8)

Dr. Sebastian Paul

\*\* (9) Shri Balasaheb Vikhe Patil

(10) Shri Kharabela Swain

(11) Smt. M.S.K. Bhavani Rejenthiran

\* (12) Shri Rewati Raman Singh

\* (13) Shri D. Narbula

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\*Written speeches were laid on the Table

\*\* He also laid some portion of his written speech on the Table.

\*\* (14) Shri Rajesh Verma

\* (15) DR. Laxminarayan Pandey

(16) Smt. Krishna Tirath

(17) Shri Suresh Chandel

\* (18) Shri A.R. Shaheen

(19) Shri Prasanna Acharya

\* (20) Shri Joachim Baxla

(21) Dr. K.S. Manoj

\*\* (22) Dr. Chinta Mohan

\* (23)

Shri Ratilal Kalidas Verma

\*\* (24) Shri Kailash Meghwal

\* (25) Shri S.K. Kharventhan

\* (26) Dr. Meinya Thokchom

\* (27) Shri Kishan Singh Sangwan

(28) Shri Ram Kripal Yadav

\* (29) Shri Aaron Rashid

\* (30) Shri E.G. Sugavanam

\* (31) Shri Iqbal Ahmed Saradgi

(32) Shri Gingee N Ramachandran

(33) Shri K. Yerrannaidu

\* (34) Shri Virendra Kumar

\* (35) Shri K.C. Singh "Baba"

\* (36) Shri Chandra Sekhar Sahu

\*\* (37) Smt. Tejaswini Seeramesh

(38) Smt. Kiran Maheshwari

(39) Shri Bir Singh Mahato

\*\* (40) Shri Vinod Kumar

(41) Shri Sharanjit Singh Dhillon

(42) Shri L. Rajagopal

\*\* (43) Shri Harishchandra Chavan

(44) Shri Asaduddin Owaisi

\* (45) Shri Lalmuni Prasad

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\* (46) Shri Pradeep Gandhi

\*\* (47) Shri S.K. Bwiswmuthiary

\* (48) Shri Rakesh Singh

\* (49) Shri K.V. Thangkabalu

(50) Shri Ramdas Athawale

\*\* (51) Smt. Pratibha Singh

\* (52) Shri Raghuvir Singh Kaushal

\* (53) Dr. Karan Singh Yadav

(54) Smt. Neeta Pateriya

(55) Shri Ilyas Azmi

\* (56) Shri S.P. Singh Baghel

- (57) Shri Dharmendra Yadav
- (58) Shri Francis K. George
- \*(59) Shri Lalit Mohan Suklabaidya
- \*(60) Shri Nikhil Kumar Chowdhury
- (61) Smt. K. Rani
- \*(62) Shri Rayapati Sambasiva Rao
- \*(63) Shri Bapu Hari Chaure
- (64) Shri Haribhau Rathod
- \*(65) Dr. C. Krishnan
- \*(66) Shri G. Karunakara Reddy
- (67) Dr. Rattan Singh Ajnala
- (68) Shri Tek Lal Mahato
- (69) Shri Ramji Lal Suman
- \*(70) Shri Chandramani Tripathi
- \*(71) Shri Tufani Saroj
- \*(72) Shri Hansraj G Ahir
- \*(73) Dr. Vallabhbhai Kathiria

Shri P. Chidambaram replied to the debate.

All the Demands for Grants on Account Nos. 1 to 34, 36, 37, 39 to 63, 65 to 73, 75, 76, 78 to 105 (Both Revenue Account and Capital Account) in respect of Budget (General) for the amounts shown under column 3 of printed List of Demands for Grants on Account (General) for 2005-2006, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 2, 3, 4, 8, 9, 10, 12, 13, 14, 15, 16, 18, 20, 21, 22, 23, 25, 26, 27, 29, 30, 31, 32, 34, 36, 40, 41, 42, 43, 44, 46, 47, 48, 49, 50, 52, 53, 54, 55, 56, 57, 58, 60, 61, 63, 65, 68, 70, 71, 79, 80, 83, 84, 86, 88, 90, 91, 92, 95, 96, 97, 98, 99, 100, 104 and 105 (Both Revenue Account and Capital Account) for the amounts shown under column 3 of printed List of Supplementary Demands for Grants (General) for 2004-2005 were voted in full.

**13. Government Bill-Introduced**

The Appropriation (Vote on Account) Bill, 2005.

**14. Government Bill - Passed**

The Appropriation (Vote on Account) Bill, 2005.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**15. Government Bill - Introduced**

The Appropriation Bill, 2005.

**16. Government Bill - Passed**

The Appropriation Bill, 2005.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**17. Report of the Business Advisory Committee**

Shri Ghulam Nabi Azad presented the Ninth Report of the Business Advisory Committee.

**7.54 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Friday, the 18<sup>th</sup> March, 2005)***

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**G.C. MALHOTRA,**  
**Secretary-General.**

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**\*At 2 .13 P.M.**

\*Written speeches were laid on the Table

\*\* They also laid some portion of their written speeches on the Table.

# LOK SABHA

## Bulletin-Part I

### (Brief Record of Proceedings)

Friday, March 18, 2005/Phalguna 27, 1926 (Saka)

## No. 63

11.00 A.M.

### 1. Starred Questions

Starred Question Nos. 221 to 226 and 228 were orally answered. Replies to Starred Question Nos. 227 and 229 – 240 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2376 - 2590 were laid on the Table.

12.01 P.M.

### 3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2005-2006.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Textile

Corporation Limited, New Delhi, for the year 2003-2004.

- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
  - (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2003-2004.
  - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2003-2004.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2005-2006.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Kolkata, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Kolkata, for the year 2003-2004.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers

mentioned at (6) above.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Kolkata, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufactures Development Council, Kolkata, for the year 2003-2004.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 2005-2006.

(12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2005-2006.

(13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Conventional Energy Sources for the year 2005-2006.

(14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Company Affairs for the year 2005-2006.

(15) A copy of the Notification No. G.S.R. 102 (E) (Hindi and English versions) published in Gazette of India dated the 25<sup>th</sup> February, 2005 declaring certain companies mentioned therein to be Nidhis subject to certain directions, under sub-section (3) of section 620 A of the Companies Act, 1956.

(16) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Department of Coal, Ministry of Coal and Mines, for the year 2004-2005.

(17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2005-2006.

(18)(i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi,  
for the year 2003-2004, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2003-2004
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (20) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2003-2004 along with Audited Accounts under sub-section (3) of section 20 of the Insurance Regulatory and Development Authority Act, 1999.
- (21) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
- (i) The Electronic Furnishing of Return of Income Scheme, 2004 published in Notification No. S.O. 1073 (E) in Gazette of India dated the 30<sup>th</sup> September, 2004 together with an Explanatory Memorandum.
- (ii) The Furnishing of Return of Income on Internet Scheme, 2004 published in Notification No. S.O. 1074 (E) in Gazette of India dated the 30<sup>th</sup> September, 2004 together with an Explanatory Memorandum.
- (iii) The Income-tax (1<sup>st</sup> Amendment) Rules, 2005 published in Notification No. S.O. 30 (E) in Gazette of India dated the 6<sup>th</sup> January, 2005 together with an Explanatory Memorandum.
- (iv) The Income-tax (2<sup>nd</sup> Amendment) Rules, 2005 published in Notification No. S.O. 36 (E) in Gazette of India dated the 7<sup>th</sup> January, 2005 together with an Explanatory Memorandum.
- (v) The Income-tax (5<sup>th</sup> Amendment) Rules, 2005 published in Notification No. S.O. 232(E) in Gazette of India dated the 17<sup>th</sup> February, 2005 together with an Explanatory Memorandum.
- (vi) The Income-tax (6<sup>th</sup> Amendment) Rules, 2005 published in Notification No. S.O. 266(E) in Gazette of India dated the 28<sup>th</sup> February, 2005 together with an Explanatory Memorandum.
- (22) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i and ii) of (2) above.

(23) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 109 (E) to G.S.R. 116 (E) and G.S.R. 119 (E) to G.S.R. 123 (E) published in Gazette of India dated the 1<sup>st</sup> March, 2005 together with an explanatory memorandum regarding exemption and imposition of additional duties in the context of Budget Proposals pertaining to Central Excise and Customs duties as announced by Finance Minister in Lok Sabha on 28<sup>th</sup> February, 2005.
- (ii) G.S.R. 775 (E) published in Gazette of India dated the 25<sup>th</sup> November, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 44/91-Cus., (NT) dated the 30<sup>th</sup> May, 1991.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 124 (E) to G.S.R. 134 (E) published in Gazette of India dated the 1<sup>st</sup> March, 2005 together with an explanatory memorandum regarding exemption and levy of additional duties in the context of Budget Proposals pertaining to Customs and Central Excise duties as announced by Finance Minister in Lok Sabha on 28<sup>th</sup> February, 2005.
- (ii) The Central Excise (First Amendment) Rules, 2005 published in Notification No. G.S.R. 135 (E) in Gazette of India dated the 1<sup>st</sup> March, 2005, together with an explanatory memorandum.
- (iii) The CENVAT Credit (Second Amendment) Rules, 2005 published in Notification No. G.S.R. 136 (E) in Gazette of India dated the 1<sup>st</sup> March, 2005, together with an explanatory memorandum.
- (iv) G.S.R. 137 (E) published in Gazette of India dated the 1<sup>st</sup> March, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-CE (NT) dated the 26<sup>th</sup> June, 2001.
- (v) G.S.R. 93 (E) and G.S.R. 94 (E) published in Gazette of India dated the 24<sup>th</sup> February, 2005 together with an explanatory memorandum seeking to substitute any reference to the Chapter, heading or sub-heading of the First Schedule or the Second Schedule to the Central Excise Tariff Act, 1985.
- (vi) G.S.R. 91 (E) published in Gazette of India dated the 23<sup>rd</sup> February, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 2/2005-CE (N.T.) dated the 7<sup>th</sup> January, 2005.

- (vii) G.S.R. 95 (E) published in Gazette of India dated the 24<sup>th</sup> February, 2005 together with an explanatory memorandum seeking to maintain rate of duty on excisable commodities as specified in the First Schedule and the Second Schedule to the Central Excise Tariff Act, 1985.
- (viii) G.S.R. 96 (E) published in Gazette of India dated the 24<sup>th</sup> February, 2005 together with an explanatory memorandum seeking to substitute any reference to the Chapter, heading or sub-heading of the First Schedule to the Central Excise Tariff Act, 1985.
- (ix) The CENVAT Credit (Third Amendment) Rules, 2005 published in Notification No. G.S.R. 150 (E) in Gazette of India dated the 3<sup>rd</sup> March, 2005, together with an explanatory memorandum.

(24) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R. 138 (E) to G.S.R. 140 (E) and G.S.R. 142 (E) published in Gazette of India dated the 1<sup>st</sup> March, 2005 together with an explanatory memorandum relating to service tax in the context of Budget Proposals as announced by Finance Minister in Lok Sabha on 28<sup>th</sup> February, 2005.
- (ii) The Service Tax (Fourth Amendment) Rules, 2005 published in Notification No. G.S.R. 141 (E) in Gazette of India dated the 1<sup>st</sup> March, 2005, together with an explanatory memorandum.
- (iii) The Export of Services Rules, 2005 published in Notification No. G.S.R. 151 (E) in Gazette of India dated the 3<sup>rd</sup> March, 2005 together with an explanatory memorandum.
- (iv) G.S.R. 152 (E) published in Gazette of India dated the 3<sup>rd</sup> March, 2005 together with an explanatory memorandum seeking to rescind two notifications mentioned therein.

(25) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 77 (E) published in Gazette of India dated the 16<sup>th</sup> February, 2005 together with an explanatory memorandum seeking to extend the validity of anti-dumping duty on Polystyrene, originating in or exported from, Hong Kong, Singapore and Thailand.
- (ii) G.S.R. 117 (E) published in Gazette of India dated the 1<sup>st</sup> March, 2005 together with an explanatory memorandum seeking to impose additional duty leviable on specified goods.
- (iii) G.S.R. 118 (E) published in Gazette of India dated the 1<sup>st</sup> March, 2005 together with an explanatory memorandum seeking to exempt the additional duty from Education Cess on

imported goods.

(26) A copy of the Coinage (Standard Weight and Remedy of Commemorative Coins) of the Hundred Rupees (containing Silver 50%, Copper 40%, Nickel 5% and Zinc 5%) Ten Rupees (containing Copper 75% and Nickel 25%) and One Rupee Ferritic Stainless Steel

(containing Iron 82% and Chromium 18%) coined in honour of “MAHARANA PRATAP” (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 315 (E) in Gazette of India dated the 14<sup>th</sup> May, 2004, under sub-section (3) of section 21 of the Coinage Act, 1906.

(27) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

- (i) The Union Bank of India (Employees’) Pension (Amendment) Regulations, 2004 published in Notification No. 34 in Gazette of India dated the 21<sup>st</sup> August, 2004.
- (ii) The UCO Bank Officer Employees’ (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. ODAR/1/2004 in Gazette of India dated the 13<sup>th</sup> November, 2004.
- (iii) The Allahabad Bank Officer Employees’ (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. HO/IR/F-49/1981 in Gazette of India dated the 20<sup>th</sup> November, 2004.
- (iv) The Bank of India Officer Employees’ (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. IL:2004-05 in Gazette of India dated the 23<sup>rd</sup> October, 2004.
- (v) The Indian Bank Officer Employees’ (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. SRC/47 in Gazette of India dated the 20<sup>th</sup> October, 2004.
- (vi) The Punjab and Sind Bank Officer Employees’ (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. PSB/DAC/2004 in Gazette of India dated the 13<sup>th</sup> November, 2004.

#### **4. Messages From Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 2005, passed by Lok Sabha on 15<sup>th</sup> March, 2005

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 2005, passed by Lok Sabha on 15<sup>th</sup> March, 2005.

(iii) That at its sitting held on the 17<sup>th</sup> March, 2005, Rajya Sabha passed the Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking over of Management) Repeal Bill, 2005.

#### **5. Bill as passed by Rajya Sabha- Laid on the Table**

The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking over of Management) Repeal Bill, 2005.

#### **6. Reports of Committee on Subordinate Legislation**

Shri N. N. Krishnadas presented the Fourth & Fifth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

#### **7. Report of Committee on Papers Laid on The Table**

Shri Hannan Mollah presented the Third Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2004-2005) and Minutes relating thereto.

#### **8. Statement by Minister**

The Minister of State in the Ministry of Coal and Mines laid on the Table a copy of the statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the First Report of Standing Committee on Coal and Steel pertaining to Ministry of Coal.

#### **9. Motion Regarding the Ninth Report of the Business Advisory Committee**

Shri Ghulam Nabi Azad moved the following motion: -

“That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 17<sup>th</sup> March, 2005.”

The motion was adopted.

**12.03 P.M.**

## **10. Government Bill – Introduced**

The Patents (Amendment) Bill, 2005.

The motion for leave to introduce the Bill moved by Shri Kamal Nath was opposed

After some discussion, the motion was adopted and the Bill was introduced.

12.17 P.M.

## **11. Statement regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Patents (Amendment) Ordinance, 2004 (No. 7 of 2004) was laid on the table.

## **12. Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Rashid J.M. Aaron regarding need to ensure payment of compensation to the victims of Tsunami in Tamil Nadu and other parts of the country
- (2) Surendra Prakash Goyal regarding need to protect the interests of farmers by providing them adequate compensation for the land being acquired for setting up gas based power project at Masuri in Ghaziabad district, U.P.
- (3) Smt. Pratibha Singh regarding need to clear the proposal of the Government of Himachal Pradesh for construction of roads in Mandi Parliamentary Constituency from Central Road Fund.
- (4) Shri V.K. Thummar regarding need to lay a Broad Gauge railway line in Saurashtra and open more computerised reservation counters in Amreli district of Gujarat.
- (5) Shri Punnu Lal Mohale regarding need to declare the birth anniversary of Guru Ghasidas ji renowned saint of Chhatisgarh falling on 18 December as a 'Public Holiday'.
- (6) Shri Nikhil Kumar Choudhary regarding need to construct high dams in Katihar district of Bihar with a view to check recurring floods in the region.

- (7) Shri Girdhari Lal Bhargava regarding need to set up an Oil refinery in Rajasthan.
- (8) Shri Santosh Gangwar regarding need to rescind the decision to shift Bareilly Unit office of the Ministry of Water Resources to Ranchi.
- (9) Shri Sunil Khan regarding need to grant adequate funds for modernisation of Jhanjra Mining Project in West Bengal.
- (10) Shri Hari Kewal Prasad regarding need to withdraw the move to transfer employees of Police Wireless Department of U.P. to Uttaranchal.
- (11) Shri Sita Ram Singh regarding need to provide adequate funds for the construction and early completion of pending works on National Highway No. 104 in Bihar.
- (12) Shri Brajesh Pathak regarding need to establish a railway workshop in Unnao Parliamentary Constituency, U.P.
- (13) Shri Suresh Prabhu regarding need to declare Sindhudurg and Ratnagiri as most backward districts in Maharashtra and include them under the 'National Food for Work' programme.
- (14) Shri Sugrib Singh regarding need to take suitable steps to check increase in the rate of drop-outs among the Scheduled Tribe students at primary school level in Orissa.
- (15) Shri Ajay Chakraborty regarding need to develop proper infrastructural facilities at Ghoadanga (Itinda Ghat) under Basirhat sub-division of North 24 Parganas Districts in West Bengal.

12.26 P.M.

### **13. The Goa Budget – 2005-2006**

Time taken :33 mts.

The following items were taken up together:-

- (1) General Discussion on the Budget for the State of Goa for 2005-2006;

- (2) Demands for Grants on Account Nos. 1 to 83 in respect of Budget for the State of Goa for 2005-2006;
- (3) Supplementary Demands for Grants Nos. 1 to 3, 5, 8, 10, 11, 14, 19, 26, 34, 37, 47 to 49, 51, 56, 57, 61, 64, 66 to 68, 70, 74 to 76 and 79 in respect of the Budget for the State of Goa for 2004-2005.

The following members took part in the combined debate:-

- (1) Shri Shripad Yesso Naik
- (2) Shri Alemao Churchill
- (3) Shri Mohan Singh

Shri P. Chidambaram replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 83 (both Revenue Account and Capital Account) in respect of Budget for the State of Goa for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Goa) for 2005-2006, were voted in full.

All the Supplementary Demands for Grants on 1 to 3, 5, 8, 10, 11, 14, 19, 26, 34, 37, 47 to 49, 51, 56, 57, 61, 64, 66 to 68, 70, 74 to 76 and 79 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Goa) for 2004-2005, were voted in full.

***(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.05 P.M.)***

#### **14. Government Bill-Introduced**

The Goa Appropriation (Vote on Account) Bill, 2005.

#### **15. Government Bill – Passed**

The Goa Appropriation (Vote on Account) Bill, 2005.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 , 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**16. Government Bill – Introduced**

The Goa Appropriation Bill, 2005.

**17. Government Bill – Passed**

The Goa Appropriation Bill, 2005.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**2.11 P.M.**

**18. Statutory Resolution – Adopted**

**Time Taken : 3 hrs. 39 mts.**

Shri Shivraj V. Patil moved the following resolution:-

“That this House approves the Proclamation issued by the President on the 4<sup>th</sup> March, 2005 under article 356 of the Constitution in relation to the State of Goa.”

The following members took part in the debate:-

- (1) Shri L.K. Advani
- (2) Shri Alemao Churchill
- (3) Shri T.K. Hamza
- (4) Shri Mohan Singh
- (5) Shri Devendra Prasad Yadav
- (6) Shri Kharabela Swain
- (7) Shri Pawan Kumar Bansal
- (8) Shri Suravaram Sudhakar Reddy
- (9) Shri Braja Kishore Tripathy

- (10) Shri Ananth Kumar
- (11) Shri L. Rajagopal
- (12) Shri K. Yerrannaidu
- (13) Shri Madhusudan Mistry
- (14) Shri Tathagata Satpathy

Shri Shivraj V. Patil replied to the debate.

The Resolution was adopted.

**5.50 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Saturday, the 19<sup>th</sup> March, 2005)*

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**G.C. MALHOTRA,**

*Secretary-General.*

## LOK SABHA

### Bulletin-Part I

(Brief Record of Proceedings)

Saturday, March 19, 2005/Phalgun 28, 1926 (Saka)

No. 64

11 .00 A.M

#### 1. President's Message

The Speaker informed the House that he had received the following message dated the 15<sup>th</sup> March, 2005 from the Hon'ble President:-

“I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 25 February, 2005.”.

#### 2. Reports of Standing Committee on Rural Development

Shri Kalyan Singh presented a copy each of the following Reports (Hindi and English versions) of Standing Committee on Rural Development:-

(1) Fifth Report on action taken by the Government on the recommendations contained in the Second Report on Demands for Grants (2004-2005) of the Department of Land Resources (Ministry of Rural Development);

(2) Sixth Report on action taken by the Government on the recommendations contained in the Fourth Report on Demands for Grants (2004-2005) of the Ministry of Panchayati Raj;

(3) Seventh Report on action taken by the Government on the recommendations contained in the First Report on Demands for Grants (2004-2005) of the Department of Drinking Water Supply (Ministry of Rural Development); and

(4) Eighth Report on action taken by the Government on the recommendations contained in the Third Report on Demands for Grants (2004-2005) of the Department of Rural Development (Ministry of Rural Development).

### **3. Statement By Minister**

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 21<sup>st</sup> March, 2005.

**11.05 A.M.**

### **4. Government Bill - Introduced**

The Actuaries Bill, 2005.

**11.20 A.M.**

### **5. Statutory Resolution – Adopted**

**Time Taken : 4 hrs . 49 mts.**

Shri Shivraj V. Patil moved the following Resolution: -

“That this House approves the Proclamation issued by the President on the 7<sup>th</sup> March, 2005 under article 356 of the Constitution in relation to the State of Bihar.”

The following members took part in the debate:-

- (1) Shri Nitish Kumar
- (2) Shri Nikhil Kumar
- (3) Shri Basudeb Acharia
- (4) Shri Devendra Prasad Yadav
- (5) Shri Ramjilal Suman
- (6) Shri Ilyas Azmi
- (7) Shri Ram Vilas Paswan

- (8) Shri Sushil Kumar Modi
- (9) Shri Giridhar Gamang
- (10) Shri Braja Kishore Tripathy
- (11) Shri Mohan Rawale
- (12) Shri C.K. Chandrappan
- (13) Shri Prabhunath Singh
- (14) Shri K. Yerrannaidu
- (15) Shri Lakshman Seth
- (16) Shri Sukdeo Paswan
- (17) Smt. Tejaswini Seeramesh
- (18) Shri Shailendra Kumar
- (19) Shri Vijoy Krishna
- (20) Shri Ravinder Naik Dharavath
- (21) Shri Nikhil Kumar Choudhary
- (22) Shri Bhartruhari Mahtab
- (23) Shri Asaduddin Owaisi
- (24) Prof. M. Ramadass
- (25) Shri Kapil Sibal

Shri Shivraj V. Patil replied to the debate.

The Resolution was adopted.

**4.09 P.M.**

## **6. The Bihar Budget – 2005-2006**

**Time Taken: 1 hr. 39 mts.**

The following items were taken up together:-

- (1) General Discussion on the Budget for the State of Bihar for 2005-2006.
- (2) Demands for Grants on Account Nos.1 to 4, 6 to 12, 15 to 27, 29 to 33 and 35 to 52 in respect of Budget for the State of Bihar for 2005-2006;
- (3) Supplementary Demands for Grants Nos. 1 to 4, 9, 10, 12, 18, 20 to 24, 26, 27, 30, 33, 36 to 46 and 48 to 52 in respect of the Budget for the State of Bihar for 2004-2005.

The following members took part in the combined debate:-

- (1) Shri Nitish Kumar
- (2) Shri Nikhil Kumar
- (3) Shri Basudeb Acharia
- (4) Shri Raghunath Jha
- (5) Shri Uday Singh
- (6) Shri Ram Kripal Yadav

Shri P. Chidambaram replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 4, 6 to 12, 15 to 27, 29 to 33 and 35 to 52 (both Revenue Account and Capital Account) in respect of Budget for the State of Bihar for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Bihar) for 2005-2006, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 4, 9, 10, 12, 18, 20 to 24, 26, 27, 30, 33, 36 to 46 and 48 to 52 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Bihar) for 2004-2005, were voted in full.

**5.48 P.M.**

## **7. Government Bill – Introduced**

The Bihar Appropriation (Vote on Account) Bill, 2005.

## **8. Government Bill – Passed**

The Bihar Appropriation (Vote on Account) Bill, 2005.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 , 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**5.50 P.M.**

**9. Government Bill – Introduced**

The Bihar Appropriation Bill, 2005.

**10. Government Bill – Passed**

The Bihar Appropriation Bill, 2005.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**5.53 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Monday, the 21<sup>st</sup> March, 2005)*

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**G.C. MALHOTRA,**

*Secretary-General.*

# Bulletin-Part I

(Brief Record of Proceedings)

Monday, March 21, 2005/Phalguna 30, 1926 (Saka)

No. 65

**11.05 A.M.**

## **1. Starred Questions**

Starred Question Nos. 241 – 243 were orally answered. Replies to Starred Question Nos. 244 to 260 were laid on the Table.

## **2. Unstarred Questions**

Replies to Unstarred Question Nos. 2591-2820 were laid on the Table.

**12.01 P.M.**

## **3. Oath**

Shri Rajesh Ranjan alias Pappu Yadav took oath in Hindi, signed the Roll of Members and took his seat in the House.

## **4. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 143 (E) in Gazette of India dated the 1<sup>st</sup> March, 2005 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2003-2004.
- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh,

for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2003-2004

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

(i) Ministry of Steel for the year 2005-2006.

(ii) Ministry of Chemicals and Fertilizers for the year 2005-2006.

(7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 2005-2006.

(8) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

(1) Ministry of Agro and Rural Industries for the year 2005-2006.

(2) Ministry of Small Scale Industries for the year 2005-2006.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 2005-2006.

(10) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organization, New Delhi, for the year 2003-2004.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2005-2006.

(13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2005-2006.

(14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for the year 2005-2006.

(15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2005-2006.

(16)(i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre, Thanjavur, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of

- the Paddy Processing Research Centre, Thanjavur, for the year 2003-2004.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2003-2004.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Ozone Depleting Substances (Regulations and Control) Amendment Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 929 (E) in Gazette of India dated the 17<sup>th</sup> August, 2004 under section 26 of the Environment (Protection) Act, 1986.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Notification No. S.O. 56 (E) (Hindi and English versions) published in Gazette of India dated the 14<sup>th</sup> January, 2005 making certain amendments in the Order published in Notification No. S.O. 489 (E) dated 30<sup>th</sup> April, 2003 issued under section 3 of the Environment (Protection) Act, 1986.
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2003-2004.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2003-2004.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2005-2006.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2003-2004.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2002-2003, along with Audited Accounts.

- A copy of the Review (Hindi and English versions) by the Government of the working of the
- (ii) Food Corporation of India, New Delhi, for the year 2002-2003.
  - (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy of the Notification No. 30/2005-Customs (Hindi and English versions) published in Gazette of India dated the 21<sup>st</sup> March, 2005, seeking to impose final anti-dumping duty on Mica pearl pigment, originating in or exported from the People's Republic of China, Japan, United States of America and the European Union, at the rates recommended by the designated authority, issued under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

## **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 2005, passed by Lok Sabha on 17<sup>th</sup> March, 2005.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 2005, passed by Lok Sabha on 17<sup>th</sup> March, 2005.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Goa Appropriation (Vote on Account) Bill, 2005, passed by Lok Sabha on 18<sup>th</sup> March, 2005.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Goa Appropriation Bill, 2005, passed by Lok Sabha on 18<sup>th</sup> March, 2005.

## **6. Reports of Committee on Petitions**

Shri Prabhunath Singh presented the Fifth and Sixth Reports (Hindi and English versions) of the Committee on Petitions.

## **7. Report of Committee on Absence of Members from the Sittings of the House**

Shri Rajesh Verma presented the Third Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

**8. Report of Standing Committee on Personnel, Public Grievances, Law and Justice**

Dr. Shafiqur Rahman Barq laid on the Table a copy of the Third Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Right to Information Bill, 2004.

**9. Evidence tendred before Standing Committee on Personnel, Public Grievances, Law And Justice**

Dr. Shafiqur Rahman Barq laid on the Table a copy of the Evidence tendered before the Standing Committee on Personnel, Public Grievances, Law & Justice on the Right to Information Bill, 2004.

**10. Statements by Ministers**

**12.08 P.M.**

(i) The Minister of Agriculture made a statement regarding the status of implementation of recommendations contained in the First Report of Standing Committee on Food, Consumer Affairs and Public Distribution.

\*(ii) The Minister of Human Resource Development laid on the Table a copy of the statement (Hindi and English versions) regarding Private Universities.

..... \*At  
1.06 P.M.

**12.10 P.M.**

**11. Government Bill – Introduced**

The Pension Fund Regulatory and Development Authority Bill, 2005.  
The motion for leave to introduce the Bill moved by Shri P. Chidambaram was opposed.  
After some discussion, the motion was adopted and the Bill was introduced.

**12.21 P.M.**

**12. Statement regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Pension Fund Regulatory and Development Authority Ordinance, 2004 (No. 8 of 2004), was laid on the Table

***(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.03 P.M.)***

### **13. Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Dr. Col. Dhani Ram Shandil regarding need to provide funds for the Chanshal-Shimla-Solan multi-purpose project of Himachal Pradesh.
- (2) Shri A. Venkatesh Naik regarding need to take steps to conserve water of river Mandovi, for meeting drinking water requirements of Hubli-Dharwad cities of Karnataka.
- (3) Shri Francis Fanthome regarding need to ensure that minority educational institutions are not restrained through regulatory provisions of the State in controlling their institutions.
- (4) Dr. Rajesh Kumar Mishra regarding need to include Rajbhar Caste of Uttar Pradesh in the Scheduled Castes list.
- (5) Prof. Rasa Singh Rawat regarding need to provide a halt to Ashram Express at Bewar railway station in Rajasthan.
- (6) Smt. Jayaben B. Thakkar regarding need to take steps for early release and repatriation of Indian fishermen taken captive by Pakistan Marine Security Agency.
- (7) Shri Suresh Chandel regarding need to develop Bilaspur town in Himachal Pradesh as a place of tourist importance.
- (8) Shri G. Karunakara Reddy regarding need to simplify the procedure for getting permission to mine iron ore from agricultural land in Bellary, Karnataka.
- (9) Shri Varkala Radhakrishnan regarding need for taking over the Bio-technology Centre at Trivendrum, Kerala by the Central Government.

- (10) Smt. Usha Verma regarding need to provide adequate funds to the State Government for consolidation of river embankments in Hardoi Parliamentary Constituency, Uttar Pradesh.
- (11) Shri Virchandra Paswan regarding need to ensure uninterrupted supply of power in Nawada Parliamentary constituency, Bihar.
- (12) Shri Ilyas Azmi regarding need to allocate more funds under 'Sam Vikas Yojna' for extending the existing bridge on Garra river in Shahabad Parliamentary Constituency, Uttar Pradesh.
- (13) Shri E.G. Sugavanam regarding need for laying of a new railway line between Jolarpettai and Hosur *via* Tirupattur – Sulagiri.
- (14) Shri Chengara Surendran regarding need to upgrade the existing ESI hospital at Kunnicode, Quilon, Kerala to a super speciality hospital and construct a building for the same.
- (15) Shri Suraj Singh regarding need to set up a fertilizer factory in Barauni, North Bihar.

#### **14. Statutory Resolution – Consideration deferred**

“That this House disapproves of the Patents (Amendment) Ordinance, 2004 (No. 7 of 2004) promulgated by the President on 26 December, 2004.”

#### **15. Government Bill- Consideration deferred**

The Patents (Amendment) Bill, 2005.

On hearing the following members, the Deputy Speaker with the consent of the House, deferred the consideration of the above items of business (14 & 15) till tomorrow (22.3.2005):-

- (1) Shri L.K. Advani
- (2) Shri Ramji Lal Suman
- (3) Shri K. Yerrannaidu
- (4) Shri Prabhunath Singh
- (5) Kum. Mamata Banerjee
- (6) Shri Varkala Radhakrishnan
- (7) Smt. Maneka Gandhi
- (8) Shri Braja Kishore Tripathy
- (9) Shri Ilyas Azmi
- (10) Shri Suresh Kurup

- (11) Shri Ram Kripal Yadav
- (12) Shri Kharabela Swain
- (13) Shri Gurudas Das Gupta
- (14) Shri Pawan Kumar Bansal
- (15) Shri Rupchand Pal
- (16) Shri Devendra Prasad Yadav
- (17) Shri Uday Singh
- (18) Shri Kamal Nath
- (19) Shri Pranab Mukherjee

**2.57 P.M.**

**16. Discussion Under Rule 193**

**Time Taken: 4 hrs. 27 mts.**

Shri C.K. Chandrappan raised a discussion on the Statement laid on the Table on 9 March, 2005, by the Minister of State in the Ministry of External Affairs on developments in Nepal and visits of the Minister of External Affairs to Afghanistan and Pakistan.

The following members took part in the debate:-

- (1) Shri Vijay Kumar Malhotra
- (2) Shri Sandeep Dixit
- (3) Shri Devendra Prasad Yadav
- (4) Shri Ramji Lal Suman
- (5) Shri Narendra Kumar Kushawaha
- (6) Shri Anant Gangaram Geete
- (7) Shri Nikhilananda Sar
- (8) Shri Yogi Aditya Nath
- (9) Shri K.S. Rao
- (10) Shri Prabodh Panda
- (11) Shri Mohan Singh
- (12) Shri Manabendra Shah
- (13) Dr. Rajesh Mishra
- (14) Shri Ramdas Bandu Athawale
- (15) Prof. Rasa Singh Rawat
- (16) Shri Manvendra Singh
- (17) Shri Chandramani Tripathi
- (18) Shri L. Rajagopal
- (19) Shri Sukdeo Paswan
- (20) Shri Ram Kripal Yadav

- (21) Shri Suresh Angadi
- (22) Shri Kharabela Swain
- (23) Shri Rajesh Ranjan *alias* Pappu Yadav

Shri K. Natwar Singh replied to the debate.

The discussion was concluded.

**7.24 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22<sup>nd</sup> March, 2005)***

**G.C. MALHOTRA,  
Secretary-General.**

LOK SABHA

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# Bulletin-Part I

(Brief Record of Proceedings)

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**Tuesday, March 22, 2005/Chaitra 1, 1927 (Saka)**

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**No. 66**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 261-264 were orally answered. Replies to Starred Question Nos. 265-280 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 2821-3050 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:-

- 1.** A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 2005-2006.

(2) A copy of the Notification No. G.S.R. 68(E) (Hindi and English versions) published in Gazette of India dated 14<sup>th</sup> February, 2005 containing Corrigendum to the Notification No. F.7(105)96/PB-I dated 7<sup>th</sup> January, 2005 issued under the Delhi Development Act, 1957.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 25 of the Delhi Development Act, 1957:-

(i) Annual Accounts of the Delhi Development Authority, New Delhi, for the year 1998-1999, together with Audit Report thereon.

(ii) Annual Accounts of the Delhi Development Authority, New Delhi, for the year 1999-2000, together with Audit Report thereon.

(iii) Annual Accounts of the Delhi Development Authority, New Delhi, for the year 2000-2001, together with Audit Report thereon.

(4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2005-2006.

**6.** A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2005-2006.

**7.** a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2005-2006.

**8.** A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2005-2006.

**9.** A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Employment and Poverty Alleviation for the year 2005-2006.

**10.** A copy of the Annual Assessment Report (Hindi and English versions) regarding programme for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union and its implementation for the year 2003-2004.

**11.** A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2005-2006.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Hyderabad, for the year 2002-2003, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Hyderabad, for the year 2002-2003.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(14)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 2003-2004.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(16)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2003-2004.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the

papers mentioned at (5) above.

- (18) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2003-2004, together with Audit Report thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 2003-2004.
  - (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2002-2003.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(24). a copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India- Union Government (Commercial) (No. 1 of 2005) – Public Sector Undertakings -Review of Accounts, for the year ended March, 2004.
- (2) Report of the Comptroller and Auditor General of India- Union Government (Commercial) (No. 2 of 2005) – Public Sector Undertakings –Comments on Accounts, for the year ended March, 2004.
- (3) Report of the Comptroller and Auditor General of India- Union Government (Commercial) (No. 3 of 2005) – Public Sector Undertakings –Transaction Audit Observations, for the year ended March, 2004.

(25)(i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2003-2004.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(27)(i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2002-2003, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2002-2003.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (29) A copy of the Agricultural and Processed Food Products Export Development Authority (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 238 (E) in Gazette of India dated the 22<sup>nd</sup> February, 2005 under section 34 of the Agricultural and Processed Food Products Development Authority Act, 1985.
- (30) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2005-2006.
- (31)(i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council and Export Inspection Agencies for the year 2003-2004.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (33)(i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2003-2004.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2003-2004.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Kolkata, for the year 2003-2004, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Kolkata, for the year 2003-2004.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2003-2004, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2003-2004.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2003-2004 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2003-2004.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Bihar Appropriation (Vote on Account) Bill, 2005, passed by Lok Sabha on 19<sup>th</sup> March, 2005.

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Bihar Appropriation Bill, 2005, passed by Lok Sabha on 19<sup>th</sup> March, 2005.

## **5. Leave of Absence**

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

(1) Shri K.P. Naidu 1<sup>st</sup> December, 2004 to  
23<sup>rd</sup> December, 2004

(2) Shri Rajesh Ranjan 1<sup>st</sup> December, 2004 to  
23<sup>rd</sup> December, 2004  
  
and 25<sup>th</sup> February, 2005 to  
  
19<sup>th</sup> March, 2005.

## **6. Reports of Standing Committee on Labour**

**Smt. C.S. Sujatha presented a copy each of the following reports (Hindi and English versions) of the Standing Committee on Labour:-**

(1) Third Report on action taken by the Government on the recommendations/observations contained in the First Report (14<sup>th</sup> Lok Sabha) of the Standing Committee on Labour on the Demands for Grants – 2004-05 of the Ministry of Labour and Employment;

(2) Fourth Report on action taken by the Government on the recommendations/observations contained in the Second Report (14<sup>th</sup> Lok Sabha) of the Standing Committee on Labour on the Demands for Grants –2004-05 of the Ministry of Textiles.

## 7. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Sumitra Mahajan presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Fourth Report on Action taken by the Government on the recommendations/observations contained in the Twenty-eighth Report of the erstwhile Standing Committee on Labour and Welfare on “Development of Primitive Tribal Groups”;
- (2) Fifth Report on Action taken by the Government on the recommendations/observations contained in the First Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants of the Ministry of Social Justice and Empowerment for the year 2004-05; and
- (3) Sixth Report on Action taken by the Government on the recommendations/observations contained in the Second Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants of the Ministry of Tribal Affairs for the year 2004-05.

## 8. Report of Standing Committee on Urban Development

Shri Mohd. Salim presented the Fifth Report (Hindi and English versions) of the Standing Committee on Urban Development (2004-2005) on Action taken by the Government on the recommendations contained in the Second Report (14th Lok Sabha) on Demands for Grants 2004-2005 of the Ministry of Urban Development.

## 9. Statements by Ministers

- (i) The Minister of Power made a statement regarding the status of implementation of recommendations contained in the First Report of Standing Committee on Energy on the Demands for Grants (2004-05).
- (ii) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) (i) Correcting the reply given on 01.03.2005 to Starred Question No 1 by Shri Avtar Singh Bhadana and Shri Brajesh Pathak, MPs.

regarding “Tsunami Disaster” and (ii) giving reasons for delay in correcting the reply.

**12.10 P.M.**

**10. Observation by the Speaker**

The Speaker made an observation regarding the business transacted by the House during the week ending 19March, 2005.

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**1.09 P.M.**

**11. Submissions by Members on the occasion of ‘World Water Day’.**

The following members made submissions on the occasion of ‘World Water Day’:-

- (1) Shri Shailendra Kumar
- (2) Ch. Lal Singh
- (3) Shri Raghuraj Singh Shakya
- (4) Shri Chandra Sekhar Sahu

Associating with the views of the members, the Speaker observed that the House as well as the Government should be concerned about finding out ways and means of conserving rain water.

*(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.16 P.M.)*

**12. Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri S.K. Kharventhan regarding need to undertake developmental programmes in Natham and Vedasanthu Talukas of Palani Parliamentary Constituency, Tamil Nadu under the Rashtriya Sam Vikas Yojna (RSVP).
- (2) Shri Jivabhai A. Patel regarding need to review the rural development programmes undertaken during the period 1998-2004, in Mehsana Parliamentary Constituency, Gujarat.
- (3) Shri Surendra Prakash Goyal regarding need to provide a special package for undertaking developmental work in Khoda-Makanpur bordering Delhi in National Capital Region.
- (4) Shri L. Rajagopal regarding need to include 'Dalit Christians' in the category of Scheduled Castes.
- (5) Shri Bikram Keshari Deo regarding need for doubling and electrification of railway line linking Waltair (Vizag), Raipur and Bokaro.
- (6) Shri Tapir Gao regarding need to reconstitute the Special Investigating Team and High Power Committee in the North Eastern region.
- (7) Shri Navjot Singh Sidhu regarding need to address the problems of farmers carrying out cultivation in the Indo-Pak border districts of Punjab.
- (8) Shri Dushyant Singh regarding need to set up a Rural Technology Centre in Jhalawar Parliamentary Constituency, Rajasthan.
- (9) Shri P. Karunakaran regarding need to restrain domestic newsprint makers from raising price of newsprint from the 1<sup>st</sup> April, 2005.
- (10) Smt. Jayaprada regarding need to formulate labour intensive economic and industrial policies for enabling all-round development of the country.
- (11) Shri Shrinivas Patil regarding need to accord approval to the Maharashtra

Government's proposal for developing eco-tourism at Agashiva Hills on National Highway No. 4 near Karad town in Satara district.

- (12) Shri Sunil Kumar Mahato regarding need to set up a civil aerodrome in Jamshedpur Parliamentary Constituency, Jharkhand.
- (13) Shri B. Vinod Kumar regarding need to provide financial assistance to the Government of Andhra Pradesh to tide over the problem of shortage of drinking water in Telangana region.
- (14) Shri K. Yerrannaidu regarding need to allocate more funds for speeding up gauge conversion work on Naupada-Gunupur railway section in Waltair Division of East Coast Railways.
- (15) Shri A.R. Shaheen regarding need to make Jammu and Kashmir State entitled for Non Lapsable Central Pool of Resources for enabling development of tourism industry in the State.

2.17 P.M.

13. Statutory Resolution – Negatived

**Time Taken: 4 hrs. 57 mts.**

Shri Bachi Singh Rawat moved the following Resolution:-

“That this House disapproves of the Patents (Amendment) Ordinance, 2004 (No. 7 of 2004) promulgated by the President on 26 December, 2004.”.

After discussion as indicated in para 14 below, the Resolution was negatived.

**14. Government Bill – Passed**

The Patents (Amendment) Bill, 2005.

The motion for consideration of the Bill was moved by Shri Kamal Nath.

The following members took part in the combined discussion on the Resolution (vide para 13 above) and the motion for consideration of the Bill:-

- (1) Shri Uday Singh
  - (2) Shri Pawan Kumar Bansal
  - (3) Shri Rupchand Pal
  - (4) Shri Ramji Lal Suman
  - (5) Shri Alok Kumar Mehta
  - (6) Shri Lalmani Prasad
  - (7) Shri C. Kuppusami
  - (8) Shri Braja Kishore Tripathy
  - (9) Shri C.K. Chandrappan
  - (10) Shri George Fernandes
  - (11) Smt. Maneka Gandhi
  - (12) Kunwar Jitin Prasada
  - (13) Shri Suresh Kurup
- 
- (14) Shri Mohan Singh
  - (15) Shri Ram Kripal Yadav
  - (16) Shri Kharabela Swain
  - (17) Shri Adhir Chowdhury
  - (18) Shri M.P. Veerendra Kumar
  - (19) Shri K. Yerrannaidu
  - (20) Kum. Mamata Banerjee
  - (21) Shri P.C. Thomas
  - (22) Shri Joachim Baxla

Shri Kamal Nath replied to the combined debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended.

Clauses 4 to 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 21 were adopted.

Clauses 22 and 23 were adopted, as amended.

Clauses 24 to 51 were adopted.

Shri Kamal Nath moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of Rule 80 of Rules of Procedure and Conduct of Business in the Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 34 to the Patents (Amendment) Bill, 2005 and that this amendment may be allowed to be moved”.

The motion was adopted.

An amendment for insertion of new clause 51A was adopted.

New clause 51A was also adopted.

Clause 52 was adopted.

Clauses 53 and 54 were adopted, as amended.

Clauses 55 to 59 were adopted.

Clause 60 was adopted, as amended.

Clauses 61 to 78 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed was moved by Shri Kamal Nath.

The motion was adopted and the Bill, as amended, was passed.

**7.14 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23<sup>rd</sup> March, 2005)*

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**G.C. MALHOTRA,**

**Secretary-General.**

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# Bulletin-Part I

(Brief Record of Proceedings)

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Wednesday, March 23, 2005/Chaitra 2, 1927 (Saka)

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No. 67

11.00 A.M.

## 1. Homage to memory of Martyrs

The Speaker on behalf of the entire House paid homage to the memory of martyrs on the occasion of the 74<sup>th</sup> Anniversary of martyrdom of Shaheed Bhagat Singh, Shaheed Rajguru and Shaheed Sukhdev.

## 2. Starred Questions

Starred Question Nos. 281-284 were orally answered. Replies to Starred Question Nos. 285-300 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 3051-3280 were laid on the Table.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organization, Mumbai, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organization, Mumbai, for the year 2003-2004, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organization, Mumbai, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping, Road Transport and Highways, for the year 2005-2006.

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2003-2004, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2003-2004.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (6)(i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2003-2004, together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the Coir Board, Kochi, for the year 2003-2004.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2003-2004, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2003-2004.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2005-2006.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Overseas Indian Affairs for the year 2005-2006.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2005-2006.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers

mentioned at (1) above.

(15) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

- (i) Department of Ocean Development for the year 2005-2006.
- (ii) Ministry of Science and Technology, for the year 2005-2006.

(16) A copy of the All India Services (Death-cum-Retirement Benefits ) Amendment Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 820 (E) in Gazette of India dated the 20<sup>th</sup> December, 2004 under sub-section (2) of section 3 of the All India Services Act, 1951.

(17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 2005-2006.

(18)(i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2003-2004.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(20)(i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Institute of Medical Sciences (Regional Cancer Centre), Patna, for the year 2002-2003, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Institute of Medical Sciences (Regional Cancer Centre), Patna, for the year 2002-2003.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(22) A copy of the Prevention of Food Adulteration (3<sup>rd</sup> Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 517 (E) in Gazette of India dated the 11<sup>th</sup> August, 2004 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954 together with a Corrigendum thereto published in Notification No. G.S.R. 750 (E) dated the 17<sup>th</sup> November, 2004.

(23) A copy of the Indian Medicine Central Council (Postgraduate Ayurveda Education) Regulations, 2005 (Hindi and English versions) published in Notification No. 1 in Gazette of India dated 4<sup>th</sup> February, 2005 under sub-section (2) of section 36 of the Indian Medicine Central Council Act, 1970.

(24)(i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2003-2004 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2003-2004.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the MNJ Institute of Oncology (Regional Cancer Centre), Hyderabad, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MNJ Institute of Oncology (Regional Cancer Centre), Hyderabad, for the year 2003-2004.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (28) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-
- (i) The Telecommunication (Broadcasting and Cable Services) Interconnection (First Amendment) Regulation, 2005 published in Notification No. 3-37/2005/B&CS in Gazette of India dated the 3<sup>rd</sup> March, 2005.
- (ii) The Reporting System on Accounting Separation (Third Amendment) Regulation, 2005 published in Notification No. 16-6/2005-FA in Gazette of India dated the 4<sup>th</sup> March, 2005.
- (iii) The Register of Interconnect Agreements (Third Amendment) Regulation, 2005 published in Notification No. F.No. 306-3/2005-QOS in Gazette of India dated the 4<sup>th</sup> March, 2005.
- (iv) The Register of Interconnect Agreements (Broadcasting and Cable Services) (First Amendment) Regulation, 2005 published in Notification No. 6-6/2005-B&CS in Gazette of India dated the 4<sup>th</sup> March, 2005.
- (v) The Telecom Regulatory Authority of India (Access to Information) Regulation, 2005 published in Notification No. F.No. 14-1/2005-FA in Gazette of India dated the 4<sup>th</sup> March, 2005.
- (29) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 2005-2006.
- (30) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2005-2006.
- (31) (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
- (i) S.O.1276 (E) published in Gazette of India dated the 17<sup>th</sup> November, 2004 authorizing Chief Engineer, National Highway, Road Construction Department, Bihar or his authorized representative to collect fees at specified rates on behalf of the Central Government, on mechanical vehicles from the user of permanent bridge across Kari Koshi on National Highways No.31.
- (ii) S.O.95 (E) published in Gazette of India dated the 27<sup>th</sup> January, 2005 regarding acquisition of land for four-laning of National Highway No. 4 (Chennai-Ranipet section) in the State of Tamil Nadu.
- (iii) S.O.164(E) published in Gazette of India dated the 4<sup>th</sup> February, 2005 making certain amendments in Notification No. S.O. 1120 (E) dated the 29<sup>th</sup> September, 2003.
- (iv) S.O.165 (E) published in Gazette of India dated the 4<sup>th</sup> February, 2005 making certain amendments in Notification No. S.O. 991(E) dated the 6<sup>th</sup> September, 2004.

- (v) S.O.169 (E) published in Gazette of India dated the 7<sup>th</sup> February, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chennai –Vijayawada section ) in the State of Andhra Pradesh.
- (vi) S.O.217 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2005 regarding acquisition of land for building (widening) of National Highway No. 7 (Mansar-Nagpur section) in the State of Maharashtra.
- (vii) S.O.1426 (E) published in Gazette of India dated the 30<sup>th</sup> December, 2004 regarding acquisition of land for four-laning of National Highway No. 4 (Chennai-Ranipet section) in the State of Tamil Nadu.
- (viii) S.O.107(E) published in Gazette of India dated the 31<sup>st</sup> January, 2005 regarding levy of fee from the user of four-laned National Highway No. 4 (Belgaum-Maharashtra section) in the State of Karnataka.
- (ix) S.O.160(E) published in Gazette of India dated the 4<sup>th</sup> February, 2005 regarding levy of fee from the user of four-laned National Highway Nos. 79 and 79A in the State of Rajasthan.
- (x) S.O.161(E) published in Gazette of India dated the 4<sup>th</sup> February, 2005 regarding levy of fee from the user of four-laned National Highway No.8 in the State of Maharashtra.
- (xi) S.O.162(E) published in Gazette of India dated the 4<sup>th</sup> February, 2005 regarding levy of fee from the user of four-laned National Highway No. 79 in the State of Rajasthan.
- (xii) S.O.78(E) published in Gazette of India dated the 24<sup>th</sup> January, 2005 regarding acquisition of land on National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (xiii) S.O.112 (E) published in Gazette of India dated the 1<sup>st</sup> February, 2005 appointing officers mentioned therein for acquisition of land in the State of Kerala.
- (xiv) S.O.116(E) published in Gazette of India dated the 2<sup>nd</sup> February, 2005 regarding acquisition of land on National Highway No. 54 (Lumding-Maibong-Haranganjo section) in the State of Assam.
- (xv) S.O.170 (E) published in Gazette of India dated the 7<sup>th</sup> February, 2005 regarding acquisition of land for building, maintenance, management and operation of proposed Second Vivekananda Bridge on National Highway No. 2 in the State of West Bengal.
- (xvi) S.O.94 (E) published in Gazette of India dated the 27<sup>th</sup> January, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 4 in the State of Tamil Nadu.
- (xvii) S.O.1409 (E) published in Gazette of India dated the 24<sup>th</sup> December, 2004 regarding acquisition of land on National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (xviii) S.O.1410 (E) published in Gazette of India dated the 24<sup>th</sup> December, 2004 regarding acquisition of land on National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (xix) S.O.52 (E) published in Gazette of India dated the 13<sup>th</sup> January, 2005 regarding acquisition of land on National Highway No. 7 in Tirunelveli district in the State of Tamil Nadu.
- (xx) S.O.110 (E) published in Gazette of India dated the 1<sup>st</sup> February, 2005 regarding acquisition of land on National Highway No. 7 in Kanyakumari district in the State of Tamil Nadu.
- (xxi) S.O.114 (E) published in Gazette of India dated the 1<sup>st</sup> February, 2005 regarding acquisition of land on National Highway No. 7 in Madurai district in the State of Tamil Nadu.
- (xxii) S.O.186 (E) published in Gazette of India dated the 10<sup>th</sup> February, 2005 regarding acquisition of land for four-laning and widening of National Highway No. 7 and forming of new by-pass between Madurai – Kanyakumari section in the State of Tamil Nadu.

- (xxiii) S.O.199 (E) published in Gazette of India dated the 14<sup>th</sup> February, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Villupuram-Trichy section) in the State of Tamil Nadu.
- (xxiv) S.O.236 (E) published in Gazette of India dated the 22<sup>nd</sup> February, 2005 regarding acquisition of land on Highway No. 5 for laying by-pass road to Singarayakonda village (Chennai-Vijayawada section) in in the State of Andhra Pradesh.
- (xxv) S.O.19 (E) published in Gazette of India dated the 4<sup>th</sup> January, 2005 regarding acquisition of land for widening and construction of National Highway No. 47 (Mannuthy-Aluva section) in the State of Kerala.
- (xxvi) S.O.168 (E) published in Gazette of India dated the 7<sup>th</sup> February, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada-Visakhapatnam section) in East Godavari district in the State of Andhra Pradesh.
- (xxvii) S.O.1422 (E) published in Gazette of India dated the 29<sup>th</sup> December, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot section and Pathankot-Jammu section) in the State of Punjab.
- (xxviii) S.O.1423 (E) published in Gazette of India dated the 29<sup>th</sup> December, 2004 making certain amendments in the Notification No. S.O. 1096 (E) dated the 24<sup>th</sup> September, 2003.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

(33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Bharatiya Nabhkiya Vidyut Nigam Limited, Chennai, for the year 2003-2004.
- (2) Annual Report of the Bharatiya Nabhkiya Vidyut Nigam Limited, Chennai, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

## **5. Report of Committee on Private Members' Bills and Resolutions**

Shri Charnjit Singh Atwal presented the Seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## **6. Report of Public Accounts Committee**

Prof. Vijay Kumar Malhotra presented the Ninth Report (Hindi and English versions) of the Public Accounts Committee on "National Scheme of Liberation and Rehabilitation of Scavengers and their Dependents"

## **7. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Dr. Satyanarayan Jatiya laid on the Table the Statements (Hindi and English versions) showing Final Action Taken replies of the Government on the recommendations/observations contained in Chapter I of the following Action Taken Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) Seventh Report (13<sup>th</sup> Lok Sabha) – Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Canara Bank and credit facilities provided by the Bank to them;
- (2) Eighteenth Report (13<sup>th</sup> Lok Sabha) – Reservation in services including reservation in Admission and Employment of Scheduled Castes and Scheduled Tribes in Central Universities;
- (3) Twenty-sixth Report (13<sup>th</sup> Lok Sabha) – Military Participation Ratio of Scheduled Castes and Scheduled Tribes in Defence Services – Policy and Perspective; and

(4) Twenty-eighth Report (13<sup>th</sup> Lok Sabha) – Policy of Recruitment of staff in various Nationalised Banks after abolition of Banking Service Recruitment Board (BSRBs).

## **8. Reports of Standing Committee on Coal and Steel**

Shri Ananth Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel (2004-05) :-

(1) Sixth Report on the Action Taken by the Government on the recommendations contained in the Third Report of the Standing Committee on Coal and Steel (2004-05) on Demands for Grants (2004-05) of the Ministry of Steel; and

(2) Seventh Report on the Action Taken by the Government on the recommendations contained in the Forty Seventh Report of the Standing Committee on Energy (2004 – Thirteenth Lok Sabha) on the subject "Safety in Coal Mines".

## **9. Report of Standing Committee on Human Resource Development**

Shri Basudeb Barman laid on the Table a copy each (Hindi and English versions) of the One Hundred Fifty-Seventh Report of the Standing Committee on Human Resource Development on Action-Taken by Government on the recommendations/observations contained in the 152<sup>nd</sup> Report on Demands for Grants (2004-2005) of the Ministry of Youth Affairs and Sports.

*(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.15 P.M.)*

**2.16 P.M.**

## **10. Matters Under Rule 377**

- (1) Dr. Karan Singh Yadav raised a matter regarding need to run Marudhar Express between Jodhpur and Varanasi via Luknow.
- (2) Shri V.K. Thummar raised a matter regarding need to improve the mobile telephone network in Amreli and Junagarh districts of Gujarat and provide connectivity to more areas in the region.
- (3) Shri N.S.V. Chitthan raised a matter regarding need to release a commemorative stamp in the memory of Shri N.M.R. Subbaraman, freedom fighter hailing from Madurai, on the occasion of his Birth Centenary on 14.8.2005.
- (4) Prof. Mahadeorao Shiwankar raised a matter regarding need to extract coal from Minjhari mines in Chandrapur district, Maharashtra.
- (5) Shri Ananta Nayak raised a matter regarding need to initiate appropriate measures for controlling air and water pollution in the surroundings of Khandadhar water falls in Keonjhar district, Orissa.
- (6) Shri Bachi Singh Rawat raised a matter regarding need to exclude wild pigs from the category of protected species in Uttaranchal.
- (7) Dr. Laxminarayan Pandey raised a matter regarding need to release adequate funds to the Government of Madhya Pradesh for ensuring timely implementation of projects under Pradhan Mantri Gramin Sadak Yojna.
- (8) Shri Amitava Nandy raised a matter regarding need to withdraw the notification dated 9.11.2004 extending the date of exemption of excise duty in Kutch district of Gujarat upto 31<sup>st</sup> December, 2005.

- (9) Shri Hari Kewal Prasad raised a matter regarding need to construct a Road Over Bridge at the Southern end of Salempur railway station, U.P.
- (10) Shri Raja Ram Pal raised a matter regarding need to ensure monthly supply of coal to the non core sector at notified cost.
- (11) Shri Anant M. Gudhe raised a matter regarding need to ensure remunerative prices to the cotton growers in the country through Cotton Corporation of India.
- (12) Shri Prasanna Acharya raised a matter regarding need to include Sambalpuri/Koshali language in the Eighth Schedule to the Constitution.
- (13) Shri Thupstan Chhewang raised a matter regarding need to air-lift essential commodities to Ladakh region to meet the shortage in the region.

**2.37 P.M.**

#### **11. Statutory Resolution-Adopted**

Shri S.S. Palanimanickam moved the following Resolution:-

‘ In pursuance of sub-section (2) of section 3 of the Central Excise Tariff Act, 1985, this House hereby approves of Notification No. 14/2005-Central Excise dated 7<sup>th</sup> March, 2005 [G.S.R. 161 (E) dated 7<sup>th</sup> March, 2005] which seeks to amend the First Schedule and Second Schedule to the Central Excise Tariff Act so as to maintain the rates of duty in respect of chassis fitted with engines, for certain motor vehicles, whether or not fitted with a cab, falling under Heading No. 8706 and “other woven fabrics of man-made fibres” falling under Tariff Item 58063200 of the First Schedule to the amended Central Excise Tariff Act, 1985 at the same rates as were in force on 27<sup>th</sup> February, 2005 ’.

The Resolution was adopted.

**2.38 P.M.**

#### **12. Government Bill – Passed**

**The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Repeal Bill, 2005, as passed by Rajya Sabha.**

The motion for consideration of the Bill was moved by Shri Mani Shankar Aiyar.

The following members took part in the debate:-

Shri Kharabela Swain

Shri K.S. Rao

Shri Mani Shankar Aiyar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mani Shankar Aiyar.

The motion was adopted and the Bill was passed.

**2.52 P.M.**

### 13. Discussion Under Rule 193

Time Taken: 5 hrs.38 mts.

Shri Rupchand Murmu raised a discussion regarding Natural Calamities in the country. The following members took part in the debate:-

Shri Manvendra Singh  
Shri Manoranjan Bhakta  
Dr. Sujan Chakraborty  
Shri Shailendra Kumar  
Shri Sita Ram Singh  
Shri Mahendra Prasad Nishad  
Shri A.K.S. Vijayan  
Shri Bhartruhari Mahtab  
Shri M. Appadurai  
Shri Zora Singh Mann  
Shri Kailash Meghwal  
Shri R. Prabhu  
Shri Varkala Radhakrishnan  
Shri Devendra Prasad Yadav  
Shri Kapil Sibal  
Shri Bachhi Singh Rawat  
Shri A. Krishnaswamy

\*(18) Shri P.S. Gadhavi

\*(19) Smt. K. Rani

Shri E. Ponnuswamy

\*(21) Smt. Tejaswini Seeramesh

(22) Shri K. Yerrannaidu

(23) Shri Rajnarayan Budholiya

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\*Written speeches were laid on the Table.

(24) Shri Mohammad Salim

\*(25) Smt. V. Radhika Selvai

Shri Ganesh Singh

Shri Madan Lal Sharma

\*(28) Dr. Ramkrishna Kusmaria

(29) Shri Alok Kumar Mehta

Shri M.P. Veerendra Kumar

Smt. M.S.K. Bhavani Rajenthiran

Shri Haribhau Rathod

Smt. Daggubati Purandeswari  
.....

\*Written speeches were laid on the Table.

- (34) Shri Chengara Surendran
- (35) Shri Avinash Rai Khanna
- (36) Shri R. Dhanuskodi Athithan
- (37) Shri Chandramani Tripathi
- (38) Ch. Lal Singh
- (39) Shri Tapir Gao
- (40) Shri Rashid J.M. Aaron
- (41) Shri A.V. Bellarmin
- (42) Shri Suresh Prabhu
- (43) Dr. K.S. Manoj

The discussion was not concluded.

**\*14. Report of the Business Advisory Committee**

Shri Santosh Gangwar presented the Tenth Report of the Business Advisory Committee.

**8.30 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 24<sup>th</sup> March, 2005)*

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**G.C.MALHOTRA,**  
**Secretary-General.**

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\* At 7.53 P.M.

**LOK SABHA**

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, March 24, 2005/Chaitra 3, 1927 (Saka)

No. 68

11.00 A.M.

**1. Starred Questions**

Starred Question Nos. 301-303 and 316 were orally answered. Replies to Starred Question Nos. 304-315 and 317-320 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 3281-3457 were laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:-

**SHRI SHARAD PAWAR to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, 2006.**

**SHRI S. JAIPAL REDDY to lay on the Table-**

**(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2005-**

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2003-2004.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2003-2004, along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2003-2004.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

**SHRI P. CHIDAMBARAM to lay on the Table a copy of the statement**

(Hindi and English versions ) on Quarterly Review of the trends in receipts and expenditure in relation to the budget during the third quarter of the financial year 2003-04 under the Fiscal Responsibility and Budget Management Act, 2003.

**SHRI P.R. KYNDIAH to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tribal Affairs for 2006.**

**SHRI MANI SHANKAR AIYAR to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Panchayati Raj for 2006.**

**SHRIMATI MEIRA KUMAR to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice**

**SHRI SONTOSH MOHAN DEV to lay on the Table-**

**(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of**

**the Ministry of Heavy Industries and Public Enterprises for the year 2005-2006.**

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Bharat Yantra Nigam Limited and its subsidiaries, Kolkata, for the year 2003-2004.
  - (ii) Annual Report of the Bharat Yantra Nigam Limited and its subsidiaries, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

**SHRI PRAFUL PATEL to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2005-2006**

**SHRI R. VELU to lay on the Table-**

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**SHRI S.S. PALANIMANICKAM to lay on the Table –**

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-
- (i) The Coinage (Standard Weight and Remedy of Commemorative Coins) of the Hundred Rupees (containing Silver 50%, Copper 40%, Nickel 5% and Zinc 5% 25%) coined on “150 Years of Railways in India” (Amendment) Rules, 2004 published in Notification No. G.S.R. 763 (E) in Gazette of India dated the 24<sup>th</sup> November, 2004.
  - (ii) The Coinage (Standard Weight and Remedy of Commemorative Coins) of the Hundred Rupees (containing Silver 50%, Copper 40%, Nickel 5% and Zinc 5% 25%) and One Rupee Ferritic Stainless Steel (containing Iron 82% and Chromium 18%) coined in honour of “VEER DURGADESS” (Amendment) Rules, 2004 published in Notification No. G.S.R. 763 (E) in Gazette of India dated the 24<sup>th</sup> November, 2004.

**(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2005-2006**

#### **SHRIMATI SUBBULAKSHMI JAGADEESAN to lay on the Table-**

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Pt. Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Forty-first Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period from July 2002 to June 2003 under article 35
- (4) A copy of the Explanatory Note (Hindi and English versions) of the Report mentioned at (3) above.
- (5)(i) A copy of the Annual Reports (Hindi and English versions) of the National Commission for Backward Classes, New Delhi, for the years 2001-2002 and 2002-2003.
- (ii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the advices tendered by the National Commission for Backward Classes, New Delhi, for the years 2001-2002 and 2002-2003.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 23<sup>rd</sup> March, 2005, Rajya Sabha agreed without any amendment to the Patents (Amendment) Bill, 2005.

#### **5. Report of Committee on Public Undertakings**

Shri Rupchand Pal presented the Third Report (Hindi and English Versions) of the Committee on Public Undertakings on Power Grid Corporation of India Limited - E Transmission System – Additional expenditure of Rs. 433.81 crore.

#### **6. Report of Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Shailendra Kumar laid on the Table a copy of the Fourth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice for the year 2004.

#### **7. Statement by Minister**

The Minister of State of the Ministry of Statistics and Programme Implementation laid on the Table a copy of the statement (Hindi and English versions) regarding the status of the Fourth Report of Standing Committee on Finance in connection with the examination of Demands for Grants of the Ministry of Statistics and Programme Implementation for the year 2004.

**12.03 P.M.**

#### **8. Calling Attention**

Shri Basudeb Acharia called the attention of the Minister of Steel to the situation arising out of inordinate delay in merging Indian Iron and Steel Company (IISCO) with SAIL Government in regard thereto.

The Minister of Steel made a statement in regard thereto.

**12.22 P.M.**

**9. Motion regarding the Tenth Report of the Business Advisory Committee**

Shri Santosh Kumar Gangwar moved the following motion:-

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 23rd March, 2005."

The motion was adopted.

1.01 P.M.

**10. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against e:

- (1) Shri Bagun Sumbui regarding need to upgrade and declare Joda-Badbil-Chaibasa-Tata Nagar road in Jharkhand as a National Highway.
- (2) Shri Iqbal Ahmed Saradgi regarding need to provide financial assistance to the Government of Karnataka for providing relief to the people affected by drought in the State.
- (3) Shri Rashid J.M. Aaron regarding need to increase promotional avenues of Inspectors in the Department of Posts.
- (4) Shri Balasaheb Vikhe Patil regarding need to take remedial measures to protect the disappearing tigers from Reserve Forests.
- (5) Shri Bhanu Pratap Singh Verma regarding need to open a Sainik School in Madhogarh tehsil of Jalaun Parliamentary Constituency, U.P.
- (6) Shri Jaswant Singh Bishnoi regarding need to recognise the castes declared as O.B.C. by the Government of Rajasthan.
- (7) Shri Kashiram Rana regarding need to expedite completion of Surat Airport in Gujarat.
- (8) Shri Santosh Gangwar regarding need to set up a Railway Scrap Disposal unit at Bareilly, U.P.
- (9) Shri A.V. Bellarmin regarding need to establish an airport in Kanyakumari, Tamil Nadu.
- (10) Shri Rajnarayan Budholia regarding need to set up a Medical College at Hamipur, U.P. with Central assistance.
- (11) Shri Rajesh Kumar Manjhi regarding need for ensuring industrial development in Gaya Parliamentary Constituency, Bihar with a view to generate employment opportunities.

- (12) Shri Prabodh Panda regarding need to fill up the vacant posts of 'Gangman' in Kharagpur Division of South Eastern Railway.
- (13) Smt. Paramjit Kaur Gulshan regarding need to start the proposed bus service linking Amritsar – Lahore – Nankana Sahib on the auspicious day of Baishakhi on 13<sup>th</sup> April, 2005.
- (14) Shri E. Ponnuswamy regarding need for constructing a Youth Hostel and Sports Stadium in Chidambaram Parliamentary Constituency, Tamil Nadu.
- (15) Shri P.C. Thomas regarding need to ensure that Government employees working in Excise and Customs Department are not compulsorily made to work on 'Good Friday' which is a holiday internationally.

1.02 P.M.

#### **11. Discussions Under Rule 193**

Time Taken : 7 hrs. 05 mts.

**Shri Shivraj V. Patil replied to the discussion regarding Natural Calamities in the country, raised by Shri Rupchand Murmu on the 23<sup>rd</sup> March, 2005.**

**The discussion was concluded.**

2.30 P.M.

#### **12. Motion regarding the Seventh Report of the Committee on Private Members' Bills and Resolution**

**Shri Nihal Chand moved the following motion:-**

"That this House do agree with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23<sup>rd</sup> Mar

**The motion was adopted.**

2.31 P.M.

#### **13. Private Member's Resolution – Under Consideration**

Further discussion on the following resolution moved by Shri P.K. Vasudevan Nair on the 16<sup>th</sup> July, 2004, continued:-

"Taking into account the unprecedented crisis in agrarian sector, which has resulted in debt trap, unemployment and poverty of the farmers and a suicide by them, this House urges upon the Government to take adequate relief measures for the rehabilitation of the families of those who have c  
take effective debt relief measures along with measures to refinance the agrarian sector so that it again gets revitalised as the most important econo

The following members took part in the debate: -

- (1) Dr. Chinta Mohan
- (2) Shri Hannan Mollah
- (3) Shri Rana Gurjeet Singh
- (4) Shri Kailash Meghwal
- (5) Shri Mohan Singh
- (6) Shri Bhartruhari Mahtab
- (7) Shri Ram Kripal Yadav
- (8) Shri Avtar Singh Bhadana
- (9) Shri Bachi Singh Rawat

(10) Smt. Daggubati Purandeswari

(11) Shri Kharabela Swain

(12) Shri Shailendra Kumar (Speech unfinished)

**The discussion was not concluded.**

5 P.M.

**14. Private Members' Bills – Introduced**

(1) The Special Courts for Women Bill, 2005 by Shrimati D. Purandeswari.

(2) The Youth Welfare Bill, 2005 by Shrimati Krishna Tirath.

(3) The Safai Karamcharis Insurance Scheme Bill, 2005 by Shrimati Krishna Tirath.

(4) The Indian Penal Code (Amendment) Bill, 2005 (Amendment of sections 304, etc.) by Shrimati Krishna Tirath.

(5) The High Court of Tripura Bill, 2005 by Shri Khagen Das.

(6) The Representation of the People (Amendment) Bill, 2005 (Amendment of section 8) by Shri Mohan Singh.

(7) The communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005 by Shri Ajit Singh.

5.04 P.M

**15. Private Member's Bill – Under Consideration**

**The Compulsory Voting Bill, 2004 by Shri Bachi Singh Rawat.**

Further discussion on the motion for consideration of the Bill moved by Shri Bachi Singh Rawat on the 17<sup>th</sup> December, 2004, continued.

The following members took part in the debate:-

(1) Shri Bhartruhari Mahtab

(2) Shri Pawan Kumar Bansal

(3) Shri Kailash Meghwal

(4) Shri Hannan Mollah

(5) Shri C.K. Chandrappan

(6) Dr. Rajesh Kumar Mishra

(7) Shri Shailendra Kumar

(8) Shri Alok Kumar Mehta

(9) Dr. T. Meinya

(10) Shri Kharabela Swain

(11) Shri Giridhar Gamang (Speech unfinished)

**The discussion was not concluded.**

7.30 P.M.

**(Lok Sabha adjourned till 11 A.M. on Monday, the 18<sup>th</sup> April, 2005)**



# **LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Tuesday, April 19, 2005/Chaitra 29, 1927 (Saka)**

**No. 69**

**11.00 A.M.**

## **1. Obituary References**

The Speaker made references to the passing away of His Holiness Pope John Paul-II, Shri M. Palaniyandy, a member of Second Lok Sabha, Shri Om Prakash Jindal, a member of the Eleventh Lok Sabha, Shri Surender Singh, a member of the Eleventh and Twelfth Lok Sabhas and Shri Sant Ram Singla, a member of the Tenth Lok Sabha.

The Speaker also made reference to the loss of lives caused due to an earthquake which struck the island of Nias off the southern coast of Sumatra, Indonesia on 28 March, 2005.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

## **2. Questions**

- (i) Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 341-360 put down in the order paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 3685-3914 would be printed in the official report for the day.
- (ii) As the sitting of the Lok Sabha fixed for Monday, the 18<sup>th</sup> April, 2005 was cancelled, the replies to Starred Question Nos. 321-340 listed for the day were also treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 3455-3684 would also be printed in the official report for the day.

**(Due to interruptions in the House, Lok Sabha adjourned at 11.14 A.M. and re-assembled at 11.30 A.M.)**

**11.32 A.M.**

**3. Submissions by Members on the situation arising out of filing of allegedly varying affidavits by the Government in Supreme Court relating to defence purchases and not laying the report of the Justice Phukan Commission.**

The following members made submissions on the situation arising out of filing of allegedly varying affidavits by the Government in Supreme Court relating to defence purchases and not laying the report of the Justice Phukan Commission:-

**(1) Prof. Vijay Kumar Malhotra**

- (2) **Shri Basudeb Acharia**
- (3) **Shri Prabhunath Singh**
- (4) **Shri Braja Kishore Tripathy**
- (5) **Shri Mohammad Salim**
- (6) **Shri Mohan Singh**
- (7) **Shri Pawan Kumar Bansal**
- (8) **Shri Devendra Prasad Yadav**
- (9) **Shri Pranab Mukherjee**

(Due to interruptions in the House, Lok Sabha adjourned for the day)

11.51 A.M.

***(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20<sup>th</sup> April, 2005)***

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**G.C. MALHOTRA,**

***Secretary-General.***

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# Bulletin-Part I

(Brief Record of Proceedings)

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Wednesday, April 20, 2005/Chaitra 30, 1927 (Saka)

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No. 70

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 361-364 and 367 were orally answered. Replies to Starred Question Nos. 365, 366 and 368-380 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 3915-4144 were laid on the Table.

**12 Noon**

**3. Statement by Prime Minister**

The Prime Minister made a statement regarding the recent visits of the Chinese Premier and the President of Pakistan to India.

He also laid on the Table a copy each (Hindi and English versions) of the following:-

Joint Statement of Republic of India and the People's Republic of China.

Agreement between the Government of the Republic of India and the Government of the People's Republic of China on the Political Parameters and Guiding Principles for the Settlement of the India-China Boundary Question.

Joint Statement, India-Pakistan.

**12.21 P.M.**

**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2003-2004

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2003-2004.
  - (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2003-2004.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Merchant Shipping (Recruitment and Placement of Seafarers) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.182 (E) in Gazette of India dated the 18<sup>th</sup> March, 2005 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (8) A copy of the Foreign Trade Policy and Handbook of Procedures (Vol. I) (Hindi and English versions) for the year 2004-2009 (Updated as on 31<sup>st</sup> March, 2005).
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2003-2004.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the National

Water Development Agency, New Delhi, for the year 2003-2004, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2003-2004.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Statement regarding Review by the Government of the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 2003-2004.
  - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Use of low power Equipment in the frequency band 865-867 MHz for (RFID) Radio Frequency Identification Devices (Exemption from Licensing Requirement) Rules, 2005 (Hindi and English versions) published in the Notification No. 168 (E) in Gazette of India dated the 11<sup>th</sup> March, 2005 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2003-2004.
  - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 18 (E) published in Gazette of India dated the 4<sup>th</sup> January, 2005 making certain amendments in the Notification No. S.O. 810 (E) dated the 13<sup>th</sup> July, 2004.

(ii) S.O. 1383 (E) published in Gazette of India dated the 17<sup>th</sup> December, 2004 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumari section) in the State of Tamil Nadu.

(iii) S.O. 1384 (E) published in Gazette of India dated the 17<sup>th</sup> December, 2004 regarding acquisition of land for building (widening) including construction of by-passes of National Highway No. 7 (Madurai-Kanyakumari section) in the State of Tamil Nadu.

(iv) S.O. 1385 (E) published in Gazette of India dated the 17<sup>th</sup> December, 2004 regarding acquisition of land for building (widening) and including construction of by-passes of National Highway No. 7 (Madurai-Kanyakumari section) in the State of Tamil Nadu.

(v) S.O. 1386 (E) published in Gazette of India dated the 17<sup>th</sup> December, 2004 regarding acquisition of land for building (widening) and including construction of by-passes of National Highway No. 7 (Madurai-Kanyakumari section) in the State of Tamil Nadu.

(vi) S.O. 1387 (E) published in Gazette of India dated the 17<sup>th</sup> December, 2004 regarding acquisition of land for building (widening) of National Highway No. 7 (Bangalore-Salem-Madurai- section) in the State of Tamil Nadu.

(vii) S.O. 349 (E) published in Gazette of India dated the 18<sup>th</sup> March, 2005 making certain amendments in the Notification No. S.O.1457 (E) dated the 20<sup>th</sup> December, 2003.

(viii) S.O. 245 (E) and S.O. 246 (E) published in Gazette of India dated the 23<sup>rd</sup> February, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 including construction of by-passes in the District Seoni in the State of Madhya Pradesh.

(ix) S.O. 285 (E) published in Gazette of India dated the 4<sup>th</sup> March, 2005 regarding acquisition of land for building (four-laning and widening) of National Highway No. 45 (Tindivanam-Villupuram-Trichy section) in the State of Tamil Nadu.

(x) S.O. 292 (E) published in Gazette of India dated the 4<sup>th</sup> March, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 54 (Silchar-Harangajo section) in the State of Assam.

(xi) S.O. 293 (E) published in Gazette of India dated the 4<sup>th</sup> March, 2005 regarding levy of fee from the user of four-

laned stretch on Satara-Khandal section of National Highway No. 4 in the State of Maharashtra.

(xii) S.O. 51 (E) published in Gazette of India dated the 13<sup>th</sup> January, 2005 authorizing officers mentioned therein to acquire land for widening of existing National Highway in various districts in the State of Tamil Nadu.

(xiii) S.O. 109 (E) published in Gazette of India dated the 1<sup>st</sup> February, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumar section) in the State of Tamil Nadu.

(xiv) S.O. 111 (E) published in Gazette of India dated the 1<sup>st</sup> February, 2005 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumar section) in the State of Tamil Nadu.

(xv) S.O. 113 (E) published in Gazette of India dated the 1<sup>st</sup> February, 2005 regarding acquisition of land for building (four-laning and widening), maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai-Kanyakumar section) in the State of Tamil Nadu.

(xvi) S.O. 218 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2005 regarding acquisition of land for building (widening) of National Highway No.28 (Lucknow to UP/Bihar Border) in District Sant Kabir Nagar in the State of Uttar Pradesh.

(xvii) S.O. 219 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2005 regarding acquisition of land for construction (widening) of National Highway No.28 (UP/Bihar Border-Muzaffarnagar) in District East Champaran (Motihari) in the State of Bihar.

(xviii) S.O. 206 (E) published in Gazette of India dated the 15<sup>th</sup> February, 2005 authorizing the Extra Assistant Commissioner and Land Acquisition Officer, district Kamrup, Assam to acquire land on National Highway No. 31 in the State of Assam.

(xix) S.O. 207 (E) published in Gazette of India dated the 15<sup>th</sup> February, 2005 regarding acquisition of land for the public purpose of development, maintenance, management and operation of National Highway No. 31.

(xx) S.O. 220 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2005 regarding acquisition of land for the public purpose of development, maintenance, management and operation of National Highway No. 31.

(xxi) S.O. 221 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2005 authorizing Additional Deputy Commissioner, district Barpeta, Assam to acquire land on National Highway No. 31.

(xxii) S.O. 222 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2005 regarding acquisition of land for the public purpose of development, maintenance, management

and operation of National Highway No. 31 in the State of Assam.

(xxiii) S.O. 223 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2005 authorizing Additional Deputy Commissioner, district Nalbari, Assam to acquire land on National Highway No. 31.

(xxiv) S.O. 224 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2005 regarding acquisition of land for the public purpose of development, maintenance, management and operation of National Highway No. 31 in the State of Assam.

(xxv) S.O. 225 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2005 authorizing Additional Deputy Commissioner (Revenue), district Bongaigaon, Assam to acquire land on National Highway No. 31.

(xxvi) S.O. 234 (E) published in Gazette of India dated the 21<sup>st</sup> February, 2005 authorizing officers mentioned therein to acquire land for building (widening) of various National Highways, including construction of by-passes or realignments in the States of Uttar Pradesh and Madhya Pradesh.

(19) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to vi) of (18) above.

(20) A copy of the Presidential Special Order (Hindi and English versions) authorizing Governor of Goa for additional expenses under 'Tour Expenses' of Schedule-II to the Governors (Allowances and Privileges) Rules, 1987, under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(21) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2002-2003, together with Audit Report thereon, under sub-section (4) of section 34 of the Protection of Human Rights Act, 1993.

(22) A copy of the Draft Notification No. F. No. 7(3)/99-IP (Hindi and English versions) containing Order regarding additions to the list of items for which the SSI limit of investment in plant and machinery would be upto rupees five crore under sub-section (3) of section 11B of the Industries (Development and Regulation) Act, 1951.

(23) A copy of the Notification No. S.O. 420 (E) (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> March, 2005 making certain amendments in Notification No. S.O. 477 (E) dated the 25<sup>th</sup> July, 1991 so as to delete 99 items from the list of items reserved for exclusive manufacture in the SSI sector under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.

## **5. Assent to Bills**

Secretary-General laid on the Table the following nine Bills passed by the Houses of Parliament during the first part of Fourth Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 26<sup>th</sup> February, 2005:-

The Appropriation (Railways) Vote on Account Bill, 2005;

The Appropriation (Railways) Bill, 2005;

The Appropriation (Vote on Account) Bill, 2005;

The Appropriation Bill, 2005;

The Goa Appropriation (Vote on Account) Bill, 2005;

The Goa Appropriation Bill, 2005;

The Bihar Appropriation (Vote on Account) Bill, 2005;

The Bihar Appropriation Bill, 2005;

The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Repeal Bill, 2005.

## **6. Report of Committee on Public Undertakings**

Shri Rupchand Pal presented the Fourth Action Taken Report (Hindi and English versions) of the Committee on Public Undertakings on Air India Ltd. – Undue favour to General Sales Agent.

## **7. Reports of Standing Committee on Agriculture**

Prof. Ram Gopal Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

- (1) Ninth Report on Demands for Grants (2005-2006) of the Ministry of Agriculture (Department of Agriculture and Co-operation);
- (2) Tenth Report on Demands for Grants (2005-2006) of the Ministry of Agriculture (Department of Agricultural Research and Education);
- (3) Eleventh Report on Demands for Grants (2005-2006) of the Ministry of Agriculture (Department of Animal Husbandry and Dairying); and
- (4) Twelfth Report on Demands for Grants (2005-2006) of the Ministry of Food Processing Industries;

## **8. Reports of Standing Committee on Finance**

Maj. Gen (Retd.) B.C. Khanduri, AVSM presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Finance:

- (1) 16<sup>th</sup> Report on Demands for Grants (2005-2006) of the Ministry of Finance (Deptts. of Economic Affairs, Expenditure and Disinvestment);
- 17<sup>th</sup> Report on Demands for Grants (2005-2006) of the Ministry of Finance (Department of Revenue);
- 18<sup>th</sup> Report on Demands for Grants (2005-2006) of the Ministry of Planning ;
- 19<sup>th</sup> Report on Demands for Grants (2005-2006) of the Ministry of Statistics and Programme Implementation ; and
- 20<sup>th</sup> Report on Demands for Grants (2005-2006) of the Ministry of Company Affairs.

## **9. Report of Standing Committee on Petroleum and Natural Gas**

Shri N. Janardhana Reddy presented a copy of the Fifth Report (Hindi and English versions) of the Standing Committee on Petroleum & Natural Gas on Demands for Grants (2005-06) of the Ministry of Petroleum & Natural Gas.

## **10. Report of Standing Committee on Railways**

Shri Basudeb Acharia presented a copy of the Eighth Report (Hindi and English versions) of the Standing Committee on Railways on "Demands for Grants 2005-06" of the Ministry of Railways.

## **11. Reports of Standing Committee on Rural Development**

Shri V. Kishore Chandra S. Deo presented a copy each of the following Reports (Hindi and English versions) of Standing Committee on Rural Development:-

Ninth Report on Demands for Grants (2005-2006) of the Department of Rural Development (Ministry of Rural Development);

Tenth Report on Demands for Grants (2005-2006) of the Department of Land Resources (Ministry of Rural Development);

Eleventh Report on Demands for Grants (2005-2006) of the Department of Drinking Water Supply (Ministry of Rural Development); and

Twelfth Report on Demands for Grants (2005-2006) of the Ministry of Panchayati Raj.

## **12. Report of Standing Committee on Water Resources**

Dr. M. Jagannath presented a copy of the Third Report (Hindi and English versions) of the Standing Committee on Water Resources on Demands for Grants (2005-2006) of the Ministry of Water Resources.

## **13. Reports of Standing Committee on Commerce**

Shri Anant Kumar Hegde laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Commerce:

70<sup>th</sup> Report on Demands for Grants (2005-06) of the Department of Commerce (Ministry of Commerce and Industry); and

71<sup>st</sup> Report on Demands for Grants (2005-06) of the Department of Industrial Policy & Promotion (Ministry of Commerce and Industry).

## **14. Reports of Standing Committee on Home Affairs**

Shri Braja Kishore Tripathy laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:

(1) One Hundred Twelfth Report on Demands for Grants (2005-06) of the Ministry of Home Affairs; and

(2) One Hundred Thirteenth Report on Demands for Grants (2005-06) of Ministry of Development of North Eastern Region.

## **15. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri V. Radhakrishnan laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice:

(1) Fifth Report on Demands for Grants (2005-06) of the Ministry of Personnel, Public Grievances and Pensions; and

(2) Sixth Report on Demands for Grants (2005-06) of the Ministry of Law & Justice.

**12.28 P.M.**

## **16. Observation by the Speaker**

The Speaker made an observation regarding the business transacted by the House during the week ending on 24 March, 2005.

**DRAFT ENTRY FOR BULLETIN- PART I DT. 20.4.2005**

**12.30 P.M.**

**17. Regarding affidavits filed in Supreme Court on action taken by the Government on the CAG Report relating to procurements made for Operation Vijay (Kargil) and laying of reports of the Justice Phukan Commission and the Central Vigilance Commission.**

The following members made submissions regarding affidavits filed in Supreme Court on action taken by the Government on the CAG Report relating to procurements made for Operation Vijay (Kargil) and laying of reports of the Justice Phukan Commission and the Central Vigilance Commission:-

Shri L.K. Advani

Prof. Vijay Kumar Malhotra

Shri Prabhunath Singh

Shri George Fernandes

Shri Braja Kishore Tripathy

Shri K. Yerrannaidu

Shri P.C. Thomas

Shri Priya Ranjan Dasmunsi

Shri Anant Gangaram Geete

Shri Pranab Mukherjee

**Table Office**

Draft entry for inclusion in today's Bulletin-Part I is put up for approval. Relevant proceedings are placed below.

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**18. Statements by Ministers**

The Minister of Defence laid on the Table a copy of the statement (Hindi and English versions) regarding the affidavit filed on behalf of the Union of India in the Writ Petition (C) 270 of 2004 filed by Shri K.G. Dhananjay Chauhan versus Union of India and others in the Supreme Court on the subject of CAG report No. 7A of 2001 relating to procurement done for Operation Vijay (Kargil).

The Minister of Information and Technology laid on the Table a copy of the statement regarding that status of implementation of recommendations contained in the 1<sup>st</sup>, 2<sup>nd</sup> and 3<sup>rd</sup> Reports of the Standing Committee on Information Technology pertaining to Department of IT, Department of Posts and Department of Telecommunications, respectively, in the Ministry of Communications and Information Technology.

**(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.06 P.M.)**

## **19. Matters Under Rule 377**

- (1) Shri Chandra Sekhar Sahu raised a matter regarding need to expedite setting up of a F.M. Radio Station in Paralakhemundi in Orissa.
- (2) Shri Bachi Singh Rawat raised a matter regarding need to review the decision to prematurely curtail the special category status accorded to Uttaranchal for enabling industrial promotion in the State.
- (3) Prof. Rasa Singh Rawat raised a matter regarding need to provide special economic package for allround development of Ajmer and Pushkar cities in Rajasthan with a view to promote tourism in the region.
- (4) Shri A.P. Abdullakutty raised a matter regarding need to enhance the wages of Head Loaders working in Food Corporation of India in Kerala.
- (5) Shri Ramji Lal Suman raised a matter regarding need to formulate a policy permitting practice by Private Medical Practitioners registered with State/Central Medical Councils.
- (6) Shri Ram Kripal Yadav raised a matter regarding need to accord the status of a Central University to Patna University in Bihar.
- (7) Shri Ilyas Azmi raised a matter regarding need to increase the amount under 'Sam Vikas Yojna' for construction and repair of roads leading to historical palaces in Gopa Mau town in Hardoi district, Uttar Pradesh.
- (8) Shri E.G. Sugavanam raised a matter regarding need to include Krishnagiri district in Tamil Nadu under 'National Food for Work Programme'.
- (9) Shri Rajiv Ranjan Singh raised a matter regarding need to take suitable steps to develop irrigation facilities with a view to boost agricultural production in the country.
- (10) Shri V.K. Thummar raised a matter regarding need to give environmental clearance for construction of a metalled road on Amreli- Junagarh – Kodinar route falling in Gir Forest area in Gujarat.
- (11) Shri Chandra Sekhar Dubey raised a matter regarding need to fill up the backlog reserve vacancies for class IV posts in Bokaro Steel Plant through local employment exchange with a view to rehabilitate displaced persons.

**2.22 P.M.**

**@20. The Budget (Railways) – 2005-2006**

Discussion on the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 2005-2006 commenced.

Twenty two cut motions (Nos. 147, 166 to 169, 177, 178 and 241 to 255) were moved.

**@21. Resolution – Adopted**

Shri Lalu Prasad moved the following Resolution:-

" That this House approves the recommendations contained in Paras 45, 46, 47, 48, 49, 50, 51 and 53 of the First Report of Railway Convention Committee (2004) appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented to the Lok Sabha on 21<sup>st</sup> December, 2004."

The following members took part in the combined debate:-

Shri Ratilal Kalidas  
Varma

Shri Prabhunath Singh

Shri Madan Lal  
Sharma

Dr. Ram Chandra  
Dome

Shri Thawar Chand  
Gehlot

Shri V.K. Thummar

Shri Raghunath Jha

Shri Brajesh Pathak

Shri A. Krishnaswamy

Shri Khagen Das

Shri Avinash Rai  
Khanna

Shri K.S. Rao

Shri Alok Kumar  
Mehta

Shri Bhanwar Singh  
Dangawas

Kunwar Manvendra  
Singh

Shri M. Shivanna

Shri Mahesh Kumar  
Kanodia

\*\* (19) Smt. Tejaswini Seeramesh

(20) Shri Anandrao Vithoba Adsul

\*\* (21) Shri Bhanu Pratap Singh Verma

(22) Shri Mitrasen Yadav

(23) Dr. Rajesh Mishra

(24) Shri Haribhau Rathod

\* (25) Shri Munshi Ram

(26) Shri Dahyabhai V. Patel

(27) Shri Suresh Chandel

\*\* (28) Shri J.M. Aaron Rashid

(29) Smt. Jayaben B. Thakkar

\* (30) Shri Ganesh Prasad Singh

(31) Shri Avtar Singh Bhadana

\*\* (32) Shri Jaswant Singh Bishnoi

(33) Shri Ravindra Naik

(34) Prof. Rasa Singh Rawat

(35) Shri Tathagata Satpathy

\* (36) Shri Iqbal Ahmed Saradgi

Shri Lalu Prasad replied to the combined debate.

All the cut motions were negatived.

The Resolution (*vide* para 21 above) was adopted.

The Demands for Grants Nos. 1 to 16 in respect of the Budget Railways 2005-2006 as shown in column 4 of the printed List of Demands for Grants (Railways) for 2005-2006 were voted in full.

## **22. Government Bill – Introduced**

The Appropriation (Railways) No.2 Bill, 2005.

.....

\*Written speeches were laid on the Table.

\*\* They also laid some portion of the their written speeches on the Table.

## **23. Government Bill - Passed**

The Appropriation (Railways) No.2 Bill, 2005.

The motion for consideration of the Bill was moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

**6.02 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 21<sup>st</sup> April, 2005)*

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**G.C. MALHOTRA,**

**Secretary-General.**

**@ Discussed together**

# LOK SABHA

## Bulletin-Part I

### (Brief Record of Proceedings)

Thursday, April 21, 2005/Vaisakha 1, 1927 (Saka)

## No. 71

11.00 A.M.

### 1. Reference by the Speaker

The Speaker made reference to the loss of several lives in the tragic train accident on 21 April, 2005 between 9168 Up Varanasi – Ahmedabad Sabarmati Express and Up Goods train at Samlaya station on Godhra – Vadodara, Gujarat.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.04 A.M.

### 2. Starred Questions

Starred Question Nos. 381-383 were orally answered. Replies to Starred Question Nos. 384-400 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 4145-4374 were laid on the Table.

12 Noon

### 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2003-2004.

(ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2002-2003, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2002-2003.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2003-2004, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2003-2004.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2003-2004.
  - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, New Delhi, for the year 2003-2004.
  - (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2003-2004.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

## **5. Standing Committee on Chemicals and Fertilizers**

Shri Anant Gangaram Geete presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Chemicals & Fertilizers:-

- (1) Fifth Report on Demands for Grants (2005-06) of the Ministry of Chemicals & Fertilizers (Department of Chemicals & Petrochemicals); and
- (2) Sixth Report on Demands for Grants (2005-06) of the Ministry of Chemicals & Fertilizers (Department of Fertilizers).

## **6. Reports of Standing Committee on Energy**

Shri Gurudas Kamat presented the following Reports (Hindi and English versions) of the Standing Committee on Energy

(2004-05):-

- (1) Fifth Report on Demands for Grants (2005-06) of the Ministry of Power; and
- (2) Sixth Report on Demands for Grants (2005-06) of the Ministry of Non-Conventional Energy Sources.

## **7. Reports of Standing Committee on External**

### **Affairs**

**Dr. Laxminarayan Pandey presented a copy each of the following Reports (Hindi and English Versions) of the Standing Committee on External Affairs:-**

- (1) Fourth Report on Action Taken on the recommendations contained in the 2<sup>nd</sup> Report (14<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2004-2005.
- (2) Fifth Report on Action Taken on the recommendations contained in the 1<sup>st</sup> Report (14<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2004-2005.

## **8. Reports of Standing Committee on Information**

### **Technology**

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Shri M.M. Pallam Raju presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) Fifteenth Report on Demands for Grants (2005-2006) relating to the Department of Information Technology.
- (2) Sixteenth Report on Demands for Grants (2005-2006) relating to the Department of Posts.
- (3) Seventeenth Report on Demands for Grants (2005-2006) relating to the Department of Telecommunications.
- (4) Eighteenth Report on Demands for Grants (2005-2006) relating to the Ministry of Information and Broadcasting.

## **9. Reports of Standing Committee on Social Justice and Empowerment**

Shrimati Sumitra Mahajan presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Seventh Report on Demands for Grants (2005-2006) of the Ministry of Social Justice and Empowerment; and
- (2) Eighth Report on Demands for Grants (2005-2006) of the Ministry of Tribal Affairs.

## **10. Report of Standing Committee on Urban Development**

**Shri Mohd. Salim presented the Sixth Report (Hindi and English versions) of the Standing Committee on Urban Development (2004-2005) on Demands for Grants 2005-**

## **2006 of the Ministry of Urban Employment and Poverty**

### **Alleviation.**

#### **11. Reports of Standing Committee on Human Resource Development**

Shri Hari Sinh Chavda laid on the Table a copy each of the following Reports (Hindi and English versions) of Standing Committee on Human Resource Development:

- (1) One Hundred Fifty-eighth Report of the Committee on Demands for Grants (2005-2006) of the Department of Elementary Education and Literacy;
- (2) One Hundred Fifty-ninth Report of the Committee on Demands for Grants (2005-2006) of the Department of Secondary and Higher Education; and
- (3) One Hundred Sixtieth Report of the Committee on Demands for Grants (2005-2006) of the Department of Women and Child Development

#### **12. Statement by Ministers**

**12.05 P.M.**

(i) The Minister of State in the Ministry of Railways made a statement regarding rail accident of Train No. 9168 Up Varanasi – Ahmedabad Sabarmati Express with Up Goods train at Samlaya

station on Godhra – Vadodara section of Western Railway's Vadodara Division on 21 April, 2005.

**12.07 P.M.**

- (ii) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 25<sup>th</sup> April, 2005.

**12.18 P.M.**

**13. Observation by the Speaker**

**The Speaker made the following Observation:-**

“Hon’ble members, as you are aware, the matter relating to regulation of the ‘Zero Hour’ has been engaging our attention for quite some time. Yesterday, I had convened a meeting of Leaders of Parties in Lok Sabha to discuss this matter. After deliberations on the issues, it was agreed that matters of only urgent national and international importance, to be decided by the Speaker, should be allowed to be raised. To enable raising of matters in an orderly manner, it was suggested that the names of such members who were to be permitted by the Chair should be announced in advance. To facilitate scrutiny of the matters, the notices should be received upto 09.30 hours instead of 10.00 hours.

It was further agreed that the number of matters to be raised under Rule 377 be increased from 15 to 20 per day to enable more members to raise their issues.

In pursuance of this decision, it is proposed that with effect from 25 April, 2005:

- (i) The notices for raising matters of urgent public importance after Question Hour i.e. during ‘Zero Hour’, will be given by 9.30 hours on the day on which the matter is proposed to be raised, instead of 10.00 hours as at present;
- (ii) Notices will be scrutinised with reference to the national and international importance of the matter and members who are to be permitted to raise their issues will

be informed before the commencement of so-called 'Zero Hour';

- (iii) After the aforesaid names are exhausted, time permitting, other members may be permitted to raise their issues in the order to be decided by Speaker; and
- (iv) The number of matters under Rule 377 be raised from 15 per day, as at present, to 20 per day.

Kind cooperation of the members is solicited.”.

**12.20 P.M.**

#### **14. Submissions by Members**

##### **(i) Regarding tabling of the Reports of the Justice Phukan Commission and the Central Vigilance Commission.**

The following members made submissions regarding the tabling of the Reports of the Justice Phukan Commission and the Central Vigilance Commission:-

- (1) Shri L.K. Advani
- (2) Prof. Vijay Kumar Malhotra
- (3) Shri Basudeb Acharia
- (4) Shri Mohammad Salim
- (5) Shri Pawan Kumar Bansal
- (6) Shri Pranab Mukherjee

##### **(ii) Regarding reported pay-off by South African company in the procurement of arms for the Indian Army.**

The following members made submissions regarding reported pay-off by South African company in the procurement of arms for the Indian Army:-

- (1) Shri Pawan Kumar Bansal
- (2) Shri Devendra Prasad Yadav
- (3) Shri Madhusudan Mistry
- (4) Shri Ram Kripal Yadav
- (5) Shri Kishanbhai V. Patel
- (6) Ch. Lal Singh
- (7) Dr. Tushar A. Chaudhary
- (8) Smt. Tejaswini Seeramesh
- (9) Shri Dinsha Patel
- (10) Shri Adhir Chowdhury

**(iii) Regarding reported improper treatment meted out to Railway Minister in Gujarat.**

The following members made submissions regarding reported improper treatment meted out to Railway Minister in Gujarat:-

- (1) Shri Ram Kripal Yadav
- (2) Shri Kharabela Swain
- (3) Kunwar Manvendra Singh
- (4) Shri Kailash Joshi
- (5) Prof. Vijay Kumar Malhotra
- (6) Shri Pranab Mukherjee

Thereafter, Hon'ble Speaker, associated himself with the sentiments expressed in the House.

**1.04 P.M.**

**15. The Budget (General) – 2005-2006 - Demands for Grants**

**Time allotted: 4 hrs.**

**Time Taken: 2 hrs. 30 mts.**

**Balance: 1 hr. 30 mts.**

Discussion on the Demands for Grants Nos. 1 to 3 under the control of Ministry of Agriculture commenced.

The following members took part in the debate:-

- (1) Shri Kailash Joshi
- (2) Smt. Daggubati Purandeswari
- (3) Shri A.P. Abdullakutty
- (4) Shri Ram Kripal Yadav
- (5) Shri Brajesh Pathak
- (6) Shri Prakash Paranjpe
- (7) Shri Annasahib M.K. Patil
- (8) Shri Sachin Pilot
- \*(9) Dr. Ramkrishna Kusmaria

- (10) Shri Prabodh Panda
- \*(11) Shri Khagen Das
- \*(12) Dr. Prasanna Kumar Patasani
- \*(13) Shri Hansraj G. Ahir
- \*(14) Shri M. Shivanna
- (15) Shri Anil Basu (Speech unfinished)

The discussion was not concluded.

**(Due to interruptions in the House, Lok Sabha  
adjourned for the day)**

**3.57 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Monday, the 25<sup>th</sup> April,  
2005)***

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**G.C. MALHOTRA,**

***Secretary-General.***

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the Table.

\*Written speeches were laid on

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# Bulletin-Part I

(Brief Record of Proceedings)

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Monday, April 25, 2005/Vaisakha 5, 1927 (Saka)

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No. 72

**11.00 A.M.**

**1. Reference by the Speaker**

The Speaker made reference on the 50<sup>th</sup> Anniversary of the Bandung Conference held in 1955.

**2. Starred Questions**

Starred Question Nos. 401 and 402 were orally answered. Replies to Starred Question Nos. 403-420 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 4375-4604 were laid on the Table.

**12 Noon**

**4. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy the Standards of Weights and Measures (Packaged Commodities) Fourth Amendment Rules, 2004 (Hindi and English versions) published in the Notification No. G.S.R. 450 (E) in Gazette of India dated the 14<sup>th</sup> July, 2004 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Steel Authority of India Limited and the Ministry of Steel for the year 2005-2006.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 2003-2004.
  - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2003-2004.
  - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Notification No. G.S.R. 477 (E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> April, 2005 containing Order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Kharif, 2005 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2003-2004.
  - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2003-2004.
  - (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2003-2004, along with Audited Accounts and

comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2003-2004.

(ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2003-2004.

(ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Andaman and Nicobar Islands Marine Fishing Rules, 2004 (Hindi and English versions) published in Notification No. 103/2004/F.No. 5-1(276)/2002-Dev.I in Andaman and Nicobar Gazette dated the 1<sup>st</sup> June 2004 issued under section 24 of the Andaman and Nicobar Islands Marine Fishing Regulation, 2003.

(10)(i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Chennai, for the year 2003-2004.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 2003-2004, along with

## Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2003-2004.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

G.S.R. 803 (E)/Ess.Com./Sugarcane published in Gazette of India dated the 10<sup>th</sup> December, 2004 containing Order notifying the Statutory Minimum Price of sugarcane for 2004-2005 sugar season.

The Sugar (Price Determination for 2004-2005 Production) Order, 2005 published in Notification No. G.S.R. 17 (E)/Ess.Com./Sugar in Gazette of India dated the 12<sup>th</sup> January, 2005.

G.S.R. 92 (E)/Ess.Com./Sugarcane published in Gazette of India dated the 24<sup>th</sup> February, 2005 containing Order notifying the Statutory Minimum Price of sugarcane for 2004-2005 sugar season.

### **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 20<sup>th</sup> April, 2005, Rajya Sabha passed the Hire-Purchase (Repeal) Bill, 2005.

### **6. Bill as passed by Rajya Sabha – Laid on the Table**

The Hire-Purchase (Repeal) Bill, 2005.

### **7. Report Of Estimates Committee**

Shri C. Kuppusami presented the Sixth Report (Hindi and English versions) of Estimates Committee on the Ministry of Finance (Department of Economic Affairs – Banking Division) – Public Sector Banks – Non Performing Assets.

### **8. Report of Standing Committee on Defence**

Shri Balasaheb Vikhe Patil presented the Second Report (Hindi and English versions) of the Standing Committee on Defence on Demands for Grants 2005-2006 of the Ministry of Defence.

### **9. Reports of Standing Committee on Labour**

Shri Virendra Kumar presented a copy each of the following reports (Hindi and English versions) of the Standing Committee on Labour:-

(1) Fifth Report of the Standing Committee on Labour on the Demands for Grants – 2005-06 of the Ministry of Labour and Employment; and

(2) Sixth Report of the Standing Committee on Labour on the Demands for Grants –2005-06 of the Ministry of Textiles.

#### **\*10. Report of Standing Committee on Urban Development**

Shri Mohd. Salim presented the Seventh Report (Hindi and English versions) of the Standing Committee on Urban Development (2004-2005) on Demands for Grants 2005-2006 of the Ministry of Urban Development.

#### **11. Reports of Standing Committee on Science and Technology, Environment and Forests**

Dr. Sujan Chakraborty laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

(1) 139<sup>th</sup> report on Action Taken by the Ministry of Environment & Forests on the recommendations contained in the 131<sup>st</sup> report of the Committee on the Demands for Grants (2004-2005) of the Ministry of Environment & Forests;

(2) 140<sup>th</sup> report on Demands for Grants (2005-2006) pertaining to the Department of Science & Technology;

(3) 141<sup>st</sup> report on Demands for Grants (2005-2006) pertaining to

the Department of Biotechnology;

(4) 142<sup>nd</sup> report on Demands for Grants (2005-2006) pertaining to the Department of Scientific and Industrial Research;

143<sup>rd</sup> report on Demands for Grants (2005-2006) pertaining to the Department of Ocean Development;

144<sup>th</sup> report on Demands for Grants (2005-2006) pertaining to the Department of Space;

145<sup>th</sup> report on Demands for Grants (2005-2006) pertaining to the Department of Atomic Energy; and

146<sup>th</sup> report on Demands for Grants (2005-2006) pertaining to the Ministry of Environment & Forests.

## **12. Report of the Business Advisory Committee**

Shri Santosh Kumar Gangwar presented the Eleventh Report of the Business Advisory Committee.

**(Due to interruptions in the House, Lok Sabha adjourned at 12.24 P.M. and re-assembled at 12.47 P.M.)**

**(Due to continued interruptions in the House, Lok adjourned at 12.52 P.M. and re-assembled at 2 P.M.)**

### **Matters under Rule 377**

- (1) Smt. Pratibha Singh raised a matter regarding need to give the due share of electricity produced by Bhakhra-Beas Management Board to Himachal Pradesh.

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (2) Shri Madan Lal Sharma regarding need to take steps for de-mining of areas along the border in Jammu & Kashmir with a view to protect the lives of the local people.
- (3) Shri Kishanbhai V. Patel regarding need for setting up of a Central School in Balsar Parliamentary Constituency, Gujarat.
- (4) Shri Harishchandra Chavan regarding need to construct a dam on 'Nar-Par' rivers with a view to solve irrigation and drinking water problem in Malegaon Parliamentary Constituency, Maharashtra.
- (5) Prof. Rasa Singh Rawat regarding need to introduce express train between Ahmedabad and Agra via Ajmer-Bandikui.
- (6) Shri Ram Singh Kaswan regarding need to release required funds in the current

Budget for completion of Sadulpur-Bikaner and Ratangarh-Degana Railway section in Rajasthan.

- (7) Shri Jaswant Singh Bishnoi regarding need to include 'Bishnoi' caste of Rajasthan in the list of 'Other Backward Classes'.
- (8) Shri Chandramani Tripathi regarding need to ban production and sale of Gutkha in the country.
- (9) Shri Swadesh Chakraborty regarding need to set up a Media Commission with a view to safeguard the interest of employees of electronic and print media.
- (10) Shri Rajnarayan Budholiya regarding need to expedite completion of Lahchura Dam Project in Mahoba district, Uttar Pradesh.
- (11) Shri Giridhari Yadav regarding need to expedite setting up of a F.M. Radio Station in Banka Parliamentary Constituency, Bihar.
- (12) Shri Tukaram Ganpatrao Renge Patil regarding need for setting up of a Central School in Parbhani Parliamentary Constituency, Maharashtra.
- (13) Shri Arjuncharan Sethi regarding need to establish a Tsunami Early Warning System in Orissa.
- (14) Shri Sadashivrao Dadoba Mandlik regarding need to consider 'One time Settlement Scheme' to recover chronic N.P.A's of the Maharashtra State Co-operative Banks.
- (15) Shri Prabhunath Singh regarding need to set up new telephone exchanges in Saran and Siwan districts of Bihar.
- (16) Dr. K. Dhanaraju regarding need to set up a Central Monitoring Agency for 'National Food for Work Programme' in the country.
- (17) Shri A. Ravichandran regarding need to take welfare measures for the benefit of labourers working in firework factories in Sivakasi Parliamentary Constituency,

Tamil Nadu through Central Labour Welfare Organisation.

- (18) Shri Munshiram regarding need for proper upkeep and maintenance of roads linking National Highway-119 and National Highway-74 in Bijnore district, Uttar Pradesh.

### **15. The Budget (General) – 2005-2006 - Demands for Grants**

Time Taken:5 hrs.37 mts.

#### **Further discussion on the Demands for Grants Nos. 1 to 3 under the control of Ministry of Agriculture, continued.**

The following members took part in the debate:-

- (1) Shri Ramji Lal Suman
  
- @(2) Shri Ramsevak Singh
  
- (3) Shri Dushyant Singh
  
- (4) Prof. Chander Kumar
  
- (5) Dr. Rattan Singh Ajnala
  
- (6) Shri Brahmananda Panda
  
- (7) Shri Prabhunath Singh
  
- (8) Shri K. Yerrannaidu
  
- @(9) Shri Suresh Chandel

(10) Shri Bir Singh Mahato

(11) Shri Shailendra Kumar

(12) Shri Raja Ram Pal

(13) Shri Prasanna Acharya

(14) Shri Raghunath Jha

(15) Shri Kharabela Swain

Shri Sharad Pawar replied to the debate.

The Demands for Grants Nos. 1 to 3 (both Revenue Account and Capital Account) relating to the Ministry of Agriculture for the amounts shown under column 4 of the printed list of Demands for Grants-Budget (General) for 2005-2006 were voted in full.

**Discussion on the Demands for Grants Nos. 79 to 81 under the control of Ministry of Rural Development commenced.**

Thirty-nine cut motions (Nos. 13 to 51) were moved.

Time Taken: 3 hrs.40 mts.

The following members took part in the debate:-

(1) Shri Nikhilananda Sar

(2) Shri L. Rajagopal

(3) Shri Shailendra Kumar

(4) Shri Sita Ram Singh

(5) Shri Ilyas Azmi

- (6) Shri Anant Gudhe
- (7) Shri Jai Prakash (Haryana)
- (8) Adv. P. Satheedevi
- (9) Shri M. Appadurai
- (10) Shri Bapu Hari Chaure
- (11) Shri Mitrasen Yadav
- (12) Shri M. Shivanna
- (13) Shri Ramdas Bandu Athawale
- (14) Shri Ravinder Naik Dharavath
- (15) Shri Joachim Baxla
- (16) Dr. Arun Kumar Sarma
- (17) Shri Madhu Goud Yaskhi
- (18) Shri Shankhlal Majhi
- (19) Shri Nikhil Kumar
- (20) Shri Surender Prakash Goyal

Dr. Raghuvansh Prasad Singh replied to be debate.

All the Cut Motions were negatived.

The Demands for Grants Nos. 79 to 81 (both Revenue Account and Capital Account) relating to the Ministry of Rural Development for the amounts shown under column 4 of the printed list of Demands for Grants-Budget (General) for 2005-2006 were voted in full.

**#16. Statement by Minister**

The Minister of Railways made a statement regarding collision between 9168 Up Sabarmati Express and Goods Train at Samlaya Station on Vadodara Division of Western Railway on 21 April, 2005.

**9. 06 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26<sup>th</sup> April, 2005)*

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**G.C. MALHOTRA,**

**Secretary-General.**

.....  
**\*At 12.47 P.M.**

@Written speeches were laid on the Table.

# At 5. 17 P.M.

CORRIGENDA

**TO**

**Bulletin-Part I No. 71**

**Dated 21.4.2005**

| Page No. | Item No..                   | For  | Read                                       |
|----------|-----------------------------|--|--|
|          |                             |  |  |
| 1        | <b>2. Starred Questions</b> | <b>Starred Question Nos.<br/>383 – 400</b> | <b>Starred Question Nos.<br/>384 – 400</b> |
|          |                             |  |  |
|          |                             |  |  |

# **LOK SABHA**

## **Bulletin-Part I**

### **(Brief Record of Proceedings)**

**Tuesday, April 26, 2005/Vaisakha 6, 1927 (Saka)**

**No. 73**

**11.00 A.M.**

#### **1. Obituary Reference**

The Speaker made reference to the passing away of Swami Ranganathananda, President of the Rama Krishna Mission.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### **2. Questions**

Due to submissions and frequent interruptions on the issue of statement made by the Minister of Railways on 25 April, 2005, regarding collision between 9168 Up Sabarmati Express and Goods Train at Samlaya Station on Vadodara Division of Western Railways on 21 April, 2005, Starred Questions could not be called for oral answers. Starred Question Nos. 421-440 put down in the order paper were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4605-4744 would be printed in the official report for the day.

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given on 1 March, 2005 to Unstarred Question No. 203 regarding 'Atrocities on Women' was also laid on the Table.

**(Due to interruptions in the House, Lok Sabha adjourned at 11.15 A.M. and re-assembled at 11.30 A.M.)**

**11.34 A.M.**

**3. Submission by Member**

In response to the submission made by Shri Atal Bihari Vajpayee on the statement made by the Minister of Railways on 25 April, 2005, regarding collision between 9168 Up Sabarmati Express and Goods Train at Samlaya Station on Vadodara Division of Western Railways on 21 April, 2005, Shri Lalu Prasad gave certain clarifications.

**12 Noon**

**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Indo-Tibetan Border Police, Pioneer Cadre (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.177 (E) in Gazette of India dated the 16<sup>th</sup> March, 2005 under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2005-2006.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English

versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2001-2002.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2002-2003.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Notification No. S.O. 541 (E) (Hindi and English versions) published in Gazette of India dated the 11<sup>th</sup> April, 2005 constituting the Review Committee for the purposes of the Prevention of Terrorism (Repeal) Act, 2004, issued under sub-section (5) of section 2 of the said Act.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of

Social Science Research, New Delhi, for the year 2002-2003, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2002-2003.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2003-2004.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2002-2003, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2002-2003.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2003-2004, together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bharat Shiksha Kosh for the years 2002-2003 and 2003-2004 within the stipulated period of nine months after the close of the respective accounting years.

(19) A copy of the Notification No. IG/Admn.(G)/St. 4&12/2003/1838 (Hindi and English versions) published in Gazette of India dated the 4<sup>th</sup> December, 2004 making certain amendments to the Statutes 4 and 12 concerning Directors and Selection Committee respectively, of the Indira Gandhi National Open University Act, 1985 under sub-section (2) of section 40 of the said Act.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2003-2004, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2003-2004.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Sindhi Language, Vadodara, for the year 2003-2004.

- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupathi, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupathi, for the year 2003-2004.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2003-2004.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2003-2004.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2002-2003.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2001-2002.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2002-2003.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2002-2003.

- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34)(i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority (Sarva Shiksha Abhiyan), Sikkim, for the year 2002-2003, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority (Sarva Shiksha Abhiyan), Sikkim, for the year 2002-2003.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2003-2004.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38)(i) A copy of the Annual Report (Hindi and

English versions) of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2003-2004, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2003-2004.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhijan Mission (Sarva Shiksha Abhiyan), Guwahati, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhijan Mission (Sarva Shiksha Abhiyan), Guwahati, for the year 2003-2004.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English

versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 2003-2004.

(43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

(44) A copy of the Memorandum of Understanding (Hindi and English versions) between the Export Credit Guarantee Corporation of India Limited and the Ministry of Commerce for the year 2005-2006.

## **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 17<sup>th</sup> March, 2005 Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1<sup>st</sup> May, 2005 and ending on the 30<sup>th</sup> April, 2006 and also communicated the names of the following Members of Rajya Sabha who had been elected to the said Committee:-

- (1) Shrimati Ambika Soni
- (2) Shri Ajay Maroo
- (3) Shri Jibon Roy
- (4) Shri Shahid Siddiqui
- (5) Prof. Ram Deo Bhandary
- (6) Shri Pyarimohan Mohapatra
- (7) Shri Dinesh Trivedi

- (i) That at its sitting held on the 17<sup>th</sup> March, 2005 Rajya Sabha concurred in the recommendations of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1<sup>st</sup> May, 2005 and ending on the 30<sup>th</sup> April, 2006 and also communicated the names of the following Members of Rajya Sabha who had been elected to the said Committee:-

- (1) Shri Jairam Ramesh
- (2) Shri R.K. Dhawan
- (3) Shri V. Narayanasamy
- (4) Shri R.B.S. Varma
- (5) Shri Prasanta Chatterjee
- (6) Dr. K. Malaisamy
- (7) Shri C. Ramachandraiah

- (iii) That at its sitting held on the 17<sup>th</sup> March, 2005, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1<sup>st</sup> May, 2005 and ending on the 30<sup>th</sup> April, 2006 and elected the following Members of Rajya Sabha to serve on the said Committee:-

- (1) Shri Moolchand Meena
- (2) Shri Nandi Yellaiah
- (3) Dr. Faguni Ram
- (4) Shri Ram Nath Kovind
- (5) Shri Narayan Singh Kesari

- (6) Shri Veer Singh
- (7) Shri Faqir Chand Mullana
- (8) Shri Robert Kharshiing
- (9) Shri Lalhming Liana
- (10) Shri Sharad Anantrao Joshi

## **6. REPORT OF ESTIMATES COMMITTEE**

Shri C. Kuppusami presented the Seventh Report (Hindi and English versions) of Estimates Committee on the Ministry of Rural Development (Department of Rural Development) – Council for Advancement of People's Action and Rural Technology (CAPART) .

## **\*7. REPORT OF PUBLIC ACCOUNTS COMMITTEE**

Shri Naveen Jindal presented the Twelfth Report (Hindi and English

versions) of the Public Accounts Committee on Allotment of Land to Private Hospitals and Dispensaries by Delhi Development Authority.

## **8. STATEMENTS OF COMMITTEE ON THE WELFARE OF**

### **SCHEDULED CASTES AND SCHEDULED TRIBES**

Shri Bajju Ban Riyan laid on the Table the Statements (Hindi and English versions) showing Final Action Taken replies of the Government on the recommendations/observations contained in Chapter I of the following Action Taken Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :-

- (1) Thirty-first Report (10<sup>th</sup> Lok Sabha) – Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Punjab National Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes;

(2) Ninth Report (13<sup>th</sup> Lok Sabha) – Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Indian Institutes of Technology including Reservation for Scheduled Castes and Scheduled Tribes in admission therein;

(3) Twelfth Report (13<sup>th</sup> Lok Sabha) – Reservation for and Employment of Scheduled Castes and Scheduled Tribes in South Eastern Railway; and

(4) Fourteenth Report (13<sup>th</sup> Lok Sabha) – Reservation for and Employment of Scheduled Castes and Scheduled Tribes in South Central Railway.

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\* At 2.09 P.M.

## **9. REPORTS OF STANDING COMMITTEE ON COAL AND STEEL**

Shri Chandrakant Khaire presented the following Reports(Hindi and English versions) of the Standing Committee on Coal and Steel (2004-2005) :-

(1) Eighth Report of the Standing Committee on Coal and Steel(2004-2005) on Demands for Grants(2005-2006) of the Ministry of Coal;

(2) Ninth Report of the Standing Committee on Coal and Steel(2004-2005) on Demands for Grants(2005-2006) of the Ministry of Mines; and

(3) Tenth Report of the Standing Committee on Coal and Steel(2004-2005) on Demands for Grants(2005-2006) of the Ministry of Steel.

## **10. REPORTS OF STANDING COMMITTEE ON DEFENCE**

\_Shri Balasaheb Vikhe Patil presented the following Reports (Hindi

and English versions) of the Standing Committee on Defence (2004-05) :

(1) Third Report on Action Taken by Government on the recommendations contained in First Report of the Committee (14<sup>th</sup> Lok Sabha) on Demands for Grants 2004-2005 of the Ministry of Defence; and

(2) Fourth Report on Action Taken by Government on the recommendations contained in Twentieth Report of the Committee (13<sup>th</sup> Lok Sabha) on 'Welfare of Servicemen and Ex-Servicemen'.

## **11. REPORTS OF STANDING COMMITTEE ON EXTERNAL AFFAIRS**

Shri Nikhil Kumar presented a copy each of the following Reports (Hindi and English

versions) of the Standing Committee on External Affairs:

(1) Sixth Report (14<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2005-2006; and

(2) Seventh Report (14<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2005-2006.

## **12. REPORT OF STANDING COMMITTEE ON INDUSTRY**

Shri Swadesh Chakraborty laid on the table a copy of the 160<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Industry on Tax Proposals affecting the various segments of industries.

### **13. STATEMENTS BY MINISTERS**

- (i) The Minister of Parliamentary Affairs laid on the Table a copy of the Statement (Hindi and English versions) regarding the status of implementation of recommendations of the Standing Committee on Urban Development contained in its 2<sup>nd</sup> Report (14<sup>th</sup> Lok Sabha) on Demands for Grants 2004-05 of the Ministry of Urban Development.
- (ii) The Minister of State in the Ministry of Commerce and Industry laid on the Table a copy of the Statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the Sixty-sixth Report of the Standing Committee on Ministry of Commerce & Industry, Department of Industrial Policy & Promotion.

### **14. MOTION REGARDING ELEVENTH REPORT OF THE BUSINESS ADVISORY COMMITTEE**

Shri Ghulam Nabi Azad moved the following motion :-

“That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 25<sup>th</sup> April, 2005.”

The motion was adopted.

**15. Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri N.S.V. Chitthan regarding need to set up a Bench of Supreme Court in Chennai, Tamil Nadu.
- (2) Shri Jivabhai A. Patel regarding need to issue directives to the Government of Gujarat to spend proportionate share of royalty received from ONGC on rural development and potable water schemes in Mehsana Parliamentary Constituency, Gujarat.
- (3) Shri V.K. Thummar regarding need to shift the existing cement factories located in Amreli Parliamentary Constituency in Gujarat to some other place with a view to checking environmental pollution in the area.
- (4) Shri Chandra Sekhar Dubey regarding need to revive Sindri fertilizer plant in Jharkhand.
- (5) Shri S.K. Kharventhan regarding need to bring a legislation banning consumption of tobacco and its products in the country.
- (6) Smt. Manorama Madhvaraj regarding need for expeditious upgradation of Mangalore Airport, Karnataka.
- (7) Shri Bhanwar Singh Dangawas regarding need to take steps to encourage cultivation of Jatrofa plants in the country.

- (8) Shri Dushyant Singh regarding need to address related pending issues in the direction of promoting tourism in Rajasthan.
- (9) Smt. Jayaben B. Thakkar regarding need to have a separate network for retail distribution of white kerosene under parallel Marketing Scheme.
- (10) Dr. Laxminarayan Pandey regarding need to provide funds for implementation of 'Swajal Dhara Yojna' in Madhya Pradesh.
- (11) Shri Lakshman Seth regarding need to initiate measures for de-silting of shipping channel in Haldia Dock Complex.
- (12) Shri P. Mohan need for introduction of DMU train services between Madurai and adjoining towns in Tamil Nadu.
- (13) Shri Ramji Lal Suman regarding need to implement Integrated Disease Monitoring Project in U.P.
- (14) Shri Devendra Prasad Yadav regarding need to construct a bridge on Bhuthi – Balan river at Lokha-Narhiya section on National Highway No. 104 in Bihar.
- (15) Shri Narendra Kumar Kushwaha regarding need to provide ownership rights to the Tribals living in forest areas of Mirzapur district, U.P.
- (16) Shri D. Venugopal regarding need to streamline the functioning of Co-operative Societies in Tamil Nadu.
- (17) Shri M. Appadurai regarding need to rescind the order for recovery of bonus from the workers of NTC Mill in Coimbatore, Sivagangai and Ramanathapuram districts in Tamil Nadu.

- (18) Shri Sunil Kumar Mahato regarding need to include 'Kurmi' caste of Jharkhand in the list of Scheduled Tribes.
- (19) Shri M.P. Veerendra Kumar regarding need to solve the emergent problems on account of abolition of contract labour at FCI depot, West Hill, Kerala.
- (20) Shri Sanat Kumar Mandal regarding need to declare Sunderbans Waterways in West Bengal as National Waterways.

*(Due to interruptions in the House, Lok Sabha adjourned at 28 P.M. and re-assembled at 2 P.M.)*

*(Due to interruptions in the House, Lok Sabha adjourned at 2.10 P.M. and re-assembled at 3.30 P.M.)*

*(Due to interruptions in the House, Lok Sabha adjourned at 3.35 P.M. and re-assembled at 4.15 P.M.)*

*(Due to continued interruptions in the House, Lok Sabha adjourned for the day)*

4.27 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27<sup>th</sup> April, 2005)*

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**G.C. MALHOTRA,**

*Secretary-General.*

# Bulletin-Part I

(Brief Record of Proceedings)

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Wednesday, April 27, 2005/Vaisakha 7, 1927 (Saka)

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No. 74

**11.00 A.M.**

## **1. Starred Questions**

Starred Question Nos. 443-446 and 448 were orally answered. Replies to Starred Question Nos. 441, 442, 447 and 449-460 were laid on the Table.

## **2. Unstarred Questions**

Replies to Unstarred Question Nos. 4745 and 4747-4974 were laid on the Table.

**12.02 P.M.**

## **3. Observation by the Speaker**

The Speaker made an Observation regarding the business transacted by the House during the week ending on 21 April, 2005.

**12.03 P.M.**

## **4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2003-2004.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
  
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2003-2004, along with Audited Accounts.
  
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2003-2004.
  
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
  
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2003-2004, along with Audited Accounts.
  
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2003-2004.
  
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
  
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Acharya Tulsi Regional Cancer Treatment and Research Institute (Regional Cancer Centre), Bikaner, for the year 2003-2004, along with Audited Accounts.
  
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Tulsi Regional Cancer Treatment and Research Institute (Regional Cancer Centre), Bikaner, for the year 2003-2004.
  
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
  
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2003-2004.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2003-2004.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2002-2003.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Central Motor Vehicles (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 165 (E) in Gazette of India dated the 9<sup>th</sup> March, 2005 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988, together with an explanatory memorandum.

(14) A copy of the Notification No. S.O. 320 (E) (Hindi and English versions) published in Gazette of India dated the 16<sup>th</sup> March, 2005 making certain amendments in the Notification No. S.O. 76 (E) dated the 20<sup>th</sup> January, 2005 issued under section 3 of the Control of National Highways (Land and Traffic) Act, 2002.

(15) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1317 (E) and S.O. 1318 (E) published in Gazette of India dated the 2<sup>nd</sup> December, 2004 regarding acquisition of land, specified therein, for the public purpose of building, maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli section) in the State of Tamil Nadu.

(ii) S.O. 1368 (E) and S.O. 1369 (E) published in Gazette of India dated the 13<sup>th</sup> December, 2004 regarding acquisition of land, specified therein, for the public purpose of building (widening) of National Highway No. 7A (Palayamkottai to Thoothukudi section) in Tirunelveli District in the State of Tamil Nadu.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

#### **5. Report of Committee on Private Members' Bills and Resolutions**

Shri Charnjit Singh Atwal presented the Eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Bajju Ban Riyan presented a copy of the Fourth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto on the Ministry of Home Affairs, the Ministry of Social Justice and Empowerment and the Ministry of Tribal Affairs on "Atrocities on Scheduled Castes and Scheduled Tribes and Pattern of Social Crimes towards them".

#### **7. Minutes of Committee on Absence of Members from the Sittings of the House**

Shri Rajesh Verma laid on the Table minutes (Hindi and English versions) of the 3<sup>rd</sup> sitting of the Committee on Absence of Members from the Sittings of the House held on 18 March, 2005.

#### **8. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution**

Shri Devendra Prasad Yadav presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2004-05):-

Fourth Report on Action Taken by the Government on the Recommendations/Observations contained in the First Report on Demands for Grants (2004-05) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

Fifth Report on Action Taken by the Government on the Recommendations/Observations contained in the Second Report on Demands for Grants (2004-05) of the Ministry of Consumer Affairs, Food and

Public Distribution (Department of Consumer Affairs).

Sixth Report on Demands for Grants (2005-06) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution); and

(4) Seventh Report on Demands for Grants (2005-06) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

### **9. Report of Standing Committee on Human Resource Development**

Shri Basudeb Barman laid on the Table a copy of the One Hundred Sixty- first Report ( Hindi and English versions) of the Standing Committee on Human Resource Development on "The University of Allahabad Bill 2004".

### **10. Reports of Standing Committee on Health and Family Welfare**

Dr. Chinta Mohan laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare: -

Seventh Report of the Committee on Demands for Grants (2005-2006) of the Department of Health;

Eighth Report of the Committee on Demands for Grants (2005-2006) of the Department of Family Welfare; and

Ninth Report of the Committee on Demands for Grants (2005-2006) of the Department of AYUSH.

### **11. Motion for Election to the Coir Board**

Shri Mahabir Prasad moved the following motion:-

"That in pursuance of the rule 4 (1) (e) of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

The motion was adopted.

**12.47 P.M.**

## **12. Matters under Rule 377**

- (1) Shri Sajjan Kumar raised a matter regarding need to take suitable steps to solve the drinking water problem in Delhi.
- (2) Shri Madhusudan Mistry raised a matter regarding need for setting up of a T.V. relay tower at Danta in Banaskantha district, Gujarat.
- (3) Shri A.V. Bellarmin raised a matter regarding need for setting up of a Central School at Kanyakumari, Tamil Nadu.
- (4) Shri Ram Kripal Yadav raised a matter regarding need to include Patna district under 'National Food for Work Programme.
- (5) Mohd. Tahir Khan raised a matter regarding need to ensure effective implementation of Central Scheme providing for foodgrains to people living below poverty line in Sultanpur district, Uttar Pradesh.
- (6) Shri A. Krishnaswamy raised a matter regarding need to take steps for protecting the rights of contract workers engaged in multinational companies located in Sriperumbundur Parliamentary Constituency, Tamil Nadu.
- (7) Dr. Arun Kumar Sarma raised a matter regarding need to provide adequate funds for timely completion of rail-cum-road bridge at Bogibeel over Brahmaputra in Assam besides undertaking simultaneous gauge conversion on Rangia-Morkongchelek Section of N.F Railways.

*(Lok Sabha adjourned at 12. 56 P.M. and re-assembled at 2. 05 P.M.)*

**2.05 P.M.**

## **13. The Budget (General) – 2005-2006 – Demands for Grants**

**(I) Discussion on the Demands for Grants Nos. 52 to 56 and 95 to 99 under the control of Ministry of Home Affairs commenced.**

Time Taken: 4 hrs.18 mts.

The following members took part in the debate:-

- (1) Shri Madhusudan Mistry
- (2) Shri Baju Ban Riyan
- (3) Prof. Ramgopal Yadav
- (4) Shri Vijoy Krishna
- (5) Shri Rajesh Verma
- (6) Smt. V. Radhika Selvai
- (7) Shri Pawan Kumar Bansal
- (8) Shri C.K. Chandrappan
- (9) Smt. Minati Sen
- (10) Shri Nikhil Kumar Choudhary
- (11) Shri Shailendra Kumar
- (12) Shri Ram Kripal Yadav
- (13) Ms. Mehbooba Mufti
- (14) Shri Subrata Bose
- (15) Shri Suresh Kurup
- (16) Dr. Rameshwar Oraon

(17) Shri Lalmani Prasad

(18) Shri Mani Charenamei

(19) Shri Ramdas Athawale

Shri Shivraj V. Patil replied to be debate.

The Demands for Grants Nos. 52 to 56 and 95 to 99 (both Revenue Account and Capital Account) relating to the Ministry of Home Affairs for the amounts shown under column 4 of the printed list of Demands for Grants-Budget (General) for 2005-2006 were voted in full.

**6.23 P.M.**

**(II) Discussion on the Demands for Grants Nos. 82 to 84 under the control of Ministry of Science and Technology commenced.**

Time Taken: 44. mts.

The following members took part in the debate:-

(1) Shri Aruna Kumar Vundavalli

(2) Dr. Sujan Chakraborty

(3) Shri Shailendra Kumar

(4) Shri Alok Kumar Mehta

(5) Shri Rajaram Pal

\*(6) Shri Chengara Surendran

\*(7) Prof. M. Ramadass

(8) Shri Ramdas Bandu Athawale

(9) Shri K.C. Singh Baba

Shri Kapil Sibal replied to be debate.

The Demands for Grants Nos. 82 to 84 (both Revenue Account and Capital Account) relating to the Ministry of Science Technology for the amounts shown under column 4 of the printed list of Demands for Grants-Budget (General) for 2005-2006 were voted in full.

**(III) At 7.07 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2005-2006 were submitted to the vote of the House and voted in full:-**

Demand No. 4 relating to Ministry of Agro and Rural Industries.

Demand No. 5 and 6 relating to Department of Atomic Energy.

Demand Nos. 7 and 8 relating to Ministry of Chemicals and Fertilisers.

Demand No. 9 relating to Ministry of Civil Aviation.

Demand No. 10 relating to Ministry of Coal.

Demand No. 11 relating to Ministry of Mines.

Demand Nos. 12 and 13 relating to Ministry of Commerce and Industry.

Demand Nos. 14 to 16 relating to Ministry of Communications and Information Technology.

Demand No. 17 relating to Ministry of Company Affairs.

Demand Nos. 18 and 19 relating to Ministry of Consumer Affairs, Food and Public Distribution.

Demand No. 20 relating to Ministry of Culture.

Demand Nos. 21 to 28 relating to Ministry of Defence.

Demand No. 29 relating to Ministry of Development of North Eastern Region

Demand No. 30 relating to Ministry of Environment and Forests.

Demand No. 31 relating to Ministry of External Affairs.

Demand Nos. 32 to 34, 36, 37 and 39 to 45 relating to Ministry of Finance.

Demand No. 46 relating to Ministry of Food Processing Industries.

Demand Nos. 47 to 49 relating to Ministry of Health and Family Welfare.

Demand Nos. 50 and 51 relating to Ministry of Heavy Industries and Public Enterprises.

Demand Nos. 57 to 59 relating to Ministry of Human Resource Development.

Demand No. 60 relating to Ministry of Information and Broadcasting.

Demand No. 61 relating to Ministry of Labour and Employment.

Demand Nos. 62 and 63 relating to Ministry of Law and Justice.

Demand No. 65 relating to Ministry of Non-Conventional Energy Sources.

Demand No. 66 relating to Ministry of Overseas Indian Affairs.

Demand No. 67 relating to Ministry of Panchayati Raj.

Demand No. 68 relating to Department of Ocean Development.

Demand No. 69 relating to Ministry of Parliamentary Affairs.

Demand No. 70 relating to Ministry of Personnel, Public Grievances and Pensions.

Demand No. 71 relating to Ministry of Petroleum and Natural Gas.

Demand No. 72 relating to Ministry of Planning.

Demand No. 73 relating to Ministry of Power.

Demand No. 75 relating to Lok Sabha.

Demand No. 76 relating to Rajya Sabha.

Demand No. 78 relating to Secretariat of the Vice-President.

Demand Nos. 85 and 86 relating to Ministry of Shipping, Road Transport and Highways.

Demand No. 87 relating to Ministry of Small Scale Industries.

Demand No. 88 relating to Ministry of Social Justice and Empowerment.

Demand No. 89 relating to Department of Space.

Demand No. 90 relating to Ministry of Statistics and Programme Implementation.

Demand No. 91 relating to Ministry of Steel.

Demand No. 92 relating to Ministry of Textiles.

Demand No. 93 relating to Ministry of Tourism.

Demand No. 94 relating to Ministry of Tribal Affairs.

Demand Nos. 100 to 102 relating to Ministry of Urban Development.

Demand No. 103 relating to Ministry of Urban Employment and Poverty Alleviation.

Demand No. 104 relating to Ministry of Water Resources.

Demand No. 105 relating to Ministry of Youth Affairs and Sports.

#### **14. Government Bill - Introduced**

The Appropriation (No. 2) Bill, 2005.

#### **15. Government Bill - Passed**

The Appropriation (No. 2) Bill, 2005.

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**7.14 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 28<sup>th</sup> April, 2005)*

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**G.C. MALHOTRA,**

**Secretary-General.**

\* They also laid some portion of their written speeches on the Table.

## **LOK SABHA**

### **Bulletin-Part I**

#### **(Brief Record of Proceedings)**

**Thursday, April 28, 2005/Vaisakha 8, 1927 (Saka)**

**No. 75**

**11.00 A.M.**

**1. Submission by Member**

To the submission made by Shri Ramji Lal Suman regarding alleged tapping of phones of Chief Minister of Uttar Pradesh and a Member of Parliament, Shri Shivraj V. Patil responded.

**2. Starred Questions**

Starred Question Nos. 461-464 and 466 were orally answered. Replies to Starred Question Nos. 465 and 467-480 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 4975 -5161 were laid on the Table.

**12.03 P.M.**

**4. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence, for the year 2005-2006.

(2) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2005-2006

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2005-2006.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2003-2004.
  - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2003-2004
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

## **5. Reports of Public Accounts Committee**

Dr. R. Senthil presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2004-2005):

(1) Tenth Report (14<sup>th</sup> Lok Sabha) on “Excesses over

Voted Grants and Charged Appropriations (2002-2003)”.

(2) Eleventh Report (14<sup>th</sup> Lok Sabha) on Action Taken by Government on the Observations

and Recommendations contained in the 51<sup>st</sup> Report of PAC (13<sup>th</sup> Lok Sabha) relating to “Allotment of PAN”.

- (3) Thirteenth Report (14<sup>th</sup> Lok Sabha) on Action Taken by Government on the Observations and Recommendations contained in the 38<sup>th</sup> Report of PAC (13<sup>th</sup> Lok Sabha) relating to “Council for Advancement of People’s Action and Rural Technology (CAPART)”.

## **6. Report of Railway Convention Committee**

Shri Rajesh Verma presented the Second Report (Hindi and English versions) of Railway Convention Committee (2004) on ‘Rate of Dividend for 2005-06 and Other Ancillary Matters’.

## **7. Report of Standing Committee on Human Resource Development**

Dr. Thokchom Meinya laid on the Table a copy of the One Hundred Sixty- second Report (Hindi and English versions) of the Standing Committee on Human Resource Development on "Functioning of Kendriya Vidyalayas".

## **8. Calling Attention**

Shri Gurudas Dasgupta called the attention of the Minister of Finance to the situation arising out of the huge non-performing assets in the banks due to default in payment of loans mainly by big borrowers and steps taken by the Government in regard thereto.

Shri P. Chidambaram made a statement in regard thereto.

*(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2. 08 P.M.)*

## **9. Matters under Rule 377**

- (1) Dr. Rajesh Mishra raised a matter regarding need for speedy and effective implementation of Ganga Action Plan and preventing pollution of river Ganga near Varanasi, Uttar Pradesh.
- (2) Dr. Col. Dhani Ram Shandil raised a matter regarding need to install High Power T.V. Transmitters in high altitude remote areas of Shimla Parliamentary Constituency, Himachal Pradesh.
- (3) Shri Pawan Kumar Bansal raised a matter regarding need to rehabilitate people who have constructed their houses in revenue estates of different villages under duly registered sale deeds in Chandigarh before demolition of their dwellings.
- (4) Shri R. Dhanuskodi Athithan raised a matter regarding need to ensure effective implementation of welfare schemes for beedi workers in Tirunelveli and Thuthukudi districts of Tamil Nadu.
- (5) Adv. P. Sathedevevi raised a matter regarding need to forestall the move to abolish Calicut Unit of Directorate of Field Publicity in Kerala.
- (6) Shri Rajendra Kumar raised a matter regarding need to take over the Irrigation Research Institute at Haridwar, Uttaranchal by the Central Government.

**2.21 P.M.**

**10. Government Bill – Under Consideration**

**Time allotted: 9 hrs. 30 mts.**

**Time Taken : 4 hrs. 11 mts.**

**Balance: 5 hrs. 19 mts.**

The Finance Bill, 2005

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:-

- (1) Shri Sandeep Dikshit
- (2) Shri Tarit Baran Topdar
- (3) Shri Ramji Lal Suman
- (4) Shri Ram Kripal Yadav
- (5) Shri L. Rajagopal
- (6) Shri Ilyas Azmi
- (7) Shri Suravaram Sudhakar Reddy
- (8) Shri Rupchand Pal
- (9) Shri Jai Prakash (Hissar)
- (10) Shri M.P. Veerendra Kumar
- (11) Shri Shailendra Kumar
- (12) Shri Ramdas Bandu Athawale
- (13) Shri P. Mohan

The discussion was not concluded.

**6.30 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 29<sup>th</sup> April, 2005)*

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**G.C. MALHOTRA,**

*Secretary-General.*

# LOK SABHA

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## Bulletin-Part I

### (Brief Record of Proceedings)

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Friday, April 29, 2005/Vaisakha 9, 1927 (Saka)

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## No. 76

11.03 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Shri Ebrahim Sulaiman Sait, who was a member of the Fourth to Tenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.05 A.M.

### 2. Starred Questions

Starred Question Nos. 482, 483, 485, 486, 489 and 490 were orally answered. Replies to Starred Question Nos. 481, 484, 487, 488 and 491-500 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 5162-5391 were laid on the Table.

**12 Noon**

#### **4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Mineral Concession (Second Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 153 (E) in Gazette of India dated the 4<sup>th</sup> March, 2005 under sub-section (1) of section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
  
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2003-2004, along with Audited Accounts.
  
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2003-2004
  
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
  
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2003-2004.
  
  - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2002-2003.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-

- (i) The Intimation of Accidents (Form and Times of Service of Notice) Rules, 2004 published in Notification No. G.S.R. 1 (E) in Gazette of India dated the 1<sup>st</sup> January, 2005.
- (ii) The Central Electricity Regulatory Commission (Preparation of Annual Reports) Rules, 2004 published in Notification No. G.S.R. 48 (E) in Gazette of India dated the 28<sup>th</sup> January, 2005.
- (iii) The Forum of Regulators Rules, 2005 published in Notification No. G.S.R. 75 (E) in Gazette of India dated the 16<sup>th</sup> February, 2005.
- (iv) The National Load Despatch Centre Rules, 2004 published in Notification No. G.S.R. 158 (E) in Gazette of India dated the 7<sup>th</sup> March, 2005.
- (v) The Distribution of Electricity Licence (Additional Requirements of Capital Adequacy, Creditworthiness and Code of Conduct) Rules, 2005 published in Notification No. G.S.R. 188 (E) in Gazette of India dated the 23<sup>rd</sup> March, 2005.
- (vi) The Central Electricity Regulatory Commission (Open Access in Inter-state Transmission) (First Amendment) Regulations, 2005 published in Notification No. L-7/25(5)/2003-CERC in Gazette of India dated 23<sup>rd</sup> February, 2005.

(9) A copy of the Notification No. L-7/25 (7)/2004-Legal (Hindi and English versions) published in Gazette of India dated the 14<sup>th</sup> October, 2004 regarding provisional billing of charges for a period upto 31<sup>st</sup> March, 2005 subject to adjustment after final determination of tariff by Commission issued under the Electricity Act, 2003.

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2005-2006.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) Statement (Hindi and English versions) showing reasons

for delay in laying the papers mentioned at (11) above.

(13) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

(i) The Income-tax (7<sup>th</sup> Amendment) Rules, 2005 published in Notification No. S.O.265 (E) in Gazette of India dated the 28<sup>th</sup> February, 2005 together with an explanatory memorandum.

(ii) The Electronic Filing of Returns of Tax Collected at Source Scheme, 2005 published in Notification No. S.O.453 (E) in Gazette of India dated the 30<sup>th</sup> March, 2005 together with an explanatory memorandum.

(iii) The Income-tax (9<sup>th</sup> Amendment) Rules, 2005 published in Notification No. S.O.454 (E) in Gazette of India dated the 30<sup>th</sup> March, 2005 together with an explanatory memorandum.

(14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 194 (E) published in Gazette of India dated the 30<sup>th</sup> March, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 96/2004-Cus., dated the 17<sup>th</sup> September, 2004.

(ii) G.S.R. 209 (E) published in Gazette of India dated the 15<sup>th</sup> March, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) , dated the 3<sup>rd</sup> August, 2001.

(iii) G.S.R. 248 (E) published in Gazette of India dated the 23<sup>rd</sup> February, 2005 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(iv) G.S.R. 247 (E) published in Gazette of India dated the 23<sup>rd</sup> February, 2005 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

- (v) G.S.R. 257 (E) published in Gazette of India dated the 24<sup>th</sup> February, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) , dated the 3<sup>rd</sup> August, 2001.
- (vi) G.S.R. 270 (E) published in Gazette of India dated the 1<sup>st</sup> March, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) , dated the 3<sup>rd</sup> August, 2001.
- (vii) G.S.R. 147 (E) published in Gazette of India dated the 2<sup>nd</sup> March, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. , dated the 1<sup>st</sup> March, 2002.
- (viii) G.S.R. 148 (E) published in Gazette of India dated the 2<sup>nd</sup> March, 2005 together with an explanatory memorandum making certain amendments in four Notifications mentioned therein.
- (ix) G.S.R. 169 (E) published in Gazette of India dated the 11<sup>th</sup> March, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (x) The Baggage (Amendment)Rules, 2005 published in Notification No. G.S.R. 216 (E) in Gazette of India dated the 4<sup>th</sup> April, 2005 together with an explanatory memorandum.
- (xi) G.S.R. 222 (E) published in Gazette of India dated the 8<sup>th</sup> April, 2005 together with an explanatory memorandum seeking to operationalise the Target Plus Scheme announced under the Foreign Trade Policy 2004-09.

(15) A copy of the Notification No. G.S.R. 296 (E) (Hindi and English versions) published in Gazette of India dated the 7<sup>th</sup> March, 2005 together with an explanatory memorandum containing corrigendum to the Notification No. S.O. 248 (E) dated the 23<sup>rd</sup> February, 2005 issued under the Customs Act, 1962.

(16) A copy of the Notification No. G.S.R. 160 (E) (Hindi and English versions) published in Gazette of India dated the 7<sup>th</sup> March, 2005 together with an explanatory

memorandum seeking to rescind the Notification No. 40/2003-Cus., dated the 7<sup>th</sup> March, 2003 under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

(17) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.104 (E) in Gazette of India dated the 25<sup>th</sup> February, 2005 under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985 together with an explanatory memorandum.

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) The Service Tax (Second Amendment) Rules, 2005 published in Notification No. G.S.R. 71 (E) in Gazette of India dated the 14<sup>th</sup> February, 2005, together with an explanatory memorandum.

(ii) The Service Tax (Third Amendment) Rules, 2005 published in Notification No. G.S.R. 107 (E) in Gazette of India dated the 26<sup>th</sup> February, 2005, together with an explanatory memorandum.

(19) A copy of the Notification No. G.S.R. 97 (E) (Hindi and English versions) published in Gazette of India dated the 24<sup>th</sup> February, 2005 together with an explanatory memorandum appointing the 28<sup>th</sup> day of February, 2005 as the date on which the provisions of the Central Excise Tariff (Amendment) Act, 2004 to come into force issued under section 1 of the said Act.

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) The Central Excise (Removal of Difficulties) Rules, 2005 published in Notification No. G.S.R. 98 (E) in Gazette of India dated the 24<sup>th</sup> February, 2005, together with an explanatory memorandum.

(ii) G.S.R. 99 (E) to G.S.R. 101 (E) published in Gazette of India dated the 24<sup>th</sup> February, 2005 together with an explanatory memorandum seeking to substitute all references to 6-digit classification to existing notifications/rules/ad-hock orders under sections 5A (2), 11C, 37 and 3(2) of the Act.

(21) A copy of the Jaipur Nagaur Anchalik Gramin Bank (Officers and Employees) Service Regulations 2000 (Hindi and English versions) published in Notification No. G.B./Vividh/Karmik/04/1 in Gazette of India dated the 3<sup>rd</sup> January, 2005 under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976.

#### 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 2005, passed by the Lok Sabha on the 20<sup>th</sup> April, 2005.

#### 6. Report of Estimates Committee

Prof. M. Ramadass presented the Eighth Report (Hindi and English versions) of Estimates Committee on the Ministry of Health and Family Welfare (Department of Health) – Medical Council of India.

#### 7. Reports of Standing Committee on Transport, Tourism and Culture

Shri Alok Kumar Mehta laid on the table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(1) Eighty-fourth Report on Demands for Grants (2005-06) of the Department of Road Transport and Highways;

(2) Eighty-fifth Report on Demands for Grants (2005-06) of the Ministry of Culture;

(3) Eighty-sixth Report on Demands for Grants (2005-06) of the Department of Shipping;

(4) Eighty-seventh Report on Demands for Grants (2005-06) of the Ministry of Tourism; and

(5) Eighty-eighth Report on Demands for Grants (2005-06) of the Ministry of Civil Aviation.

#### 8. Statements by Ministers

(i) The Minister of Textiles made a statement regarding the status of implementation of the recommendations contained in the Second report of Standing Committee on Labour on Demands for Grants (2004-2005) of the Ministry of Textiles.

(ii) The Minister of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the Third report of Standing Committee on Rural Development, pertaining to the Department of Rural Development, Ministry of Rural Development.

(iii) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 2<sup>nd</sup> May, 2005.

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## **9. Submissions by Members**

**12.30 P.M.**

### **(i) Regarding Educational Loan Scheme.**

The following members made submissions regarding Educational Loan Scheme : -

(1) Shri Aruna Kumar Vundavalli

(2) Smt. Daggubati Purandeswari

(3) Shri P. Chidambaram

12.33 P.M.

(ii) Regarding need to exempt life saving drugs and medical equipment from VAT.

The following members made submissions regarding need to exempt life saving drugs and medical equipment from VAT:-

(1) Dr. Karan Singh Yadav

(2) Shri Ramji Lal Suman

(3) Shri P. Chidambaram

10. Government Bill – Introduced

The Prevention of Money-Laundering (Amendment) Bill, 2005.

*(Lok Sabha adjourned at 12.47 P.M. to meet again at 2.00 P.M. At 2.11 P.M., Secretary-General announced that since there was no quorum, the Deputy Speaker had directed that Lok Sabha would meet at 2.30 P.M. Accordingly, the House re-assembled at 2.33 P.M.)*

**11. Government Bill – Under Consideration**

**Time allotted: 9 hrs. 30 mts.**

**Taken : 5 hrs. 08 mts.**

**Time left: 4 hrs. 22 mts.**

The Finance Bill, 2005

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on 28 April, 2005, continued.

The following members took part in the debate:-

- (1) Shri Sudhangshu Seal
- (2) Prof. M. Ramadass
- (3) Shri Madhu Goud Yaskhi
- (4) Shri Sippiparai Ravichandaran

The discussion was not concluded.

**12. Motion regarding the Eighth Report of the Committee on Private Members' Bills and Resolutions**

Shri Alok Kumar Mehta moved the following motion:

“That this House do agree with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27<sup>th</sup> April, 2005.”.

The motion was adopted.

**13. Private Members' Bills – Introduced**

(1) The Constitution (Amendment) Bill, 2005 (Amendment of article 16 and Schedule) by Shri Mani Charenamei.

(2) The State of Uttaranchal (Regularisation and Conversion of the Pre-1980 Settlements on Forest Lands into Revenue Lands) Bill, 2005 by Shri K.C. Singh “Baba”.

**14. Private Member's Bill – Negatived**

The Compulsory Voting Bill, 2004 by Shri Bachi Singh Rawat.

Further discussion on the motion for consideration of the Bill moved by Shri Bachi Singh Rawat on 17 December, 2004, continued: -

The following members took part in the debate: -

- (1) Shri Giridhar Gamang
- (2) Shri Ramdas Bandu Athawale
- (3) Shri C.K. Chandrappan
- (4) Shri Sandeep Dikshit
- (5) Kunwar Manvendra Singh
- (6) Shri K. Venkatapathy

The Bill was negatived.

4.15 P.M.

15. Private Member's Bill – Under Consideration

The Regional Rural Banks (Amendment) Bill, 2004 (Amendment of section 2, etc.) by Shri Basudeb Acharia.

The motion for consideration of the Bill was moved by Shri Basudeb Acharia.

The following members took part in the debate:-

- (1) Shri Sandeep Dikshit
- (2) Shri Joachim Baxla
- (3) Shri Suravaram Sudhakar Reddy (Speech unfinished)

The discussion was not concluded.

**6.00 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Monday, the 2<sup>nd</sup> May, 2005)*

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**G.C. MALHOTRA,**

**Secretary-General.**

**LOK SABHA**

# **Bulletin-Part I**

**(Brief Record of Proceedings)**

**Monday, May 2, 2005/Vaisakha 12, 1927 (Saka)**

**No. 77**

**11.00 A.M.**

## **1. Obituary Reference**

The Speaker made reference to the passing away of Shri Akbor Ali Khandoker, who was a member of the Twelfth and Thirteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**11.03 A.M.**

## **2. Starred Questions**

Starred Question Nos. 501-503, 505, 506 and 508 were orally answered. Replies to Starred Question Nos. 504, 507 and 509-520 were laid on the Table.

## **3. Unstarred Questions**

Replies to Unstarred Question Nos. 5392-5441 and 5443-5621 were laid on the Table.

**12.01 P.M.**

## **4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2003-2004.
  - (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2003-2004.
  - (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2005-2006.
  - (ii) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2005-2006.
  - (iii) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2005-2006.
- (4) A copy of the Public Enterprises Survey (Volumes I to III) for the year 2003-2004 (Hindi and English versions).
- (5) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2003-2004.
  - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

- (i) The Fertilizer (Control) (Amendment) Order, 2005 published in Notification No. S.O. 342 (E) in Gazette of India dated the 18<sup>th</sup> March, 2005.
  - (ii) S.O. 343 (E) published in Gazette of India dated the 18<sup>th</sup> March, 2005 notifying the specifications in certain provisional fertilizers by M/s Coromandal Fertilizer Limited for a period of three years.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2003-2004.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Notification No. S.O. 281 (E) (Hindi and English versions) published in Gazette of India dated the 2<sup>nd</sup> March, 2005 delegating powers to Chairman, State Pollution Control Boards, to issue directions to any industry or any local or other authorities for the violation of the standards and rules relating to biomedical waste, hazardous chemicals, industrial solid wastes and municipal solid wastes including plastic waste notified therein, subject to certain conditions, issued under section 23 of the Environment (Protection) Act, 1986.
- (11) A copy of the Sugar Development Fund (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.149 (E) in Gazette of India dated the 3<sup>rd</sup> March, 2005 under sub-section (3) of section (9) of the Sugar Development Fund Act, 1982.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2005-2006.

## **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 28<sup>th</sup> April, 2005, Rajya Sabha passed the Navy (Amendment) Bill, 2005.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No.2) Bill, 2005, passed by the Lok Sabha on the 27<sup>th</sup> April, 2005.

## **6. Bill as passed by Rajya Sabha – Laid on the Table**

The Navy (Amendment) Bill, 2005.

## **7. Statements by Ministers**

- (i) The Minister of Agriculture made a statement regarding the status of implementation of the recommendations contained in the report of Standing Committee on Agriculture, on Demands for Grants (2004-05).
- (ii) The Minister of State in the Ministry of Commerce and Industry made a statement regarding the status of implementation of the recommendations contained in the 65<sup>th</sup> Report of the Standing Committee on Commerce on Demands for Grants (2004-05) in respect of Department of Commerce.

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**12.07 P.M.**

## **8. Calling Attention**

Smt. Jyotirmoyee Sikdar called the attention of the Minister of Youth Affairs and Sports to the need to promote sports and to create more infrastructure for development of sports complexes in the country.

The Minister of Youth Affairs and Sports made a statement in regard thereto.

**12.44 P.M.**

## **9. Government Bill – Introduced**

The Commissions for Protection of Child Rights Bill, 2005.

**12.54 P.M.**

## **10. Submission by Member**

To the submission made by Shri Basudeb Acharia regarding alleged violation of the guidelines governing the use of VIP/VVIP flights of Indian Air Force in December, 2003, Shri Pranab Mukherjee responded.

**(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2. P.M.)**

## **11. Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri Kishanbhai V. Patel regarding need to construct a bridge over the railway crossing on National Highway No. 8 between Balsad and Khergaon in Gujarat.
- (2) Shri Avtar Singh Bhadana regarding need to widen Delhi – Faridabad Section of National Highway and construct Badarpur –Faridabad – Noida flyovers.
- (3) Shri S.K. Kharventhan regarding need to extend National Highway No. 67 upto Palakkad in Kerala.
- (4) Shri Harisinh Chavda regarding need to provide a special economic package for all-round development of Banaskantha Parliamentary Constituency, Gujarat.
- (5) Prof. Chander Kumar regarding need to take suitable measure to meet impending danger of earthquakes in Kangra region of Himachal Pradesh.
- (6) Dr. Rajesh Mishra regarding need to formulate a policy for promoting export of mangoes from the country.
- (7) Shri Pankaj Choudhary regarding need to lay a new railway line linking Anandnagar rail junction-Maharajganj and Ghughli Railway Station in Uttar Pradesh.
- (8) Shri G. Karunakara Reddy regarding need to re-appoint 327 Kendriya Vidyalaya principals.
- (9) Shri Haribhau Rathod regarding need to disburse the donated land amongst landless people received under 'Bhoodan movement'.
- (10) Shri Virendra Kumar regarding need to obtain environmental clearance for construction of a road between Khejramati and Bahadurpur under Pradhan Mantri Gram Sadak Yojana in Sagar Parliamentary Constituency, Madhya Pradesh.
- (11) Shri S. Mallikarjunaiah regarding need to address the problems being faced by local people in paying toll tax on newly constructed road between Nelonangala and Tumkur in Karnataka.

- (12) Shri Rupchand Murmu regarding need to lay a new railway line between Jhargram and Purulia in West Bengal.
- (13) Shri Harikewal Prasad regarding need to ensure that people affected due to incidents of fire or floods in rural areas are compensated suitably by providing them financial assistance and houses under Indira Awas Yojna.
- (14) Shri Ram Kripal Yadav regarding need to provide more funds on priority basis for construction of roads under Pradhan Mantri Gram Sadak Yojna in Patna Parliamentary Constituency, Bihar.
- (15) Shri Mahendra Prasad Nishad regarding need to depute a Central team to Fatehpur district, Uttar Pradesh with a view to assessing the damage caused to the crops due to heavy hailstorm.
- (16) Shri Tukaram Ganpatrao Renge Patil regarding need to resume Ajanta and Elora Express trains services on Manmad – Kachiguda railway section besides providing a new rail service between Manmad and Tirupati.
- (17) Shri Bhartruhari Mahtab regarding need for setting up of second Kendriya Vidyalaya at Cuttack in Orissa.
- (18) Dr. Jagannath Manda regarding need to take steps to check atrocities on Dalits and set up a separate Ministry for the welfare of Backward Caste people.
- (19) Shri Bir Singh Mahato regarding need to declare Gomah Railway Station as Netaji Railway Station.
- (20) Shri Vanlalawma regarding need to relay AIR Programmes from the F.M. Tower, Aizawal to enable people living in the remote areas of Mizoram to listen to the programmes.

## **12. Government Bill – Passed**

**Time Taken : 10 hrs. 21 mts.**

Discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on 28 April, 2005, continued.

The following members took part in the debate:-

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Pawan Kumar Bansal
- (3) Shri Bhartruhari Mahtab
- (4) Shri Vijayendra Pal Singh
- (5) Shri K.S. Rao
- (6) Shri Prabhunath Singh
- (7) Shri Rewati Raman Singh
- (8) Shri K.Yerrannaaidu
- (9) Shri Virchandra Paswan
- (10) Shri Anant Gangaram Geete
- (11) Kunwar Manvendra Singh
- (12) Smt. Radhika Selvai
- (13) Shri Uday Singh
- (14) Kum. Mamata Banerjee

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 and 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 20 were adopted.

Clause 21 was adopted, as amended.

Clauses 22 to 36 were adopted.

Clause 37 was adopted, as amended.

Clauses 38 and 39 were adopted.

Clause 40 was adopted, as amended.

Clauses 41 to 44 were adopted.

Clause 45 was adopted, as amended.

Clauses 46 and 47 were adopted.  
Clause 48 was adopted, as amended.  
Clauses 49 to 66 were adopted.  
Clause 67 was adopted, as amended.  
Clause 68 was adopted.  
Clauses 69 and 70 were adopted, as amended.  
Clauses 71 to 77 were adopted.  
Clauses 78 and 79 were adopted, as amended.  
Clauses 80 to 93 were adopted.  
Clauses 94 to 97 were adopted, as amended.  
Clauses 98 to 103 were adopted.  
Clause 104 was adopted, as amended.  
Clauses 105 to 124 were adopted.  
The First Schedule was adopted, as amended.  
The Second Schedule was adopted.  
The Third Schedule was adopted, as amended.

The Fourth to Seventh Schedules were adopted.  
The Eighth to Tenth Schedules were adopted, as amended.  
The Eleventh Schedule was adopted.  
The Twelfth Schedule was adopted, as amended.  
Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P.Chidambaram.  
The motion was adopted and the Bill, as amended, was passed.

**7. 18 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3<sup>rd</sup> May, 2005)***

**G.C. MALHOTRA,  
Secretary-General.**

# Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, May 3, 2005/Vaisakha 13, 1927 (Saka)

No. 78

11.00 A.M.

## 1. Starred Questions

Starred Question Nos. 523 and 526 were orally answered. Replies to Starred Question Nos. 521, 522, 524, 525 and 527-540 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 5622-5781 were laid on the Table.

12 Noon

## 3. Papers laid on the Table

The following papers were laid on the Table:-

### 2. KUMARI SELJA to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**3. SHRI SHRIPRAKASH JAISWAL** to lay on the Table –

1. A copy of the Registration of Foreigners (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 828(E) in Gazette of India dated the 21<sup>st</sup> October, 2003, under sub-section (2) of section 3 of the Registration of Foreigners Act, 1939.

2. A copy of the Citizenship (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.225 (E) in Gazette of India dated the 11<sup>th</sup> April, 2005 under sub-section (4) of section 18 of the Citizenship Act, 1955.

3. A copy of the Registration of Foreigners (Exemption) Amendment Order, 2005 (Hindi and English versions) published in Notification No. S.O. 543 (E) in Gazette of India dated the 11<sup>th</sup> April, 2005 under sub-section (3) of section 6 of the Registration of Foreigners Act, 1939.

4. A copy of the Notification No. S.O. 542 (E) (Hindi and English versions) published in Gazette of India dated the 11<sup>th</sup> April, 2005 specifying the rights mentioned therein to which the persons registered as Overseas Citizens of India under section 7A of the Citizenship Act, 1955 issued under section 7B of the said Act.

5. A copy of the Passport (Entry into India) Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 224 (E) in Gazette of India dated the 11<sup>th</sup> April, 2005 under sub-section (3) of section 3 of the Passport (Entry into India) Act, 1920.

**4. SHRI MOHD. ALI ASHRAF FATMI** to lay on the Table -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2003-2004.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2003-2004.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2003-2004.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 28 of the University Grants Commission Act, 1956:-
- (i) The University Grants Commission (Returns of Information by Universities) Rules, 2004, published in Notification No. G.S.R. 182(E) in Gazette of India dated the 10<sup>th</sup> March, 2004.
- (ii) The University Grants Commission (Returns of Information by University Grants Commission) Rules, 2004, published in Notification No. G.S.R. 184(E) in Gazette of India dated the 10<sup>th</sup> March, 2004.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 2003-2004.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 2003-2004.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 2003-2004, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year 2003-2004.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2003-2004, together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2003-2004.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2003-2004, together with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2003-2004.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the First Academic Ordinance (Hindi and English versions) of Babasaheb Bhimrao Ambedkar University, Lucknow, published in Notification No. 196 in Gazette of India dated the 30<sup>th</sup> December, 2004, under sub-section (2) of section 43 of the Babasaheb Bhimrao Ambedkar University Act, 1994.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 24 of the All India Council for Technical Education Act, 1987:-
- (i) The All India Council for Technical Education  
(Grant of approval for starting new technical institutions,

introducing of courses or programmes and approval of intake capacity of seats for the courses or programmes) Amendment Regulation, 1997 published in Notification No. F. 711-6-1/ET/96 in Gazette of India dated the 12<sup>th</sup> May, 1997.

(ii) The All India Council for Technical Education (Grant of approval for starting new technical institutions, introduction of courses or programmes and approval of intake capacity of seats for the courses or programmes) Amendment Regulation, 2000 published in Notification No. F. 37-3/Legal/2000 in Gazette of India dated the 26<sup>th</sup> August, 2000.

(iii) The All India Council for Technical Education (Amendment) Regulation, 2000 published in Notification No. F. 37-6/Legal/2000 in Gazette of India dated the 28<sup>th</sup> October, 2000.

(iv) The All India Council for Technical Education (for Admission under foreign Nationals (FN)/Persons of Indian Origin (PIO) category/quota in AICTE approval institutions) Regulations, 2000 published in Notification No. 26-7/Legal/2002 in Gazette of India dated the 29<sup>th</sup> April, 2002, together with a Corrigendum thereto published in Notification No. 143 dated the 17<sup>th</sup> July, 2002.

(v) The Policy Resolution on procedure for granting approval to various programmes published in Notification No. F.37-3/Legal (iv)/2002 in Gazette of India dated the 25<sup>th</sup> November, 2002.

(vi) The Interim Policy Resolution on Admission, Fee, Management Seats, Governing Body of Private unaided Institutions published in Notification No. F.37-3/Legal (v)/2003 in Gazette of India dated the 20<sup>th</sup> March, 2003.

(vii) The All India Council for Technical Education (Grant of approval for starting new technical institutions, introduction of additional courses or programmes/ increase in intake) Amendment Regulations, 2003 published in Notification No. F. 37-3/Legal (iii)/2003 in Gazette of India dated the 20<sup>th</sup> October, 2003.

(viii) The AICTE Regulations for Entry and Operation of Foreign Universities in India imparting technical education, 2003 published in Notification No. F. 37-3/Legal (vi)/2003 in Gazette of

India dated the 6<sup>th</sup> May, 2003, together with a Corrigendum thereto dated 29<sup>th</sup> May, 2003.

(ix) The All India Council for Technical Education (Constitution and Functions of Regional Committees) Regulations, 2004 published in Notification No. F. 38-10/Legal/2004 in Gazette of India dated the 22<sup>nd</sup> December, 2004.

(x) The All India Council for Technical Education (Grant of approval for starting new technical institutions, introduction of courses or programmes and variation of intake capacity of seats for the courses or programmes and continuation of approval for the existing technical institutions) Regulations, 2004 published in Notification No. F. 37-3/Legal/2004 in Gazette of India dated the 29<sup>th</sup> January, 2005.

(xi) The All India Council for Technical Education (Constitution and Functions of National Board of Accreditation) Regulations, 2005 published in Notification No. F. 37-3/Legal/2005 in Gazette of India dated the 4<sup>th</sup> February, 2005.

(xii) Notification No. F.No. 38-10/Legal/2004 published in Gazette of India dated the 7<sup>th</sup> February, 2005 making certain amendments in the Regulations published in Notification No. 38-10/Legal/2004 dated the 15<sup>th</sup> December, 2004.

(xiii) The All India Council for Technical Education (Member-Secretary) Recruitment (Repeal) Rules, 2004 published in Notification No. G.S.R. 559 (E) in Gazette of India dated the 31<sup>st</sup> August, 2004.

(xiv) The All India Council for Technical Education ( Admission under supernumerary quota for Foreign Nationals/Persons of Indian Origin (PIOs)/Children of Indian Workers in the Gulf Countries, in AICTE approved Institutions) Regulations, 2004 published in Notification No. No. F. 37-3/Legal/2004 in Gazette of India dated the 26<sup>th</sup> February, 2004.

(xv) The AICTE (National Engineers Registration and Licensing Board) Regulations, 2004 published in Notification No. F. QA/ENGRS-REGN/051/2002 in Gazette of India dated the 22<sup>nd</sup> April, 2004.

(xvi) Notification No. F. QA/ENGRS-REGN/051/2002 published in Gazette of India dated the 4<sup>th</sup> December, 2004

regarding withdrawal of National Engineers Registration and Licensing Board.

**5. SHRI E.V.K.S. ELANGO VAN** to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) :-
  - (i) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2005-2006.
  - (ii) Memorandum of Understanding between the P.E.C. Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2005-2006.
  - (iii) Memorandum of Understanding between the India Trade Promotion Organization and the Department of Commerce, Ministry of Commerce and Industry, for the year 2005-2006.
- (4) A copy of the Notification No. S.O. 452(E) (Hindi and English versions) published in Gazette of India dated the 30<sup>th</sup> March, 2005 suspending the operation of clause (a) of section 24 of the Tea Act, 1953, issued under sub-section (1) of section 48 of the said Act.
- (5) A copy of the Tea (Distribution and Export) Control Order, 2005 (Hindi and English versions) published in Notification No. S.O. 486(E) in Gazette of India dated the 1<sup>st</sup> April, 2005 under sub-section (3) of section 49 of the Tea Act, 1953.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 28 of the Indian Boilers Act, 1923:-
  - (i) The Indian Boiler (Second Amendment) Regulations, 2005 published in Notification No. G.S.R. 66 in Gazette of India dated the 26<sup>th</sup> February, 2005.
  - (ii) The Indian Boiler (Third Amendment) Regulations, 2005 published in Notification No. G.S.R. 67 in Gazette of India dated the 26<sup>th</sup> February, 2005.

**6. SHRIMATI KANTI SINGH** to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2003-2004,

along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of Andaman and Nicobar Dowry Prohibition Rules, 2003 (Hindi and English versions) published Notification No. 206/2003/F.No.4-198/DSW 2003 in Andaman and Nicobar Gazette dated the 15<sup>th</sup> December, 2003 under sub-section (3) of section 9 of the Dowry Prohibition Act, 1961.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

#### **4. Report of Committee on Papers Laid on the Table**

Shri Hannan Mollah presented the Fourth Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2004-2005) and Minutes relating thereto.

#### **\*5. Statement of Standing Committee on External Affairs**

Shri Nikhil Kumar laid a copy (Hindi and English versions) of the Statement showing Action Taken by Government on the recommendations contained in Chapter I of the 3<sup>rd</sup> Report (14<sup>th</sup> Lok Sabha) of the Standing Committee on External Affairs on Action Taken on the recommendations contained in the 13<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Committee on "Working of Indian Council for Cultural Relations with special reference to Cultural Centres abroad".

#### **6. Motion for Election to Marine Products Export Development Authority**

Shri E.V.K.S. Elangovan moved the following motion:-

"That in pursuance of section 4(3) (c) of the Marine Products Export Development Authority Act, 1972, read with rule 4(1) of the Marine Products Export Development Authority Rules, 1972, the members of this House do proceed to elect, in such manner as the Speaker may

direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act and Rules made thereunder”.

The motion was adopted.

.....  
\*At 12.42 P.M.

## **12.03 P.M.**

### **7. Observation by the Speaker**

The Speaker made an Observation regarding the business transacted by the House during the week ending on 29<sup>th</sup> April, 2005.

## **12.07 P.M.**

### **8. Calling Attention**

Shri Gurudas Dasgupta called the attention of the Minister of Health and Family Welfare to the situation arising out of increasing incidents of female foeticide resulting in fall in sex ratio adverse to females in the country and steps taken by the Government in regard thereto.

The Minister of Health and Family Affairs made a statement in regard thereto.

## **1.07 P.M.**

### **9. Submissions by Members**

#### **Regarding alleged misbehaviour by the railway staff with Members of Parliament travelling in First Class A/C Coach in Delhi-Howrah Rajdhani Express on 29 April, 2005**

The following members made submissions regarding alleged misbehaviour by the railway staff with Members of Parliament travelling in First Class A/C Coach in Delhi-Howrah Rajdhani Express on 29 April, 2005

:-

- (1) Shri Devendra Prasad Yadav

(2) Shri Ramji Lal Suman

(3) Shri Lalu Prasad

*(Lok Sabha adjourned at 1.23 P.M. and re-assembled at 2. 34 P.M.)*

**2.35 P.M.**

**10. Matters under Rule 377**

- (1) Shri Lalit Mohan Suklabaidya raised a matter regarding need to provide telephone connectivity in sub-urban and rural areas of Karimganj and Hailakandi districts in Assam and other parts of the country.
- (2) Dr. Col. Dhani Ram Shandil raised a matter regarding need to declare 'Giri-Aar' region in Himachal Pradesh as a Scheduled Tribe area.
- (3) Smt. Pratibha Singh raised a matter regarding need to provide special economic package for all-round development in Himachal Pradesh.
- (4) Shri Jivabhai A. Patel raised a matter regarding need to revive and modernise closed N.T.C mills in the country.
- (5) Shri Lakshman Seth raised a matter regarding need to restore direct booking of betel leaves at Mechada and Panskura Stations in West Bengal and consider waiver of tariff hike on betel leaves.
- (6) Shri P. Mohan raised a matter regarding need to develop an international airport at Madurai.
- (7) Shri Ramji Lal Suman raised a matter regarding need to prevent alleged exploitation of child labourers engaged in commercial units in Delhi and other parts of the country.
- (8) Shri Girdhari Yadav raised a matter regarding need to expedite completion of Upper Vadhava Reservoir in Bihar.
- (9) Shri D. Venugopal raised a matter regarding need to evolve a pilot scheme for promoting tomato cultivation and its marketability besides setting up of food processing industries in Thirmupathur, Natrampalli and Cotanchathiram in Tamil Nadu.

- (10) Shri Abdul Rashid Shaheen raised a matter regarding need to take up an integrated infrastructural development plan for connecting Jammu with the distant areas of Kashmir valley through the network of roads.
- (11) Shri Bhubneshwar Prasad Mehta raised a matter regarding need for all round development of Jharkhand by Damodar Valley Corporation.

**2.52 P.M.**

**11. Government Bill – Passed**

**Time Taken: 44 mts.**

**The Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2005.**

The motion for consideration of the Bill was moved by Shri S. Reghupathy on behalf of Shri Shivraj V. Patil.

The following members took part in the debate:-

- (1) Shri Sandeep Dikshit
- (2) Shri C.K. Chandrappan
- (3) Shri Hannan Mollah
- (4) Prof. M. Ramadass

Shri S. Reghupathy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

The Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. Reghupathy.

The motion was adopted and the Bill was passed.

**3.37 P.M.**

**12. Discussion under Rule 193**

**Time Taken : 2 hrs. 23 mts.**

Shri Devendra Prasad Yadav raised a discussion regarding Electoral Reforms.

The following members took part in the debate:-

- (1) Shri Pawan Kumar Bansal
- (2) Shri Ramji Lal Suman
- (3) Shri P. Karunakaran
- (4) Shri Raghunath Jha
- (5) Shri Ilyas Azmi
- (6) Shri Sandeep Dikshit
- (7) Shri Suravaram Sudhakar Reddy (Speech unfinished)

The discussion was not concluded.

**6.00 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4<sup>th</sup> May, 2005)***

**G.C. MALHOTRA,  
Secretary-General.**

# LOK SABHA

## Bulletin-Part I (Brief Record of Proceedings)

Wednesday, May 4, 2005/Vaisakha 14, 1927 (Saka)

No. 79

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 542, 544, 545, 549 and 552 were orally answered. Replies to Starred Question Nos. 541, 543, 546, 547, 548, 550, 551 and 553-560 were laid on the Table.

### 2. Unstarred Questions

**Replies to Unstarred Question Nos. 5782-5994 were laid on the Table.**

**12 Noon**

### Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping, Road Transport and Highways for the year 2005-2006.
  - (ii) Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Shipping, Road Transport and Highways for the year 2005-2006.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority

of India, Noida, for the year 2003-2004.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)(i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2003-2004 together with Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2003-2004.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences, New Delhi, for the year 2003-2004.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-

- (i) The Prevention of Food Adulteration (4<sup>th</sup> Amendment) Rules, 2004 published in Notification No. G.S.R. 812 (E) in Gazette of India dated the 16<sup>th</sup> December, 2004
- (ii) The Prevention of Food Adulteration ( 5<sup>th</sup> Amendment) Rules, 2004 published in Notification No. G.S.R. 821 (E) in Gazette of India dated the 21<sup>st</sup> December, 2004, together with a Corrigendum thereto published in Notification No. G.S.R. 175 (E) dated the 16<sup>th</sup> March, 2005.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2003-2004.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences,

Bangalore, for the year 2003-2004, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2003-2004.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
- (i) S.O. 324 (E) published in Gazette of India dated the 17<sup>th</sup> March, 2005 making certain amendments in the Notification No. S.O. 934 (E) dated the 19<sup>th</sup> August, 2004.
  - (ii) S.O. 325 (E) published in Gazette of India dated the 17<sup>th</sup> March, 2005 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7 (Jabalpur-Nagpur section) in the State of Maharashtra.
  - (iii) S.O. 243 (E) published in Gazette of India dated the 23<sup>rd</sup> February, 2005 regarding acquisition of land for public purpose of construction (widening) of National Highway No. 28 (Uttar Pradesh/Bihar Border-Muzaffarpur) in District Gopalganj in the State of Bihar.
  - (iv) S.O. 244 (E) published in Gazette of India dated the 23<sup>rd</sup> February, 2005 regarding acquisition of land for public purpose of construction (widening) of National Highway No. 28 (Uttar Pradesh/Bihar Border-Muzaffarpur) in District Muzaffarpur in the State of Bihar.
  - (v) S.O. 283 (E) published in Gazette of India dated the 3<sup>rd</sup> March, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Panagarh to Palsit section) in the State of West Bengal.
  - (vi) S.O. 288 (E) published in Gazette of India dated the 4<sup>th</sup> March, 2005 making certain amendments in the Notification No. S.O. 599 (E) dated the 19<sup>th</sup> May, 2004.
  - (vii) S.O. 289 (E) and S.O. 290 (E) published in Gazette of India dated the 4<sup>th</sup> March, 2005 regarding acquisition of land for public purpose of building, maintenance, management and operation of different stretches on National Highway No. 31 in the State of Bihar.

- (viii) S.O. 291 (E) published in Gazette of India dated the 4<sup>th</sup> March, 2005 regarding acquisition of land for public purpose of building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (ix) S.O. 1270 (E) published in Gazette of India dated the 16<sup>th</sup> November, 2004 regarding acquisition of land for public purpose of building, maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Trichy section) in the State of Tamil Nadu.
- (x) S.O. 1271 (E) published in Gazette of India dated the 16<sup>th</sup> November, 2004 regarding acquisition of land for building (four laning) of National Highway No. 45 (Tindivanam-Villupuram-Trichy section) in the State of Tamil Nadu.
- (xi) S.O. 1272 (E) published in Gazette of India dated the 16<sup>th</sup> November, 2004 regarding acquisition of land for public purpose of building (four laning and widening) of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai section) in the State of Tamil Nadu.
- (xii) S.O. 1282 (E) published in Gazette of India dated the 19<sup>th</sup> November, 2004 regarding acquisition of land for public purpose of building (widening) of National Highway No. 47 (Salem-Coimbatore section) in the State of Tamil Nadu.

(xiii) S.O. 405 (E) and S.O. 406 (E) published in Gazette of India dated the 24<sup>th</sup> March, 2005 regarding acquisition of land for public purpose of building (four laning) of different stretches on National Highway No. 46 (Krishnagiri-Ranipeti section) in District Vellore in the State of Tamil Nadu.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya that at its sitting held on the 3<sup>rd</sup> May, 2005, Rajya Sabha passed the Coastal Aquaculture Authority Bill, 2005.

#### **5. Bill as passed by Rajya Sabha – Laid on the Table**

The Coastal Aquaculture Authority Bill, 2005.

#### **6. Report of Committee on Private Member's Bills and Resolutions**

Ch. Lal Singh presented the Ninth Report (Hindi and English versions) of the Committee on Private Member's Bills and Resolutions.

## **7. Report of Committee on Members of Parliament Local Area Development Scheme**

Shri P. Rajendran presented the Twelfth Report (Hindi and English versions) of the Committee on Members of Parliament Local Area Development Scheme on the Ministry of Statistics and Programme Implementation – 'Proposals to amend Guidelines on MPLAD Scheme'.

## **8. Statements By Ministers**

- \* (i) The Minister of Defence made a statement in respect of an article that has appeared in the 'Outlook' magazine of 9<sup>th</sup> May, 2005 regarding the visit of Justice S.N. Phukhan Commission to Pune and other places.
- (ii) The Minister of State of the Ministry of Science & Technology made a statement regarding the status of implementation of recommendations made by the Standing Committee on Science & Technology, Environment & Forests in its 127<sup>th</sup> Report on Demands for Grants (2004-05) of the Department of Biotechnology.
- (iii) The Minister of State in the Prime Minister's Office made a statement regarding the status of implementation of the recommendations contained in the 130<sup>th</sup> Report of Standing Committee on Science and Technology, Environment & Forests on Demands for Grants (2004-05) of the Department of Atomic Energy.

## **9. Calling Attention**

Shri Basudeb Acharia called the attention of the Minister of Finance to the situation arising out of disinvestment of Juhu Beach

Centaur Hotel, Mumbai and steps taken by the Government in regard thereto.

The Minister of Finance made a statement in regard thereto.

## **10. Submissions by Members**

### **1.16 P.M.**

#### **(i) Regarding need to pass the Women's Reservation Bill.**

The following members made submissions regarding need to pass the Women's Reservation Bill:-

- (1) Smt. Minati Sen
- (2) Smt. Jyotirmoyee Sikdar
- (3) Shri Basudeb Barman
- (4) Adv. P. Satheedevi
- (5) Shri Basudeb Acharia
- (6) Smt. C.S. Sujatha
- (7) Shri T.K. Hamza
- (8) Shri Bijoy Handique

### **1.26 P.M.**

- (ii) To the submission made by Shri Ram Kripal Yadav regarding need for setting up an I.I.T at Patna, Bihar, Shri Md. Ali Ashraf Fatmi responded.

***(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.36 P.M.)***

## **Matters under Rule 377**

- (1) Shri Madhu Goud Yaskhi raised a matter regarding need to formulate a comprehensive policy of social welfare schemes for the benefit of tribal population in the country.
- (2) Shri Nikhil Kumar raised a matter regarding need for early commissioning of Super Thermal Power Project at Nabinagar,

Bihar.

- (3) Shri Rayapati Sambasiva Rao raised a matter regarding need to provide remunerative prices to the chilli growers in Andhra Pradesh.
- (4) Shri Furkan Ansari raised a matter regarding need to provide adequate financial assistance to the Government of Jharkhand for implementation of small irrigation projects in the State.
- (5) Shri P. Karunakaran raised a matter regarding need to ensure supply of kerosene at subsidized rates to the fishermen community in Kerala.
- (6) Shri Rajnarayan Budholiya raised a matter regarding need to engage private companies for mining activities in Bundelkhand region, Uttar Pradesh.
- (7) Shri Chandra Bhushan Singh raised a matter regarding need to provide more funds under ASIDE Scheme to Uttar Pradesh.
- (8) Shri Rajesh Kumar Manjhi raised a matter regarding need to provide immediate financial assistance to meet the acute drinking water problem in Gaya district, Bihar.
- (9) Shri Mitrasen Yadav raised a matter regarding need to ensure effective implementation of Centrally Sponsored Scheme providing foodgrains to the people living below poverty line in Barabanki district, Uttar Pradesh.
  
- (10) Shri M. Appadurai raised a matter regarding need to sanction adequate funds to conduct research in predicting Tsunami and taking preventive measures with a view to protect the lives of the people living in coastal areas.
- (11) Prof. M. Ramadass raised a matter regarding need to grant

B-2 status to Pondicherry city for H.R.A. purpose.

(12) Shri Joachim Baxla raised a matter regarding need to take steps for the revival of Tea Industry in the country.

(13) Shri Ramdas Bandu Athawale raised a matter regarding need to include Pandharpur in Maharashtra in the Central list of pilgrimage centres and allocate adequate funds for its development as a tourist centre.

## **2.53 P.M.**

### **12. Government Bill – Passed**

Time Taken: 34 Mts.

The Navy (Amendment) Bill, 2005, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The following members took part in the debate:-

- (1) Shri P. Karunakaran
- (2) Dr. (Col.) Dhani Ram Shandil

Shri Pranab Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

## **3.27 P.M.**

### **13. Discussion under Rule 193**

**Time Taken: 4 hrs. 57 mts.**

Discussion regarding Electoral Reforms raised by Shri Devendra Prasad Yadav on 3<sup>rd</sup> May, 2005, continued.

The following members took part in the debate:-

- (1) Shri Suravaram Sudhakar Reddy
- (2) Prof. Ramgopal Yadav
- (3) Ch. Lal Singh
- (4) Shri Varkala Radhakrishnan
- (5) Prof. M. Ramadass
- (6) Shri Aruna Kumar Vundavalli
- (7) Shri Rajaram Pal
- (8) Shri Ram Kripal Yadav
- (9) Shri Tufani Saroj
- (10) Shri Asaduddin Owaisi
- (11) Shri Lalit Mohan Suklabaidya
- (12) Dr. Sujana Chakraborty
- (13) Shri M.P. Veerendra Kumar
- (14) Shri Lalmani Prasad
- (15) Shri Furkan Ansari
- (16) Shri Vijoy Krishna
- (17) Shri Shailendra Kumar
- (18) Shri V. Kishore Chandra S. Deo (Speech unfinished)

The discussion was not concluded.

**6.01 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 5<sup>th</sup> May, 2005)*

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**G.C. MALHOTRA,**

**Secretary-General.**

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**\* At 12.30 P.M.**

**LOK SABHA**

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# **Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Thursday, May 5, 2005/Vaisakha 15, 1927 (Saka)**

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**No. 80**

**11.00 A.M.**

**1. Reference by the Speaker**

The Speaker made a reference to the successful launching of Polar Satellite Launch Vehicle PSLV-C 6 carrying the two Satellites namely, CARTOSAT-I and HAMSAT from Satish Dhawan Space Centre at Sriharikota, Andhra Pradesh.

The House joined him in complimenting the scientists for their magnificent achievements.

**11.02 A.M.**

**2. Observation by the Speaker**

The Speaker made the following observation:-

"Hon'ble Members, at the outset, let me welcome the hon. Members belonging to the Telugu Desam Party (TDP), who have decided to attend the proceedings of the House.

As the Speaker of the House of People, I cannot, but express my deep sense of disappointment at the decision taken by the Opposition Parties to continue to remain absent from the House. Since the decision of boycott by the Opposition Parties, I have been, almost every day, requesting them to come and participate in the proceedings. On my behalf, I have assured them that I shall allow all the issues, which are permitted by the Rules, to be discussed on the Floor of the House.

Lok Sabha is the House of the People. It does not belong either to the Government or to any particular Section of the House. The Speaker's duty is to see that the House performs in accordance with the Rules and Procedures of Business, so that the objectives for which the Lok Sabha has been constituted are fulfilled.

I feel it will be an unwarranted exercise of power of the Speaker if he meddles into the political affairs or the political formulations of any Party or Group of Parties, and seek to intervene. It has been suggested by my friends in the Opposition that I should have written to the hon. Prime Minister on the issue of what is called 'the grievances of the Opposition against the Government and the Treasury Benches'. According to me, it would have been an intrusion by the Speaker into an arena, which should be left to the political parties to decide and resolve.

Apart from the daily requests, both verbally through the media and also by letters addressed to the hon. Chairperson of the NDA as also to the hon. Leader of Opposition, I have been inviting the hon. Leaders of all the political parties – including those Parties boycotting the proceedings – every morning for a meeting before the start of the proceedings of the day to come back. But, unfortunately, without the desired result.

I once again request all my friends in the House to take part in the proceedings in a manner for which there are ample Rules and Procedures available to us.”.

## **11.08 A.M.**

### **3. Starred Questions**

Starred Question Nos. 561-564 and 566 were orally answered. Replies to Starred Question Nos. 565 and 567-580 were laid on the Table.

### **4. Unstarred Questions**

Replies to Unstarred Question Nos. 5995-6162 were laid on the Table.

## **12 Noon**

### **5. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (1) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2005-2006.

- (2) Memorandum of Understanding between the Bharat Earth Movers Limited and the Department of Defence Production, Ministry of Defence, for the year 2005-2006.
  - (3) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2005-2006.
  - (4) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2005-2006.
- (2) A copy of the Prasar Bharati (Broadcasting Corporation of India) Annual Report of the Corporation Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 173 in Gazette of India dated the 22<sup>nd</sup> May, 2004 under section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions):-
- (1) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2005-2006.
  - (2) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2005-2006.
  - (3) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2005-2006.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Nepa Limited, Neapanagar, for the year 2003-2004.
  - (ii) Annual Report of the Nepa Limited, Neapanagar, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the National Instruments Limited, Kolkata, for the year 2003-2004.
- (ii) Annual Report of the National Instruments Limited, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2005-2006.
- (10) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 4 of 2005) – Public Sector Undertakings - Review on some of the activities of selected PSUs for the year ended the March, 2004, under article 151 (1) of the Constitution.
- (11) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 173 (E) in Gazette of India dated the 16<sup>th</sup> March, 2005, under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987.
- (12) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2005-2006.
- (ii) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2005-2006.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2005-2006.

## **6. Reports of Standing Committee on Industry**

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Shri Kishanbhai Vestabhai Patel laid on the table a copy each of the following Reports (Hindi and English versions) of Standing Committee on Industry:-

- (1) 161<sup>st</sup> report on Action Taken by the Government on recommendations contained in the Committee's 132<sup>nd</sup> report on MoU

performance in respect of select Public Sector Undertakings;

- (2) 162<sup>nd</sup> report on Action Taken by the Government on recommendations contained in the Committee's 146<sup>th</sup> report on Credit Flow to SSI Sector in Maharashtra;
- (3) 163<sup>rd</sup> report on Action Taken by the Government on recommendations contained in the Committee's 147<sup>th</sup> report on Credit Flow to SSI Sector in the region of Bulandshahar;
- (4) 164<sup>th</sup> report on Action Taken by the Government on recommendations contained in the Committee's 150<sup>th</sup> report on Demands for Grants (2004-05) pertaining to Department of Public Enterprises (Ministry of Heavy Industries and Public Enterprises);
- (5) 165<sup>th</sup> report on Action Taken by the Government on recommendations contained in the Committee's 151<sup>st</sup> report on Demands for Grants (2004-05) pertaining to Department of Heavy Industry (Ministry of Heavy Industries and Public Enterprises);
- (6) 166<sup>th</sup> report on Action Taken by the Government on recommendations contained in the Committee's 152<sup>nd</sup> report on Demands for Grants (2004-05) pertaining to Ministry of Agro and Rural Industries;
- (7) 167<sup>th</sup> report on Action Taken by the Government on recommendations contained in the Committee's 153<sup>rd</sup> report on Demands for Grants (2004-05) pertaining to Ministry of Small Scale Industries;
- (8) 168<sup>th</sup> report on Demands for Grants (2005-06) of the Department of Public Enterprises;
- (9) 169<sup>th</sup> report on Demands for Grants (2005-06) of the Department of Heavy Industries,
- (10) 170<sup>th</sup> report on Demands for Grants (2005-06) of the Ministry of Agro and Rural Industries; and
- (11) 171<sup>st</sup> report on Demands for Grants (2005-06) of the Ministry of Small Scale Industries.

**12.02 P.M.**

## **7. Statement by Minister**

The Minister of Defence made a statement regarding the status of implementation of the recommendations contained in the First Report of the Standing Committee on Defence on Demands for Grants 2004-05.

**12.04 P.M.**

## **8. Calling Attention**

Shri Sarbananda Sonowal called the attention of the Minister of Information & Broadcasting to the situation arising out of recent decision of the All India Radio to discontinue services from Delhi in Five regional languages and steps taken by the Government in regard thereto.

The Minister of Information and Broadcasting made a statement in regard thereto.

*(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2. 06 P.M.)*

## **9. Matters under Rule 377**

- (1) Shri Surendra Prakash Goyal raised a matter regarding need to take suitable steps to check pollution of river Ganga caused by Simbhawali Sugar mill in Hapur Parliamentary Constituency, Uttar Pradesh
- (2) Shri V.K.Thummar raised a matter regarding need to connect Amreli Parliamentary Constituency in Gujarat with a National Highway
- (3) Shri Rashid J.M. Aaron raised a matter regarding need to take suitable measures to check the menace caused by elephants in Periyakulam Parliamentary Constituency, Tamil Nadu.
- (4) Shri Chandra Sekhar Sahu raised a matter regarding need to open a Kendriya Vidyalaya at Paralakhemundi in Orissa
- (5) Shri Chandra Sekhar Dubey raised a matter regarding need to enquire into alleged deforestation done by Sterlite Industries Ltd. for setting up of a Captive Power Plant at Korba, Chhatisgarh.
- (6) Shri Khagen Das raised a matter regarding need to send additional forces to Tripura to check insurgency in the State.

- (7) Smt. C.S. Sujatha raised a matter regarding need to provide compensation to the farmers whose crops were affected due to heavy rain in Alapuzha and Pathanamthitta districts in Kerala.
- (8) Shri Rajendra Kumar raised a matter regarding need for four laning of road between Delhi and Haridwar with a view to boost tourism.
- (9) Shri Rewati Raman Singh raised a matter regarding need to take suitable measures to check increasing level of pollution in rivers in the country.
- (10) Shri Devendra Prasad Yadav raised a matter regarding need to retain Regional Office of Allahabad Bank at Darbhanga, Bihar.
- (11) Shri S.D. Mandlik raised a matter regarding need to set up a Department of Agro-Biotechnology in Shivaji University, Kolhapur, Maharashtra and provide requisite funds for its establishment.
- (12) Shri M.P. Veerendra Kumar raised a matter regarding need to bring a legislation to regulate functioning of Associated Reproductive Technology (ART) clinics in the country.

## **2.24 P.M.**

### **10. Government Bill – Passed**

Time Taken: 2 Hrs. 24 Mts.

The Coastal Aquaculture Authority Bill, 2005, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Kanti Lal Bhuria on behalf of Shri Sharad Pawar.

The following members took part in the debate:-

- (1) Shri K.S. Rao
- (2) Shri Shailendra Kumar
- (3) Dr. Sebastian Paul
- (4) Shri Ram Kripal Yadav
- (5) Shri Ilyas Azmi

- (6) Shri C.K. Chandrappan
- (7) Shri M.M. Pallam Raju
- (8) Prof. M. Ramadass
- (9) Dr. Babu Rao Mediyam
- (10) Shri Rashid J.M. Aaron
- (11) Dr. Sujan Chakraborty
- (12) Smt. Daggubati Purandeswari
- (13) Shri S.K. Kharventhan
- (14) Shri K. Yerrannaidu
- (15) Shri Vikrambhai Arjanbhai Madam

Shri Sharad Pawar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 27 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sharad Pawar.

The motion was adopted and the Bill was passed.

#### **4.49 P.M.**

#### **11. Discussion under Rule 193**

**Time Taken: 6 hrs. 35 mts.**

Discussion regarding Electoral Reforms raised by Shri Devendra Prasad Yadav on 3<sup>rd</sup> May, 2005, continued.

The following members took part in the debate:-

- (1) Shri V. Kishore Chandra S. Deo
- (2) Dr. Jagannath Manda
- (3) Kunwar Manvendra Singh
- (4) Shri Sita Ram Singh

- (5) Dr. K.S. Manoj
- (6) Shri S.K. Kharventhan

Shri H.R. Bhardwaj replied to the debate.

The discussion was concluded.

**6.27 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Friday, the 6<sup>th</sup> May, 2005)***

**G.C. MALHOTRA,  
Secretary-General.**

LOK SABHA

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Bulletin-Part I

**(Brief Record of Proceedings)**

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**Friday, May 6, 2005/Vaisakha 16, 1927 (Saka)**

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No. 81

11.00 A.M.

**1. Submission by Member**

To the submission made by Shri Ramji Lal Suman regarding spread of Meningitis Disease in Delhi, Shri Pranab Mukherjee responded.

**2. Starred Questions**

Starred Question Nos. 581,582 and 590 were orally answered. Replies to Starred Question Nos. 583-589 and 591-600 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 6163-6347 were laid on the Table.

**4. PAPERS TO BE LAID ON THE TABLE**

**The following papers were laid on the Table:-**

**1. a copy each of the following papers (Hindi and English versions):-**

- (1) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2005-2006.

(2) Memorandum of Understanding between the National Aluminum Company Limited and the Ministry of Mines for the year 2005-2006.

(3) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2005-2006.

**2.** a copy of the Memorandum of Understanding (Hindi and English versions) between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 2005-2006.

**3** (1) A copy of the Forty Eighth Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956 for the year ended the 31<sup>st</sup> March, 2004, under section 638 of the said Act.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2002-2003, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2002-2003.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(7) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2004 published in Notification No. S.O. 5 (E) in Gazette of India dated the 3<sup>rd</sup> January, 2005.

(ii) The Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) (Third Amendment) Regulations, 2004 published in Notification No. S.O. 28(E) in Gazette of India dated the 6<sup>th</sup> January, 2005.

(iii) The Securities Appellate Tribunal (Procedure) (Amendment) Rules, 2005 published in Notification No. G.S.R. 56 (E) in Gazette of India dated the 2<sup>nd</sup> February, 2005.

(8) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 2005) – Accounts of the Union Government for the year ended the March, 2004.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 2 of 2005) – Transaction Audit Observations for the year ended the March, 2004.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 3 of 2005) – Information Technology Audit for the year ended the March, 2004.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 4 of 2005) – Autonomous Bodies for the year ended the March, 2004.
- (v) Report of the Comptroller and Auditor General of India-Union Government (No. 5 of 2005) – (Scientific Departments) – for the year ended the March, 2004.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (No. 6 of 2005) – (Defence Services) – Army and Ordnance Factories for the year ended the March, 2004.
- (vii) Report of the Comptroller and Auditor General of India-Union Government (No. 7 of 2005) – (Defence Services) – Air Force and Navy for the year ended the March, 2004.
- (viii) Report of the Comptroller and Auditor General of India-Union Government (No. 8 of 2005) – (Railways) – for the year ended the March, 2004.
- (ix) Report of the Comptroller and Auditor General of India-Union Government (No. 9 of 2005) – (Railways) – for the year ended the March, 2004.
- (x) Report of the Comptroller and Auditor General of India-Union Government (No. 10 of 2005) – (Indirect Taxes-Customs) – for the year ended the March, 2004.
- (xi) Report of the Comptroller and Auditor General of India-Union Government (No. 11 of 2005) – (Indirect Taxes-Central Excise and Service Tax) – for the year ended the March, 2004.
- (xii) Report of the Comptroller and Auditor General of India-Union Government (No. 12 of 2005) – (Direct Taxes) – for the year ended the March, 2004.

- (xiii) Report of the Comptroller and Auditor General of India-Union Government (No. 13 of 2005) – (Direct Taxes) – System Appraisals- for the year ended the March, 2004.
- (xiv) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 14 of 2005) – Performance Audit of Control Systems in India Security Press, Nashik for the year ended the March, 2004.
- (9) A copy of the Appropriation Accounts, Indian Railways for the year 2003-2004, Part I- Review (Hindi and English versions).
- (10) A copy of the Appropriation Accounts, Indian Railways for the year 2003-2004, Part II- Detailed Appropriation Accounts (Hindi and English versions).
- (11) A copy of the Appropriation Accounts, Indian Railways for the year 2003-2004, Part II- Detailed Appropriation Accounts (Annexure –G) (Hindi and English versions).
- (12) A copy of the Union Government –Finance Accounts for the year 2003-2004 (Hindi and English versions).
- (13) A copy of the Appropriation Accounts (Postal Services)- Union Government – for the year 2003-2004 (Hindi and English versions).
- (14) A copy of the Appropriation Accounts of the Defence Services - Union Government - for the year 2003-2004 (Hindi and English versions).
- (15) A copy of the Appropriation Accounts (Civil) - Union Government – for the year 2003-2004 (Hindi and English versions).
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India, Mumbai, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Development Bank of India, Mumbai, for the year 2003-2004.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-
  - (i) The Foreign Exchange Management (Transfer or issue of Security by a Person Resident outside India) (Amendment) Regulations, 2005 published in Notification No. G.S.R. 201 (E) in Gazette of India dated the 1<sup>st</sup> April, 2005.

- (ii) The Foreign Exchange Management (Transfer or issue of Security by a Person Resident outside India) ( Second Amendment) Regulations, 2005 published in Notification No. G.S.R. 202 (E) in Gazette of India dated the 1<sup>st</sup> April, 2005.
- (iii) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Amendment) Regulations, 2005 published in Notification No. G.S.R. 220 (E) in Gazette of India dated the 7<sup>th</sup> April, 2005.
- (iv) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2005 published in Notification No. G.S.R. 221 (E) in Gazette of India dated the 7<sup>th</sup> April, 2005.

(18) A copy each of the following Notifications (Hindi and English versions) issued under Foreign Exchange Management Act, 1999:-

- (i) G.S.R. 203 (E) published in Gazette of India dated the 1<sup>st</sup> April, 2005 containing Corrigendum to the Notification No. G.S.R. 207 (E) dated the 23<sup>rd</sup> March, 2004.
- (ii) G.S.R. 204 (E) published in Gazette of India dated the 1<sup>st</sup> April, 2005 containing Corrigendum to the Notification No. G.S.R. 208 (E) dated the 23<sup>rd</sup> March, 2004.
- (iii) G.S.R. 205 (E) published in Gazette of India dated the 1<sup>st</sup> April, 2005 containing Corrigendum to the Notification No. G.S.R. 209 (E) dated the 23<sup>rd</sup> March, 2004.

(19) A copy of the Statement of Market Borrowings by Central Government during the year 2004-2005 (Hindi and English versions).

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956:-

- (i) The Securities Contracts (Regulation) (Appeal to Securities Appellate Tribunal) (Amendment) Rules, 2005 published in Notification No. G.S.R. 54 (E) in Gazette of India dated the 2<sup>nd</sup> February, 2005.
- (ii) The Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Rules, 2005 published in Notification No. G.S.R.227 (E) in Gazette of India dated the 11<sup>th</sup> April, 2005.
- (iii) The Securities Contracts (Regulation) (Appeal to Securities Appellate Tribunal) (Second Amendment) Rules, 2005 published in Notification No. G.S.R. 229 (E) in Gazette of India dated the 11<sup>th</sup> April, 2005.

(21) A copy each of the following Notifications (Hindi and English versions) under section 27 of the Depositories Act, 1996:-

- (i) The Depositories (Appeal to Securities Appellate Tribunal) (Amendment) Rules, 2005 published in Notification No. G.S.R. 55 (E) in Gazette of India dated the 2<sup>nd</sup> February, 2005.
- (ii) The Depositories (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Rules, 2005 published in Notification No. G.S.R. 228 (E) in Gazette of India dated the 11<sup>th</sup> April, 2005.

(22) A copy each of the following Notifications (Hindi and English versions) issued under regulation 6 of the Securities and Exchange Board of India (Central Database of Market Participants) Regulations, 2003:-

- (i) S.O. 4 (E) published in Gazette of India dated the 3<sup>rd</sup> January, 2005 specifying 31<sup>st</sup> day of December, 2005 as the notified date for the purposes of the Securities and Exchange Board of India (Central Database of Market Participants) Regulations, 2003 for specified investors being bodies corporate whose promoters or directors are persons resident outside India.
- (ii) S.O. 461 (E) published in Gazette of India dated the 31<sup>st</sup> March, 2005 specifying 31<sup>st</sup> day of December, 2005 as the notified date for the purposes of the Securities and Exchange Board of India (Central Database of Market Participants) Regulations, 2003 for specified investors mentioned therein.

(23) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) S.O. 528 published in Gazette of India dated the 19<sup>th</sup> February, 2005 regarding exemption to the "CRY- Child Relief and You, Mumbai " under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (ii) S.O. 529 published in Gazette of India dated the 19<sup>th</sup> February, 2005 regarding exemption to the "Jawaharlal Nehru Memorial Fund, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (iii) S.O. 530 published in Gazette of India dated the 19<sup>th</sup> February, 2005 regarding exemption to the "Netaji Research Bureau, Kolkata" under section 10 (23C) of the

Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

- (iv) The Income-tax (Eighth Amendment) Rules, 2005 published in Notification No. S.O. 441 (E) in Gazette of India dated the 29<sup>th</sup> March, 2005, together with an explanatory memorandum.
- (v) The Income-tax (Tenth Amendment) Rules, 2005 published in Notification No. S.O. 455 (E) in Gazette of India dated the 30<sup>th</sup> March, 2005, together with an explanatory memorandum.
- (vi) The Income-tax (Eleventh Amendment) Rules, 2005 published in Notification No. S.O. 456 (E) in Gazette of India dated the 30<sup>th</sup> March, 2005, together with an explanatory memorandum.

(24) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 232 (E) published in Gazette of India dated the 12<sup>th</sup> April, 2005 together with an explanatory memorandum seeking to rescind Notification No. 31/2001-Cus., dated 28<sup>th</sup> March, 2001.
- (ii) G.S.R. 233 (E) published in Gazette of India dated the 13<sup>th</sup> April, 2005 together with an explanatory memorandum seeking to rescind Notification No. 94/2002-Cus., dated 9<sup>th</sup> September, 2002.
- (iii) G.S.R. 234 (E) published in Gazette of India dated the 13<sup>th</sup> April, 2005 together with an explanatory memorandum seeking to impose anti-dumping duty on imports into India of Thermal Sensitive Paper, originating in, or exported from, Indonesia, Malaysia and United Arab Emirates, at the rates recommended by the Designated Authority.

(25) A copy of the CENVAT Credit (Fourth Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.231 (E) in Gazette of India dated the 12<sup>th</sup> April, 2005, under sub-section (2) of section 38 of the Central Excise Act, 1944, together with an explanatory memorandum.

(26) A copy each of the following Notifications (Hindi and English versions) issued section 5 of the Export of Service Rules, 2005:-

- (i) G.S.R.239 (E) published in Gazette of India dated the 19<sup>th</sup> April, 2005, together with an explanatory memorandum seeking to prescribe conditions, limitations and procedures

for grant of rebate of service tax paid on the taxable services exported to countries other than Nepal and Bhutan.

- (ii) G.S.R.240 (E) published in Gazette of India dated the 19<sup>th</sup> April, 2005, together with an explanatory memorandum seeking to prescribe conditions, limitations and procedures for grant of rebate of service tax paid on input services and duties of excise paid on inputs used for providing taxable services exported out of India to countries other than Nepal and Bhutan.

(27) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O. 315 (E) published in Gazette of India dated the 14<sup>th</sup> March, 2005, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated the 3<sup>rd</sup> August, 2001.
- (ii) S.O. 424 (E) published in Gazette of India dated the 28<sup>th</sup> March, 2005, together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of import.
- (iii) S.O. 425 (E) published in Gazette of India dated the 28<sup>th</sup> March, 2005, together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of export.
- (iv) S.O. 459 (E) published in Gazette of India dated the 31<sup>st</sup> March, 2005, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus., (N.T.) dated the 3<sup>rd</sup> August, 2001.
- (v) G.S.R.211 (E) published in Gazette of India dated the 1<sup>st</sup> April, 2005, together with an explanatory memorandum seeking to specify Special Economic Zone for Information Technology, Hardware and Bio-Informatic at Mahindra City, District Kanchepuram in the State of Tamil Nadu, as Special Economic Zone.
- (vi) G.S.R.212 (E) published in Gazette of India dated the 1<sup>st</sup> April, 2005, together with an explanatory memorandum seeking to specify Special Economic Zone for Apparel and Fashion Accessories at Mahindra City, District Kanchepuram in the State of Tamil Nadu, as Special Economic Zone.
- (vii) G.S.R.213 (E) published in Gazette of India dated the 1<sup>st</sup> April, 2005, together with an explanatory memorandum seeking to specify Special Economic Zone for Auto Ancillary at Mahindra City, District Kanchepuram in the State of Tamil Nadu, as Special Economic Zone.

- (28) A copy of the Bihar Value Added Tax Ordinance, 2005 (No. 1 of 2005) (Hindi and English versions) promulgated by the Governor of Bihar on the 4<sup>th</sup> March, 2005, under article 213 (2)(a) of the Constitution read with clause (c)(iv) of the proclamation dated the 7<sup>th</sup> March, 2005, issued by the President in relation to the State of Bihar, together with an explanatory memorandum.
- (29) A copy of the Notification No. S.O. 18 (Hindi and English versions) published in Bihar Gazette dated the 18<sup>th</sup> March, 2005 declaring that the provisions of section 2 to section 99 of the Bihar Value Added Tax Ordinance, 2005 shall be effective with effect from the 1<sup>st</sup> April, 2005 issued under sub-section (3) of section 1 of the said Ordinance read with clause (c)(iv) of the proclamation dated the 7<sup>th</sup> March, 2005, issued by the President in relation to the State of Bihar.
- (30) A copy each of the following Notifications (Hindi and English versions) under section 99 of the Bihar Value Added Tax Ordinance, 2005 read with clause (c)(iv) of the proclamation dated the 7<sup>th</sup> March, 2005, issued by the President in relation to the State of Bihar:-
- (i) S.O. 20 published in Bihar Gazette dated the 18<sup>th</sup> March, 2005 making certain amendments to the Schedule I of the Bihar Value Added Tax Ordinance, 2005.
  - (ii) S.O. 22 published in Bihar Gazette dated the 18<sup>th</sup> March, 2005 specifying that the tax payable by dealers who have opted to pay tax at a fixed rate in lieu of the payable by them shall be calculated at the rate of 1 percentum of their Taxable Turnover.
  - (iii) S.O. 24 published in Bihar Gazette dated the 24<sup>th</sup> March, 2005 notifying rates of tax for items included in Scheduled IV of the Bihar Value Added Tax Ordinance, 2005.
  - (iv) S.O. 29 published in Bihar Gazette dated the 6<sup>th</sup> April, 2005 making certain amendments in the Notification No. S.O. 159 dated the 22<sup>nd</sup> August, 2003 so that rates of entry tax be made compatible with the rates of the Bihar Value Added Tax.
- (31) A copy of the Explanatory Memorandum (Hindi and English versions) to the Notifications mentioned at items (23 and 24) above.

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## **5. Messages from Rajya Sabha**

Secretary- General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Finance Bill, 2005 passed by the Lok Sabha on the 2<sup>nd</sup> May, 2005

\*(ii) That at its sitting held on the 4<sup>th</sup> May, 2005, Rajya Sabha passed the code of Criminal Procedure (Amendment) Bill, 2005.

\*(iii) That at its sitting held on the 5<sup>th</sup> May, 2005, Rajya Sabha agreed without any amendment to the Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Bill, 2005 passed by Lok Sabha on the 3<sup>rd</sup> May, 2005.

**\*6. Bill as passed by Rajya Sabha – Laid on the Table**

The Code of Criminal Procedure (Amendment) Bill, 2005.

**7. Report of Standing Committee on Human Resource Development**

Dr. Thokchom Meinya laid on the Table a copy of the One Hundred Sixty-Third Report (Hindi and English versions) of the Standing Committee on Human Resource Development on Demands for Grants (2005-2006) of the Ministry of Youth Affairs and Sports.

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**8. Statements by Ministers**

(i) The Minister of Tribal Affairs and North-Eastern Region \*made a statement regarding the status of implementation of recommendations contained in the second Report of Standing Committee on Social Justice & Empowerment on Demands for Grants 2004-2005 pertaining to Ministry of Tribal Affairs.

(ii) The Minister of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the following Reports of Standing Committee on Rural Development:

(i) First Report on Demands for Grants (2004-2005) – Department of Drinking Water Supply; and

(ii) Second Report on Demands for Grants (2004-2005) – Department of Land Resources.

(iii) The Minister of State in the Ministry of Company Affairs laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the Eleventh, Twelfth and Thirteenth Reports of the Standing Committee on Finance.

(iv) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 9<sup>th</sup> May, 2005.

**\*\***(v) The Minister of State in the Ministry of Health and Family Welfare on behalf of Minister of Health and Family Welfare made a statement regarding Meningococcal Disease.

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## **12.20 P.M.**

### **9. Calling Attention**

Shri Thupstan Chhewang called the attention of the Minister of Human Resource Development to the need to upgrade the newly opened Kendriya Vidyalayas in Leh and Kargil districts of Ladakh and steps taken by the Government in this regard.

The Minister of State in the Ministry of Human Resource Development made a statement in regard thereto.

*(Lok Sabha adjourned at 1.17 P.M. to meet again at 2.15 P.M. At 2.25 P.M. Joint Secretary announced that since there was no quorum, the Chairman had directed that Lok Sabha would meet at 2.45 P.M. Accordingly, the House re-assembled at 2.45 P.M.)*

## **2.52 P.M.**

### **10. Government Bill – Passed**

#### **Time Taken : 36 Mts.**

The Prevention of Money-Laundering (Amendment) Bill, 2005

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:-

- (1) Shri Rupchand Pal
- (2) Shri S.K. Kharventhan
- (3) Shri Shailendra Kumar
- (4) Shri Suravaram Sudhakar Reddy

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

### **3.28 P.M.**

#### **11. Discussion under Rule 193**

**Time Permissible: 2 hrs.**

**Time Taken: 2 mts.**

**Balance: 1 hr. 58 mts.**

Shri Prabodh Panda raised a discussion regarding increasing population in the country and his speech was not concluded.

The discussion was not concluded.

### **3.30 P.M.**

12. Motion regarding the Ninth Report of the Committee on Private Members' Bills and Resolutions

Shri Madhusudan Takkala Reddy moved the following motion:-

“That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4<sup>th</sup> May, 2005.”

The motion was adopted.

### **3.32 P.M.**

#### **13. Private Member's Resolution – Negatived**

Further discussion on the following resolution moved by Shri P.K. Vasudevan Nair on the 16<sup>th</sup> July, 2004, continued:-

**“Taking into account the unprecedented crisis in agrarian sector, which has resulted in debt trap, unemployment and poverty of the farmers and agricultural workers and mass suicide by them, this House urges upon the Government to take adequate relief measures for the rehabilitation of the families of those who have committed suicide and also to take effective debt relief measures along with measures to refinance the agrarian sector**

**so that it again gets revitalised as the most important economic sector in the country.”**

The following members took part in the debate:-

- (1) Shri Shailendra Kumar
- (2) Shri Devendra Prasad Yadav

***(For want of quorum, Lok Sabha adjourned at 4.14 P.M. and re-assembled at 4.49 P.M.)***

- (3) Choudhary Bijendra Singh
- (4) Shri Kanti Lal Bhuria

The resolution was negatived.

**5.29 P.M.**

#### **14. Private Member's Resolution- Under Consideration**

Shri C.K. Chandrappan moved the following resolution:-

“In view of the demand for ensuring adequate representation to women in the State legislatures and Parliament gaining ground, this House resolves that the Central Government should bring forward a suitable legislation to reserve atleast one third of the seats for women in all the State legislatures and both Houses of Parliament.”

Shrimati Krishna Tirath took part in the debate and her speech was not concluded.

The discussion was not concluded.

6.00 P.M.

***(Lok Sabha adjourned till 11 A.M. on Monday, the 9<sup>th</sup> May, 2005)***

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**G.C. MALHOTRA,**

**Secretary-General.**

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\*At 4.49 P.M.

**\*He also laid some portion of his written statement on the Table.**

\*\*At 2.46 P.M.

# Bulletin-Part I

(Brief Record of Proceedings)

Monday, May 9, 2005/Vaisakha 19, 1927 (Saka)

No. 82

## 11.02 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Shri Shyam Lal Yadav, who was a member of the Eighth Lok Sabha.

He also made reference to the 60<sup>th</sup> anniversary of the end of Second World War in which more than 50 million people including a large number of Indian soldiers laid down their lives.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

## 11.08 A.M.

### 2. Starred Questions

Starred Question Nos. 601-604 were orally answered. Replies to Starred Question Nos. 605-620 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 6348-6577 were laid on the Table.

### 4. Papers Laid on the Table

The following papers were laid on the Table :-

(1) A copy each of the following papers (Hindi and English versions): -

(i) Memorandum of Understanding between the Manganese Ore (India) Limited and the Ministry of Steel for the year 2005-2006.

- (ii) Memorandum of Understanding between the Sponge Iron India Limited and the Ministry of Steel for the year 2005-2006.
  - (iii) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 2005-2006.
  - (iv) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2005-2006.
  - (v) Memorandum of Understanding between the National Mineral Development Corporation Limited and the Ministry of Steel for the year 2005-2006.
  - (vi) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2005-2006.
  - (vii) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2005-2006.
  - (viii) Memorandum of Understanding between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 2005-2006.
  - (ix) Memorandum of Understanding between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 2005-2006.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2002-2003.
  - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2002-2003, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, for the year 2003-2004.
  - (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2003-2004.
  - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (6) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2000-2001.
  - (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2003-2004.
  - (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (10) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1988-1989.
  - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1988-1989, along with Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 2001-2002.
- (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2003-2004.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2003-2004.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(14) A copy of the Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director General) (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 217 (E) in Gazette of India dated the 5<sup>th</sup> April, 2005 under section 39 of the Bureau of Indian Standards Act, 1986.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 31 of the Consumer Protection Act, 1986: -

(i) The Consumer Protection (Second Amendment) Rules, 2005 published in Notification No. G.S.R.64 (E) in Gazette of India dated the 10<sup>th</sup> February, 2005.

(ii) The Consumer Protection (Third Amendment) Rules, 2005 published in Notification No. G.S.R.67 (E) in Gazette of India dated the 11<sup>th</sup> February, 2005.

- (16)(i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2003-2004.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2003-2004.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (20) A copy of the Food Corporation of India (Staff) (1<sup>st</sup> Amendment) Regulations, 2005 (Hindi and English versions) published in Notification No. EP-33 (1)/97-Vol. II in Gazette of India dated the 15<sup>th</sup> April, 2005 under sub-section (5) of section 45 of the Food Corporations Act, 1964.

## **5. Message from Rajya Sabha**

Secretary- General reported a message from Rajya Sabha that at its sitting held on the 6<sup>th</sup> May, 2005, Rajya Sabha passed the University of Allahabad Bill, 2005.

## **6. Bill as passed by Rajya Sabha – Laid on the Table**

The University of Allahabad Bill, 2005.

**12.04 P.M.**

## **7. Calling Attention**

Shri Basudeb Acharia called the attention of the Minister of Coal to the situation arising out of non-finalisation of National Coal Workers Wage Agreement-VII and steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Coal made a statement in regard thereto.

**(Lok Sabha adjourned at 12.51 P.M. and re-assembled at 2.05 P.M.)**

**2.06 P.M.**

**8. Matters under Rule 377**

- (1) Dr. Col. Dhani Ram Shandil raised a matter regarding need to provide insurance cover to apple produce under National Crop Insurance Scheme in Himachal Pradesh.
- (2) Shri V.K. Thummar raised a matter regarding need for early transmission of F.M. programmes in Amreli Parliamentary Constituency, Gujarat.
- (3) Shri Surendra Prakash Goyal raised a matter regarding need to set up a Kendriya Vidyalaya at Indirapuram, Ghaziabad, Uttar Pradesh.
- (4) Shri N.S.V. Chitthan raised a matter regarding need to introduce a fast passenger train between Madurai and Chennai via Dindigul in Tamil Nadu.
- (5) Shri M. Raja Mohan Reddy raised a matter regarding need to set up additional auction platforms for marketing tobacco in Andhra Pradesh and Karnataka.
- (6) Shri P. Rajendran raised a matter regarding need to take suitable measures to mitigate the sufferings of Tsunami affected people in Kollam District, Kerala.
- (7) Shri Harikewal Prasad raised a matter regarding need to review new catering policy of Railways.
- (8) Shri Giridhari Yadav raised a matter regarding need for taking over the Darwasan Reservoir Project in Banka district, Bihar by the Central Government for its early completion.
- (9) Shri Ilyas Azmi raised a matter regarding need to provide special economic package for construction of roads and undertaking rural electrification in Shahabad Parliamentary Constituency, Uttar Pradesh.
- (10) Shri Prabodh Panda raised a matter regarding need to issue caste certificates to the people belonging to SC category who have

migrated from other states to Kharagpur with a view to providing them entitled benefits in West Bengal.

- (11) Shri Sippiparai Ravichandran raised a matter regarding need to make optimum utilization of newly laid Broad Gauge line between Virudhunagar junction and Tenkasi by introducing more trains.
- (12) Shri Chandra Bhushan Singh raised a matter regarding need to sanction the proposal of Government of Uttar Pradesh for setting up of sub-health centres in every Gram Panchayat of the State.

## **2. 24 P.M.**

### **9. Government Bill – Passed**

**Time Taken : 2 Hrs. 45 Mts.**

The Code of Criminal Procedure (Amendment) Bill, 2005, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Shriprakash Jaiswal on behalf of Shivraj V. Patil.

The following members took part in the debate:-

- (1) Shri Varkala Radhakrishnan
- (2) Shri Pawan Kumar Bansal
- (3) Shri Shailendra Kumar
- (4) Shri Ganesh Prasad Singh
- (5) Shri Suravaram Sudhakar Reddy
- (6) Shri S.K. Kharventhan
- (7) Prof. M. Ramadass
- (8) Shri P. Karunakaran
- (9) Dr. Sebastian Paul
- (10) Shri Ram Kripal Yadav
- (11) Shri Ramdas Bandu Athawale
- (12) Smt. Tejaswini Seeramesh
- (13) Shri T.K. Hamza
- (14) Shri K. Yerrannaidu

Shri Shivraj V. Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 44 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj V. Patil.

The motion was adopted and the Bill was passed.

**\*10. Government Bill - Introduced**

The Special Economic Zones Bill, 2005.

**5.10 P.M.**

**11. Discussion under Rule 193**

**Time permissible: 2 hrs.**

**Time Taken: 22 mts.**

**Balance: 1 hr. 38 mts.**

Shri Prabodh Panda resumed his speech on the discussion regarding increasing population in the country raised by him on 6 May, 2005, and his speech was not concluded.

The discussion was not concluded.

**12. Half-an-Hour Discussion**

Shri Anil Basu raised a discussion on points arising out of the answer given by the Minister of Health and Family Welfare on 20.4.2005 to Starred Question No. 362 regarding Carcinogenic Chemicals in Baby Products.

Dr. Anbumani Ramdoss replied to the discussion.

**6.05 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10<sup>th</sup> May, 2005)*

**G.C. MALHOTRA,  
Secretary-General.**

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\*At 2.50 P.M.

# LOK SABHA

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Bulletin-Part I

**(Brief Record of Proceedings)**

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**Tuesday, May 10, 2005/Vaisakha 20, 1927 (Saka)**

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**No. 83**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 621, 622, 624, 626 and 627 were orally answered.  
Replies to Starred Question Nos. 623, 625, 628-640 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 6578-6763 were laid on the Table.

**12.01 P.M.**

**3. Observation by the Speaker**

The Speaker made an Observation regarding the business transacted by the House during the week ending on 6 May, 2005.

**4. Papers Laid on the Table**

**1.** a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India – Union Government (Commercial) (No. 6 of 2005)- Public Sector Undertakings –Petroleum Sector, for the year ended the March, 2004, under article 151 (1) of the Constitution.

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2003-2004, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2003-2004.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2003-2004, along with Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Roorkee, for the year 2003-2004.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the National Council for Educational Research and Training, New Delhi, for the year 2003-2004.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Educational Research and Training, New Delhi, for the year 2003-2004.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2000-2001.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2000-2001, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2000-2001.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2001-2002.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2003-2004.
- (13) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (11) above.

- (14) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Shantiniketan, for the year 2002-2003, together with Audit Report thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2003-2004.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2003-2004.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2003-2004.
  
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
  
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2003-2004.
  
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2003-2004.
  
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
  
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2003-2004.
  
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2003-2004.
  
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
  
- (28)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Madras), Chennai, for the year 2003-2004.
  
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology (Madras), Chennai, for the year 2003-2004, together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Madras), Chennai, for the year 2003-2004.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(30) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985:-

(i) Notification No.IG/Admn/(G)/Registrar/2003/1706 published in Gazette of India dated the 16<sup>th</sup> July, 2004 containing amendments to the statutes 5(6) (ii) and (iii), sub-clauses (b), (c) and (d), 9 (vii) and 10 (1) (iv) regarding the position of Registrar.

(ii) Notification No.IG/Admn/(G)/Ord.14/2000/1710 published in Gazette of India dated the 16<sup>th</sup> July, 2004 containing amendments/additions in Clause 1(3) to Ordinance No. 14 on Admission, Eligibility, Duration and Structure of various Degrees, Diplomas and Certificate Programme and Courses.

(iii) Notification No.IG/Admn(G)/Registrar/2003/1765 published in Gazette of India dated the 16<sup>th</sup> July, 2004 containing amendments to the Regulations for the meetings of Academic Council and Planning Board of the University.

(iv) Notification No.IG/Admn(G)/Ord.2/2000/1804 published in Gazette of India dated the 9<sup>th</sup> September, 2004, containing amendments/additions to Ordinance No. 2 on Regulating Leave to Employees (Including Teachers and Academic Staff).

(v) Notification No.IG/Admn(G)/Ord.5/2003/1802 published in Gazette of India dated the 9<sup>th</sup> September, 2004, containing amendments to Ordinance No. 5 on Recognition of Examinations/Degrees.

(31) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(32)(i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2002-2003.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2002-2003.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (34)(i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2003-2004.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (36)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2003-2004.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (38)(i) A copy of the Annual Report (Hindi and English versions) of the

Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 1997-1998, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 1997-1998.

(39)(i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 1998-1999, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 1998-1999.

(40)(i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 1999-2000.

(41)(i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2000-2001.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (37 to 40) above.

(43)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2003-2004, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2003-2004.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (45)(i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2003-2004.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2003-2004.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (47)(i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya, Uttar Pradesh, Lucknow, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya, Uttar Pradesh, Lucknow, for the year 2003-2004.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (49)(i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Kohima, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Kohima, for the year 2002-2003.
- (50) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (48) above.

(51)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2003-2004.

(52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

(53)(i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Karnataka, Bangalore, for the year 2003-2004, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Karnataka, Bangalore, for the year 2003-2004.

(54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.

(55)(i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority, Sikkim, for the year 2002-2003, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority, Sikkim, for the year 2002-2003.

(56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

(57)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai , for

the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai , for the year 2003-2004.

(58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.

(59)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur , for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur , for the year 2003-2004.

(60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

(61)(i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala (Sarva Shiksha Abhiyan Programme) for the years 2001-2002 and 2002-2003 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala (Sarva Shiksha Abhiyan Programme) for the years 2001-2002 and 2002-2003.

(62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.

(63)(i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Authority Punjab, Chandigarh, for the years 2001-2002 and 2002-2003 along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Authority Punjab, Chandigarh, for the years 2001-2002 and 2002-2003.
  - (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
  - (65)(i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2003-2004, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2003-2004.
  - (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
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## **5. Message from Rajya Sabha**

Secretary- General reported a message from Rajya Sabha that at its sitting held on the 9<sup>th</sup> May, 2005, Rajya Sabha passed the Credit Information Companies (Regulation) Bill, 2005.

## **6. Bill as passed by Rajya Sabha – Laid on the Table**

The Credit Information Companies (Regulation) Bill, 2005.

## **7. Report of Standing Committee on Defence**

Shri Balasaheb Vikhe Patil presented the Fifth Report (Hindi and English versions) of the Standing Committee on Defence on 'The Cantonments Bill, 2003'.

## **8. Statements by Ministers**

- (i) The Minister of Youth Affairs and Sports laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 152<sup>nd</sup> and 157<sup>th</sup> Reports of the Standing Committee on Human Resource Development pertaining to Ministry of Youth Affairs and Sports.
- (ii) The Minister of State of the Ministry of Urban Employment and Poverty Alleviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations of the Standing Committee on Urban Development as contained in the First and Fourth Reports on Demands for Grants (2004-05) of the Ministry of Urban Employment and Poverty Alleviation.

12.06 P.M.

#### 9. Calling Attention

Shri Madhusudan Mistry called the attention of the Minister of Environment and Forests to the situation arising out of non-implementation of instructions and guidelines by the State Governments, issued by the Environment and Forest Department for regularising the forest land being cultivated by the farmers prior to 1980 and steps taken by the Government in regard thereto.

The Minister of Environment and Forests made a statement in regard thereto.

#### **10. Government Bills - Introduced**

**12.37 P.M.**

- (i) The Weapons of Mass Destruction and Their Delivery Systems (Prohibition of Unlawful Activities) Bill, 2005.

**2.21 P.M.**

- (ii) The Bihar Value Added Tax Bill, 2005.

#### **11. Submissions by Members**

**12.42 P.M.**

- (i) **Regarding spread of meningitis in Delhi and other parts of the country.**

The following members made submissions regarding spread of meningitis in Delhi and other parts of the country:-

- (1) Shri Ramji Lal Suman
- (2) Shri Hannan Mollah
- (3) Dr. M. Jagannath
- (4) Dr. Ramchandra Dome
- (5) Dr. Anbumani Ramdoss

**12.57 P.M.**

**(ii) Regarding work on Babli Irrigation Project on Godavari river affecting water supply to Andhra Pradesh.**

The following members made submissions regarding work on Babli Irrigation Project on Godavari river affecting water supply to Andhra Pradesh:-

- (1) Shri K. Yerrannaidu
- (2) Shri N. Janardhana Reddy
- (3) Shri K.S. Rao
- (4) Shri Priya Ranjan Dasmunsi

**(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.20 P.M.)**

**Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table matters on matters sought to be raised by them under rule 377 as indicated against each

- (1) Dr. Karan Singh Yadav regarding need to clear the proposal of the Government of Rajasthan for setting up of Dairy Development Project at

Alwar.

- (2) Shri Govinda Aroon Ahuja regarding need to provide additional dwelling units and civic amenities to the people living in slums under S.R.A Scheme in Mumbai, Maharashtra.
- (3) Shri Sachin Pilot regarding need to include study material relating to North-Eastern States in educational text books in the country.
- (4) Shri Sajjan Kumar regarding need to take steps for uninterrupted supply of power in Delhi.
- (5) Shri Jivabhai A. Patel regarding need to increase customs duty on finished gold and dispense with the customs duty on imported gold materials.
- (6) Dr. Rameshwar Oraon regarding need to lay a railway line between Lohardagga and Gumla via Korba in Jharkhand.
- (7) Shri Harisinh Chavda regarding need to solve acute drinking water problem in Banaskantha and Patan districts of North Gujarat.
- (8) Dr. Sujan Chakraborty regarding need to redress the grievances of employees of NABARD.
- (9) Shri Khagen Das regarding need to accord Central University status to Tripura University.
- (10) Shri Tufani Saroj regarding need to extend the passenger train No. 565 running between Balia and Varanasi upto Allahabad.
- (11) Shri Mohan Singh regarding need to admit students in standard – I in Kendriya Vidyalaya, Deoria, Uttar Pradesh.
- (12) Shri Anirudh Prasad *alias* Sadhu Yadav regarding need to revive closed sugar mill in Gopalganj Parliamentary Constituency, Bihar.

- (13) Shri Mohammad Mukeem regarding need to review the construction of roads under Pradhan Mantri Gramin Sadak Yojna in certain blocks of Dumariaganj Parliamentary Constituency, Uttar Pradesh.
- (14) Smt. V. Radhika Selvai regarding need to solve the problems being faced by exporters in the country.
- (15) Shri M. Appadurai regarding need to address the problems of foodgrains exporters in the country.
- (16) Smt. Nivedita Mane regarding need to charge rentals applicable to rural areas on telephones in Kolhapur and Ichalkaranji Parliamentary Constituencies, Maharashtra.
- (17) Dr. K. Dhanaraju regarding need to take steps to accelerate literacy rate in the country.
- (18) Shri Tek Lal Mahato regarding need to take steps to check pollution caused due to mining activities by CCL in Bokaro district, Jharkhand.
- (19) Shri K. Yerrannaidu regarding need to include fishermen community of Andhra Pradesh in the list of scheduled tribes.
- (20) Shri Sarbananda Sonowal regarding need to withdraw restriction on piecemeal booking of gunny bags from Tezpur Railway Station by Assam Cooperative Jute Mills Limited.

**2.22 P.M.**

**13. Government Bill – Under Consideration**

**Time recommended by BAC: 4 Hrs.**

**Time Taken : 2 Hrs. 25 Mts.**

**Balance: 1 Hr. 35 Mts.**

The Right to Information Bill, 2004.

The motion for consideration of the Bill was moved by Shri Suresh Pachauri.

The following members took part in the debate:-

- (1) Shri Varkala Radhakrishnan
- (2) Shri Ramji Lal Suman
- (3) Shri Milind Murli Deora
- (4) Shri Alok Kumar Mehta
- (5) Shri Sachin Pilot
- (6) Shri Suravaram Sudhakar Reddy
- (7) Shri Samik Lahiri
- (8) Shri Shailendra Kumar
- (9) Shri Adhir Choudhary
- (10) Shri K. Yerrannaidu
- (11) Dr. R. Senthil
- (12) Shri Asaduddin Owaisi
- (13) Dr. Sebastian Paul
- (14) Shri Ram Kripal Yadav
- (15) Shri Ramdas Bandu Athawale

After taking sense of the House, the Speaker observed that the Minister would reply to the debate on the motion for consideration of the Bill tomorrow (11.5.2005).

The discussion was not concluded.

**4.47 P.M.**

## **14. Government Bill - Passed**

**Time Taken: 1 hr. 51 mts.**

The Special Economic Zones Bill, 2005.

The motion for consideration of the Bill was moved by Shri Kamal Nath.

The following members took part in the debate:-

- (1) Shri Rupchand Pal
- (2) Shri K.S. Rao
- (3) Shri Gurudas Dasgupta
- (4) Shri Madhusudan Mistry
- (5) Shri Alok Kumar Mehta
- (6) Prof. M. Ramadass
- (7) Shri Ramdas Bandu Athawale

Shri Kamal Nath replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 49 were adopted.

Clause 50 was adopted, as amended.

Clauses 51 to 58 were adopted.

The First to Third Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed, was moved by Shri Kamal Nath.

The motion was adopted and the Bill, as amended, was passed.

6.38 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11<sup>th</sup> May, 2005)*

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**G.C. MALHOTRA,**

**Secretary-General.**

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Wednesday, May 11, 2005/Vaisakha 21, 1927 (Saka)**

**No. 84**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 641, 643, 647, 650 and 651 were orally answered. Replies to Starred Question Nos. 642, 644-646, 648, 649 and 652-660 were laid on the Table.

**2. Unstarred Questions**

**Replies to Unstarred Question Nos. 6764-6993 were laid on the Table.**

**3. Papers Laid on the Table**

**1 SHRI T.R. BAALU to lay on the Table-**

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2003-2004., along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the each of the following Annual Accounts (Hindi and English versions) under sub-section (2) of section 103 Major Port Trusts Act, 1963:-

(a) (i) Annual Accounts of the Paradip Port Trust, Paradip, for the year 2003-2004, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2003-2004.

(b) (i) Annual Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2003-2004, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2003-2004.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) on the working of the Kolkata Port Trust, Kolkata, for the year 2003-2004.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Chennai Port Trust, Chennai, for the year 2003-2004.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping, Road Transport and Highways for the year 2005-2006.
- (ii) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping, Road Transport and Highways for the year 2005-2006.
- (10) A copy of the Notification No. G.S.R.250 (E) (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> April, 2005 approving the Madras Port Trust (Recruitment of Heads of Departments) Regulations, 2005 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

2 **DR. ANBUMANI RAMDOSS** to lay on the Table-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2003-2004.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**3 SHRI KAPIL SIBAL** to lay on the Table-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 2003-2004.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

**4 SHRIMATI PANABAKA LAKSHMI** to lay on the Table-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2003-2004.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2003-2004.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homeopathy, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homeopathy, New Delhi, for the year 2003-2004.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-

(i) The Prevention of Food Adulteration (1<sup>st</sup> Amendment) Rules, 2005 published in Notification No. G.S.R. 184 (E) in Gazette of India dated the 21<sup>st</sup> March, 2005.

(ii) The Prevention of Food Adulteration (2<sup>nd</sup> Amendment) Rules, 2005 published in Notification No. G.S.R. 185 (E) in Gazette of India dated the 21<sup>st</sup> March, 2005.

(10)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2002-2003, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2002-2003.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2003-2004.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2003-2004.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

**5 DR. DASARI NARAYAN RAO** to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Coal India Limited and the Ministry of Coal for the year 2005-2006.
- (ii) Memorandum of Understanding between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2005-2006.

**6 DR. SHAKEEL AHMAD** to lay on the Table a copy of the Telecommunication Interconnection Usage Charges (Fifth Amendment) Regulation (7 of 2005) published in Notification No. 409-8/2004-FN in Gazette of India dated the 13<sup>th</sup> April, 2004 under section 37 of the Telecom Regulatory Authority of India Act, 1997.

**7 SHRI K.H. MUNIAPPA** to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 286 (E) published in Gazette of India dated the 4<sup>th</sup> March, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai section) in the State of Tamil Nadu.
- (ii) S.O. 346 (E) published in Gazette of India dated the 18<sup>th</sup> March, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 76 in the State of Rajasthan.
- (iii) S.O. 353 (E) published in Gazette of India dated the 21<sup>st</sup> March, 2005 regarding acquisition of land for the public purpose of building (four laning) of National Highway No. 76 in the State of Rajasthan.
- (iv) S.O. 369 (E) published in Gazette of India dated the 23<sup>rd</sup> March, 2005 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 in District Seoni in the State of Madhya Pradesh.
- (v) S.O. 531 (E) published in Gazette of India dated the 8<sup>th</sup> April, 2005 making certain amendments in the Notification No. S.R.O. 1181 dated the 4<sup>th</sup> April, 1957.
- (vi) S.O. 1329 (E) published in Gazette of India dated the 7<sup>th</sup> December, 2004 regarding acquisition of land for public purpose of building, maintenance, management and operation of stretches mentioned therein on National Highways No. 8A and 8B in the State of Gujarat.
- (vii) S.O. 1352 (E) published in Gazette of India dated the 10<sup>th</sup> December, 2004 regarding acquisition of land for widening of National Highway including construction of bypass or realignments in the State of Rajasthan and Madhya Pradesh.
- (viii) S.O. 1381 (E) published in Gazette of India dated the 16<sup>th</sup> December, 2004 regarding acquisition of land for public purpose of building (four-laning) of National Highway No. 4 (Pune to Satara section) in the State of Maharashtra.
- (ix) S.O. 1238 (E) to S.O. 1241 (E) published in Gazette of India dated the 5<sup>th</sup> November, 2004 regarding acquisition of land for building (four-laning) of different stretches on National Highway No. 76 in the State of Rajasthan.
- (x) S.O. 1327 (E) published in Gazette of India dated the 6<sup>th</sup> December, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 in the State of Andhra Pradesh.

(xi) S.O. 1332 (E) published in Gazette of India dated the 7<sup>th</sup> December, 2004 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Chennai-Ranipet section) in the State of Tamil Nadu.

(xii) S.O. 344 (E) and S.O. 345 (E) published in Gazette of India dated the 18<sup>th</sup> March, 2005 regarding acquisition of land for public purpose of building (four-laning) of different stretches on National Highway No. 76 in the State of Rajasthan.

(xiii) S.O. 347 (E) published in Gazette of India dated the 18<sup>th</sup> March, 2005 regarding acquisition of land for public purpose of building (four-laning) of National Highways No. 14 and 76 in the State of Rajasthan.

(xiv) S.O. 354 (E) and S.O. 355 (E) published in Gazette of India dated the 21<sup>st</sup> March, 2005 regarding acquisition of land for public purpose of building (four-laning) of different stretches on National Highways No. 14 and 76 in the State of Rajasthan.

(xv) S.O. 356 (E) published in Gazette of India dated the 21<sup>st</sup> March, 2005 regarding acquisition of land for public purpose of building (four-laning) of National Highway No. 76 in the State of Rajasthan.

(xvi) S.O. 364 (E) published in Gazette of India dated the 22<sup>nd</sup> March, 2005 regarding acquisition of land for widening of existing toll plazas on National Highway No. 5 (Vijayawada-Eluru-Visakhapatnam section) in the State of Andhra Pradesh.

(xvii) S.O. 368 (E) published in Gazette of India dated the 23<sup>rd</sup> March, 2005 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 (including construction of bypasses) in the State of Madhya Pradesh.

(xviii) S.O. 421 (E) published in Gazette of India dated the 28<sup>th</sup> March, 2005 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 (including construction of bypasses) in District Deori Tehsil in the State of Madhya Pradesh.

(xix) S.O. 422 (E) published in Gazette of India dated the 28<sup>th</sup> March, 2005 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 (including construction of bypasses) in District Sagar in the State of Madhya Pradesh.

- (xx) S.O. 176 (E) published in Gazette of India dated the 8<sup>th</sup> February, 2005 making certain amendments in the Notification No. S.O. 1403 (E) dated the 8<sup>th</sup> December, 2003.
- (xxi) S.O. 177 (E) published in Gazette of India dated the 8<sup>th</sup> February, 2005 regarding acquisition of land for building (four-laning or six laning) of National Highway No. 25 in District Jhansi in the State of Uttar Pradesh.
- (xxii) S.O. 178 (E) published in Gazette of India dated the 8<sup>th</sup> February, 2005 regarding acquisition of land for building (four-laning or six laning) of National Highway No. 25 in District Jalaun in the State of Uttar Pradesh.
- (xxiii) S.O. 216 (E) published in Gazette of India dated the 17<sup>th</sup> February, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 25 in District Kanpur Dehat in the State of Uttar Pradesh.
- (xxiv) S.O. 351 (E) published in Gazette of India dated the 21<sup>st</sup> March, 2005 authorizing M/s Ideal Road Builders Limited, Dadar, Mumbai to collect and retain fees for the use of National Highway No. 4 (Khambatki Ghat between Pune and Satara) in the State of Maharashtra.
- (xxv) S.O. 501 (E) published in Gazette of India dated the 5<sup>th</sup> April, 2005 regarding acquisition of land for building (widening) of National Highway No. 7 (Nagpur-Hyderabad section) in the State of Andhra Pradesh.
- (xxvi) S.O. 502 (E) published in Gazette of India dated the 5<sup>th</sup> April, 2005 regarding acquisition of land for building (widening) of National Highway No. 1A (including construction of bypasses) in the State of Jammu and Kashmir.
- (xxvii) S.O. 540 (E) published in Gazette of India dated the 11<sup>th</sup> April, 2005 regarding acquisition of land for public purpose of building, maintenance, management and operation of National Highway No. 5A (Chandikhole-Paradip section) in the State of Orissa.
- (xxviii) S.O. 528 (E) published in Gazette of India dated the 8<sup>th</sup> April, 2005 regarding acquisition of land for building (widening), of National Highway No. 7 (Nagpur-Hyderabad section) in the State of Andhra Pradesh.

(2) A copy of each of the following the Notifications (Hindi and English versions) issued under section 11 of the National Highways Authority of India Act, 1988:-

- (i) S.O. 532 (E) published in Gazette of India dated the 8<sup>th</sup> April, 2005 entrusting the Guna bypass on National Highway No. 3 to the National Highways Authority of India.
- (ii) S.O. 157 (E) published in Gazette of India dated the 3<sup>rd</sup> February, 2005 levy of fee from the user of four-laned stretches of National Highway No. 45 (Chingelpet to Tindivanam section) in the State of Tamil Nadu.
- (iii) S.O. 158 (E) published in Gazette of India dated the 3<sup>rd</sup> February, 2005 levy of fee from the user of Cable Stayed Bridge across river Yamuna at Allahabad/Naini of the National Highway No. 27 (Allahabad-Mangawan) in the State of Uttar Pradesh.
- (iv) S.O. 180 (E) published in Gazette of India dated the 9<sup>th</sup> February, 2005 levy of fee from the user of four-laned stretch of National Highway No. 8A (Bamanbore to Samakhali to Gandhidham section) in the State of Gujarat.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 212 of the Motor Vehicles Act, 1988:-

- (i) The Central Motor Vehicles (Second Amendment) Rules, 2005 published in Notification No. G.S.R. 200 (E) in Gazette of India dated the 1<sup>st</sup> April, 2005, together with an explanatory memorandum and Corrigendum thereto published in Notification No. G.S.R. 247 (E) dated the 27<sup>th</sup> April, 2005.
  - (ii) The Central Motor Vehicles (Third Amendment) Rules, 2005 published in Notification No. G.S.R. 206 (E) in Gazette of India dated the 1<sup>st</sup> April, 2005, together with an explanatory memorandum.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, Noida, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineers, Noida, for the year 2003-2004.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union Government (Commercial) (No.7 of 2005) – Public Sector Undertakings - National Highways Development Project of National Highways Authority of India for the year ended March 2004, under article 151(1) of the Constitution.

**8 SHRI SHRIPRAKASH JAISWAL** to lay on the Table-

- (1) A copy of the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. F.13/25/2003/HP-I/Estt./1376 to 1380 in Delhi Gazette dated the 13<sup>th</sup> April, 2005 under sub-section (2) of section 148 of the Delhi Police Act, 1978.
- (2) A copy of the Foreigners (Amendment) Order, 2005 (Hindi and English versions) published in Notification No. G.S.R. 159 (E) in Gazette of India dated the 7<sup>th</sup> March, 2005 issued under section 3 of the Foreigners Act, 1946.

**9 SHRIMATI SURYAKANTA PATIL** to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Ninth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha:-

**NINTH LOK SABHA**

1. Statement No. LIV Second Session, 1990

**ELEVFENTH LOK SABHA**

2. Statement No. XXXIV Fourth Session, 1997

**TWELFTH LOK SABHA**

- |    |                      |                      |
|----|----------------------|----------------------|
| 3. | Statement No. XXVIII | Third Session, 1998  |
| 4. | Statement No. XXXI   | Fourth Session, 1999 |

### **THIRTEENTH LOK SABHA**

- |     |                     |                          |
|-----|---------------------|--------------------------|
| 5.  | Statement No. XXX   | Second Session, 1999     |
| 6.  | Statement No. XXXI  | Third Session, 2000      |
| 7.  | Statement No. XXVI  | Fourth Session, 2000     |
| 8.  | Statement No. XXV   | Fifth Session, 2000      |
| 9.  | Statement No. XXIV  | Sixth Session, 2001      |
| 10. | Statement No. XXXII | Seventh Session, 2001    |
| 11. | Statement No. XIX   | Eight Session, 2001      |
| 12. | Statement No. XVII  | Ninth Session, 2002      |
| 13. | Statement No. XIV   | Tenth Session, 2002      |
| 14. | Statement No. XII   | Eleventh Session, 2002   |
| 15. | Statement No. X     | Twelfth Session, 2003    |
| 16. | Statement No. VII   | Thirteenth Session, 2003 |
| 17. | Statement No. VI    | Fourteenth Session, 2003 |

### **FOURTEENTH LOK SABHA**

- |     |                  |                      |
|-----|------------------|----------------------|
| 18. | Statement No. IV | Second Session, 2004 |
| 19. | Statement No. II | Third Session, 2004  |

#### **4. Message from Rajya Sabha**

Secretary- General reported a message from Rajya Sabha that at its sitting held on the 10<sup>th</sup> May, 2005, Rajya Sabha passed the Private Security Agencies (Regulation) Bill, 2005.

#### **5. Bill as passed by Rajya Sabha – Laid on the Table**

The Private Security Agencies (Regulation) Bill, 2005.

#### **6. Report of the Committee on Private Members' Bills and Resolution**

Shri Charnjit Singh Atwal presented the Tenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **7. Reports of the Standing Committee on Railways**

Shri Basudeb Acharia presented a copy each of the following reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Ninth Report on the Railways (Amendment) Bill, 2004; and
- (2) Tenth Report on Action Taken by the Government on the recommendations/observations contained in the 16<sup>th</sup> Report of the Standing Committee on Railways (2003) (Thirteenth Lok Sabha) on 'Resource Mobilisation'.

#### **8. Report of the Business Advisory Committee**

Shri Pawan Kumar Bansal presented the Twelfth Report of the Business Advisory Committee.

#### **9. Statements By Ministers**

- (I) The Minister of State of the Ministry of Science and Technology and Minister of State of the Department of Ocean Development laid a copy each of the following statements (Hindi and English versions) regarding:-
  - (i) Status of implementation of the recommendations contained in the 126<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment & Forests on Demands for Grants (2004-2005) pertaining to Department of Scientific & Industrial Research.

- (ii) Status of implementation of the recommendations contained in the 128<sup>th</sup> Report of the Standing Committee on Science & Technology, Environment & Forests on Demands for Grants (2004-2005) pertaining to Department of Ocean Development; and
- (iii) Status of implementation of the recommendations contained in the 133<sup>rd</sup> Report of the Standing Committee on Science and Technology, Environment & Forests on Demands for Grants (2004-2005) pertaining to Department of Science & Technology.

(II) The Minister of State in the Ministry of External Affairs made a \*statement regarding the status of implementation of the recommendations contained in the First Report of the Standing Committee on External Affairs on Demands for Grants (2004-2005).

**12.07 P.M.**

**10. Calling Attention**

Dr. Baburao Mediyam called the attention of the Minister of Agriculture to the situation arising out of fall in price of Chillies in Tamil Nadu and Andhra Pradesh causing hardship to the Chilli growers and steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Agriculture made a statement in regard thereto.

**12.27 P.M.**

**11. Government Bill - Introduced**

The Admiralty Bill, 2005.

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**Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on matters to be raised by them under rule 377 as indicated against each :-

- (1) Dr. Tushar A. Chaudhary regarding need to construct over – bridges at Gangadhar and Virpur railway crossings on National Highway No. 6 in Gujarat.
- (2) Shri Nikhil Kumar regarding need to persuade the Government of Jharkhand for

installation of gates at the dams on North Koel and Batane rivers.

- (3) Shri Jashubhai Dhanabhai Barad regarding need to improve the working of landline and mobile telephone services network in Junagarh district, Gujarat.
- (4) Shri Chandra Sekhar Dubey regarding need to take steps for revival of Tundu Unit of Hindustan Zinc Limited with a view to safeguard the interests of workers of the company.
- (5) Shri Dhanuskodi Athithan regarding need to sanction laying of pipeline across National Highway at Tirunelveli with a view to providing drinking water in three town panchayats at Kayatar, Kalugumalai, Ettayapuram, Tamil Nadu.
- (6) Shri Furkan Ansari regarding need to declare Kali Temple at Pathraul in Deoghar, Jharkhand as a tourist centre and provide civic amenities for pilgrims.
- (7) Shri A. Venkatesh Naik regarding need to provide immediate Central assistance to the Government of Karnataka for tackling severe drought situation in the State.
- (8) Dr. K.S. Manoj regarding need to provide special economic package for overall developments of the small islands in Alappuzha Parliamentary Constituency, Kerala.
- (9) Shri P. Mohan regarding need to take up Delhi – Chennai Freight Corridor for implementation with a view to encouraging investment in the region.
- (10) Shri Santasri Chatterjee regarding need to declare Uttarpara Joykrishna Public Library in Hooghly district, West Bengal as an institute of National importance.
- (11) Shri Rajnarayan Budholiya regarding need to provide financial assistance to the Government of Uttar Pradesh for development of Charkhari lake in Mahoba district with a view to promoting eco-tourism.
- (12) Shri Rewati Raman Singh regarding need to provide small shops to unemployed youths by Urban Development Agencies throughout the country with a view to solving unemployment problem.
- (13) Shri Ram Kripal Yadav regarding need to run local train between Patna junction and city ghat for the benefit of local people.
- (14) Shri Alok Kumar Mehta regarding need to provide financial assistance for boulder pitching and repair of dam on Budhi Gandak, Bagmati and Kharsath rivers in Bihar with a view to strengthening the river embankments.
- (15) Shri Rajaram Pal regarding need to ensure proper functioning of sub-telephone exchanges in rural areas of Bilhour Parliamentary Constituency, Uttar Pradesh.

- (16) Shri Brajesh Pathak regarding need to provide better road connectivity and basic amenities at Kalyani Devi Temple and Periyar in Unnao, Uttar Pradesh with a view to promote tourism in the area.
- (17) Shri E. Ponnuswamy regarding need to provide relief and compensation to the farmers whose crops were damaged due to heavy rains in November, 2004 in Chidambaram Parliamentary Constituency, Tamil Nadu.
- (18) Dr. M. Jagannath regarding need to review the decision to observe winter/summer vacations in courts.
- (19) Shri Hemlal Murmu regarding need to consolidate rivers embankments in Jharkhand with a view to checking recurring floods in the region.
- (20) Shri Ramdas Bandu Athawale regarding need to extend reservation benefits to SCs and STs in private sector also.

### **13. Government Bills – Passed**

**Time Taken: Hrs. Mts.**

#### **(I) The Right to Information Bill, 2004.**

Discussion on the motion for consideration of the Bill moved by Pachauri on 10 May, 2005, continued.

Shri Suresh

The Prime Minister intervened in the debate.

Shri Suresh Pachauri replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clauses 4 to 14 were adopted, as amended.

Shri Suresh Pachauri moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in the Lok Sabha in so far as it requires that an amendment shall be

within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 87 to the Right to Information Bill, 2004 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 14A was adopted.

New Clause 14A was also adopted.

Shri Suresh Pachauri moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in the Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 88 to the Right to Information Bill, 2004 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 14B was adopted.

New Clause 14B was also adopted.

Shri Suresh Pachauri moved the following motion under Rule 388:-

“ That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in the Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 89 to the Right to Information Bill, 2004 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 14C was adopted.

New Clause 14C was also adopted.

Clauses 15 to 17 were adopted, as amended.

Clauses 18 to 20 were adopted.

Clauses 21 to 26 were adopted, as amended.

Clauses 27 and 28 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Pachauri.

Shri Suresh

The motion was adopted and the Bill, as amended, was passed.

**(Lok Sabha adjourned at 1.53 P.M. and re-assembled at 2.50 P.M.)**

## **(II) The Bihar Value Added Tax Bill, 2005**

Taken: 41 mts.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate: -

- (1) Shri Nikhil Kumar
- (2) Shri Swadesh Chakraborty
- (3) Shri Alok Kumar Mehta

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 100 were adopted.

The Schedules I to V were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

## **(III) The University of Allahabad Bill, 2005, as passed by Rajya Sabha.**

**Time Taken: Hrs. Mts.**

The motion for consideration of the Bill was moved by Shri Arjun Singh.

The following members took part in the debate: -

- (1) Dr. Rajesh Mishra
- (2) Shri Basudeb Barman
- (3) Shri Shailendra Kumar
- (4) Shri C.K. Chandrappan

- (5) Choudhary Bijendra Singh
- (6) Prof. M. Ramadass
- (7) Dr. Thokchom Meinya
- (8) Prof. Ram Gopal Yadav
- (9) Shri Ram Kripal Yadav
- (10) Shri Ramdas Bandu Athawale
- (11) Shri Rajaram Pal

Shri Arjun Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 46 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arjun Singh.

The motion was adopted and the Bill was passed.

4.56 P.M.

#### **14. Discussion under Rule 193**

**Time permissible: 2 hrs.**

**Time Taken: 55 mts.**

**Balance: 1 hr. 5 mts.**

Shri Prabodh Panda concluded his speech on the discussion regarding increasing population in the country raised by him on 6 May, 2005.

The following members took part in the debate:-

- (1) Shri Lalit Mohan Suklabaidya
- (2) Adv. P. Satheedevi
- (3) Shri Ramji Lal Suman (speech unfinished)

The discussion was not concluded.

5.29 P.M.

## **15. Half-an-Hour Discussion**

Shri Ravi Prakash Verma raised a discussion on points arising out of the answer given by the Minister of Human Resource Development on 22.03.2005 to Starred Question No. 261 regarding Sarva Shiksha Abhiyan.

Shri Arjun Singh replied to the discussion.

6.18 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 12<sup>th</sup> May, 2005)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

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\*He also laid some portion of his written statement on the Table.

**LOK SABHA**

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**Bulletin-Part I**

**(Brief Record of Proceedings)**

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**Thursday, May 12, 2005/Vaisakha 22, 1927 (Saka)**

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**No. 85**

**11.00 A.M.**

**(Due to interruptions in the House, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 11.15 A.M.)**

**1. Submissions by Members**

**(i) Regarding investigations conducted by CBI against the Leader of Bahujan Samaj Party.**

The following members made submissions regarding investigations conducted by CBI against the Leader of Bahujan Samaj Party

(1) Shri Brajesh Pathak

(2) Shri Rajaram Pal

(3) Shri Rajesh Verma

(4) Shri Pranab Mukherjee

**\*(ii)** To the submission made by Dr. Sujan Chakraborty regarding need to have an exclusive T.V. channel on Science & Technology, Shri S. Jaipal Reddy responded.

**2. Starred Questions**

Starred Question Nos. 661-663 were orally answered. Replies to Starred Question Nos. 664-680 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 6994-7155 were laid on the Table.

**12 Noon**

**4. Papers Laid on the Table**

The following papers were laid on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2003-2004.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2003-2004.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2001-2002, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2001-2002.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2002-2003.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2005-2006.

(ii) Memorandum of Understanding between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas for the year 2005-2006.

(iii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2005-2006.

(12) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Oilfields (Regulation and Development) Act, 1948:-

The Petroleum and Natural Gas (Amendment) Rules, 2004 published in Notification No. G.S.R. 813 (E) in Gazette of India dated the 16<sup>th</sup> December, 2004.

G.S.R. 814 (E) published in Gazette of India dated the 16<sup>th</sup> December, 2004 specifying the rates at which royalties shall be payable in respect of the mineral oils namely Crude Oil, Casing Head Condensate and Natural Gas

and also to make certain amendments in the Schedule to the Oilfields (Regulation and Development) Act, 1948.

(13)

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Airline Allied Services Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the Airline Allied Services Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14)

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15)(i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Academi, Raebareli, for the year 2003-2004, alongwith Audited Accounts.

(ii)

Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Academi, Raebareli, for the year 2003-2004.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Notification No. S.O. 435 (E) (Hindi and English versions) published in Gazette of India dated the 29<sup>th</sup> March, 2005 containing report of Justice G.C. Garg Commission of Inquiry set up to inquire into the Collision between Train No. 3152 Dn Jammu Tawi-Sealdah Express with derailed coaches of 2903 Up Golden Temple Mail on the Ambala-Ludhiana Section of Northern Railway on 26<sup>th</sup> November, 1998, together with Action Taken Report thereon under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

## **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

That at its sitting held on the 11<sup>th</sup> May, 2005, Rajya Sabha agreed without any amendment to the Prevention of Money-Laundering

(Amendment) Bill, 2005, passed by Lok Sabha on the 6<sup>th</sup> May, 2005.

\*(ii) That at its sitting held on the 11<sup>th</sup> May, 2005, Rajya Sabha passed the Special Economic Zones Bill, 2005, passed by the Lok Sabha on the 10<sup>th</sup> May, 2005 with amendments with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

## **§ 6. Bill as Amended by Rajya Sabha – Laid on the Table**

The Special Economic Zones Bill, 2005, as returned by Rajya Sabha with amendments.

## **7. Report Of Committee On Public Undertakings**

Shri Gurudas Dasgupta presented the Fifth Report (Hindi and English versions) of Committee on Public Undertakings (2005-06) on Action Taken by Government on the recommendations contained in the 12<sup>th</sup> Report of CPU (13<sup>th</sup> Lok Sabha) relating to "HPCL – Infructuous expenditure on creation of a pipeline."

## **8. Report of Committee on Subordinate Legislation**

Shri N.N. Krishnadas presented the Sixth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

### **“8A. Reports of Standing Committee on Industry**

Shri Sunil Khan laid on the table a copy each of the following Reports (Hindi and English versions) of Standing Committee on Industry:-

- (1) 172<sup>nd</sup> report on requirement of coir industries for its promotion and proliferation;
- (2) 173<sup>rd</sup> report on inter-sectoral strategic co-operation to promote small scale industries;
- (3) 174<sup>th</sup> report on Operational effectiveness of PMRY, REGP and KVI schemes in Bihar, Jharkhand, West Bengal and Maharashtra; and
- (4) 175<sup>th</sup> report on Key concern areas of small scale industries in select states.”.

## **9. Statements by Ministers**

(I) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the First, Third and Fourth Reports of the Standing Committee on Railways.

(II) The Minister of Chemicals and Fertilisers laid the following statements (Hindi and English versions) regarding the:-

Status of implementation of the recommendations contained in the First Report of the Standing Committee on Chemicals & Fertilizers on Demands for

Grants (2004-2005) pertaining to the Department of Chemicals and Petrochemicals;

(ii) Status of implementation of the recommendations contained in the Second Report of the Standing Committee on Chemicals & Fertilizers on Demands for Grants (2004-2005) pertaining to the Department of Fertilizers; and

(iii) Status of implementation of the recommendations contained in the Third Report of the Standing Committee on Coal and Steel on Demands for Grants (2004-2005) pertaining to the Ministry of Steel.

(III) The Minister of Petroleum & Natural Gas and Panchayati Raj laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4<sup>th</sup> Report of the Standing Committee on Rural Development on Demands for Grants (2004-2005) pertaining to the Ministry of Panchayati Raj.

(IV) The Minister of Social Justice & Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the First Report of the Standing Committee on Social Justice & Empowerment on Demands for Grants (2004-05) pertaining to the Ministry of Social Justice & Empowerment.

(V) The Minister of State of the Ministry of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 151<sup>st</sup>, 156<sup>th</sup> and 158<sup>th</sup> Reports of the Standing Committee on Industry pertaining to the Ministry of Heavy Industries and Public Enterprises.

(VI) The Minister of State of the Ministry of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 79<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2004-2005) pertaining to the Ministry of Tourism.

(VII) The Minister of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 78<sup>th</sup> and 88<sup>th</sup> Reports of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2004-05 and 2005-06) pertaining to the Ministry of Civil Aviation.

**12.06 P.M.**

#### **10. Observation by the Speaker**

The Speaker made the following Observation:-

"Hon'ble Members, we are all aware how crucial the conservation of natural resources in general and water resources in particular is. It has grown in importance of late with crisis after crisis afflicting the majority of living beings in our country and the world as a whole.

A recent tragic news report about a 12-year boy's death in a stampede where people fought for few litres of water from a tanker in Delhi highlights the gravity of the situation. Fall in the level of ground water table at an alarming rate is adding to our difficulties. I am sure, we, being elected representatives of the people, can do our bit in the Nation's efforts to solve this problem. On my part, I have decided to offer the premises of the Parliament House and the Speaker's House in Delhi, where I am a temporary occupant, and my residence in Kolkata for rain water harvesting. I am also going to ask the concerned Ministries to take up the project of providing the facilities for harvesting rainwater in all the residential and official premises under the control of the Speaker. I shall also be writing to the Ministry of Urban Development to take up similar projects for the Government accommodations. Let us hope the system of rain water harvesting will be in place before the onset of the monsoon. This move, I hope, will inspire all concerned to take up similar initiatives all over the country. I shall also take up this matter with the concerned Ministry for inclusion of offering rain water harvesting systems under MPLADS.

I have decided to constitute a Parliamentary Forum on Water so that we can all effectively discuss the problems in a structured manner and can discharge our obligations to the nation with result-oriented approach. I have no doubt that in this endeavour the hon. Members on all sides will render their active support and will carry the message to their constituencies so that the conservation of water does not remain a slogan. These efforts, if continued consistently, will surely go a long way in replenishing the ground water and mitigating the problems of water shortage.

Let us all hope for a very good monsoon, a rich harvest of crop as well as rain water."

## **11. Calling Attention**

**12.10 P.M.**

(i) Shri M.P. Veerendra Kumar called the attention of the Minister of Agriculture to the problems being faced by traditional fishermen in the country and steps taken by the Government in this regard.

The Minister of State in the Ministry of Agriculture made a statement in regard thereto.

Shri P. Karunakaran called the attention of the Minister of Tourism to the situation arising out of alleged irregular sale of Kovalam Ashoka Beach Resort at Trivandrum to M Far Hotels Private Ltd. and steps taken by the Government in regard thereto.

In response to the Calling Attention, the Minister of Tourism stated that the matter is sub-judice and it would not be appropriate for her to offer any comment at this point.

**12.37 P.M.**

**12. Motion Regarding the Twelfth Report of the Business Advisory Committee**

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 11<sup>th</sup> May, 2005."

The motion was adopted.

**12.38 P.M.**

**13. Government Bills – Introduced**

The Small and Medium Enterprises Development Bill, 2005.

The Taxation Laws (Amendment) Bill, 2005.

**12.41 P.M.**

The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2005.

The motion for leave to introduce the Bill moved by Shri H.R. Bhardwaj was opposed.

The motion was adopted and the Bill was introduced.

**14. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Ch. Lal Singh regarding need to rename one train each running between Delhi – Jammu and Jammu – Ajmer routes as ‘Shri Mata Vaishno Devi Shrine Express’ and ‘Ajmer Sharief Dargah Express’, respectively.
- (2) Dr. Arvind Sharma regarding need to shift toll tax plaza from National Highway No. 1 at Karnal, Haryana to any other place.
- (3) Shri Madan Lal Sharma regarding need to grant citizenship to refugees of 1947 settled in Jammu and Kashmir.
- (4) Shri Avtar Singh Bhadana regarding need for an enquiry into alleged mining in

Aravalli Hills in Faridabad district, Haryana.

- (5) Shri Kishanbhai V. Patel regarding need to improve the mobile phone connectivity of BSNL in Balsad Parliamentary Constituency, Gujarat.
- (6) Shri S.K. Kharventhan regarding need to permit other selected categories of persons to run telephone booths on railway stations besides handicapped persons in Tamil Nadu.
- (7) Shri Iqbal Ahmed Saradgi regarding need to release the balance amount of grants due to the Government of Karnataka under Teachers Education Programme.
- (8) Shri Anwar Hussain regarding need to restore Dhubri-Fakiragram railway line.
- (9) Shri K.C. Singh 'Baba' regarding need to formulate a national plan for rehabilitation of Gurjar Community in Uttaranchal and other parts of the country.
- (10) Shri Sunil Khan regarding need to formulate an action plan for regular dredging of the silt and sand deposited in the catchment area of Damodar and feeder canals of Durgapur barrage.
- (11) Smt. Minati Sen regarding need to make railway siding yard at Jalpaiguri operational with a view to safeguard the interest of workers engaged in unloading foodgrains at Jalpaiguri Railway Station.
- (12) Adv. P. Satheedevi regarding need to set up a National Circus Academy for promoting the circus industry.
- (13) Shri Ramji Lal Suman regarding need to increase honorarium of vocational teachers in the country.
- (14) Shri Daroga Prasad Saroj regarding need to solve drinking water problem in Lalganj Parliamentary Constituency, Uttar Pradesh.
- (15) Shri Rajesh Kumar Manjhi regarding need to formulate a master plan for Gaya, with a view to improving the drainage system in the city.

- (16) Mohd. Tahir Khan regarding need to construct roads under Rural Development Schemes in Sultanpur district, Uttar Pradesh.
- (17) Shri Sadashivrao Dadoba Mandlik regarding need to provide additional grants to the Government of Maharashtra for completing the on-going irrigation projects in the State.
- (18) Prof. M. Ramadass regarding need to implement the policy of reservation in employment to most backward class of Pondicherry.
- (19) Shri M. Shivanna regarding need to clear the proposal of the Government of Karnataka for implementation of Metro Project in Bangalore.
- (20) Dr. Arun Kumar Sarma regarding need to provide adequate funds for repair/maintenance of National Highway No. 52 linking Arunachal Pradesh and Assam.

## 15. Government Bills-Passed

**Time Taken: 1 hr. 19 mts.**

### **(I) The Weapons of Mass Destruction and Their Delivery Systems (Prohibition of Unlawful Activities) Bill, 2005.**

The motion for consideration of the Bill was moved by Shri K. Natwar Singh.

*(Lok Sabha adjourned at 1.36 P.M. and re-assembled at 2.40 P.M.)*

The following members took part in the debate:-

Shri Rupchand Pal

Shri Pawan Kumar  
Bansal

Prof. Ram Gopal  
Yadav

Shri Nikhil Kumar

Shri Sitaram Singh

Shri C.K.  
Chandrappan

Dr. (Col.) Dhani  
Ram Shandil

Shri K. Natwar Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 27 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the bill be passed was moved by Shri K. Natwar Singh

The motion was adopted and the Bill was passed.

**\*\* (II) The Private Security Agencies (Regulation) Bill, 2005, as passed by Rajya Sabha.**

The motion for consideration of the Bill was moved by Shri Shivraj V. Patil.

The following members took part in the debate: -

Dr. Rajesh Mishra

Shri Hannan Mollah

Shri Ramji Lal  
Suman

Shri Ram Kripal  
Yadav

Ch. Lal Singh

Shri Prabodh Panda

Shri Shivraj V. Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 25 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the bill be passed was moved by Shri Shivraj V. Patil

The motion was adopted and the Bill was passed.

**3.52 P.M.**

**16. Discussions Under Rule 193**

Time Taken: hrs. mts

Shri Rupchand Pal raised a discussion on the Statement made by the Hon'ble Prime Minister on 20.4.2005 regarding visits of Chinese Premier and the President of Pakistan to India.

The following members took part in the debate: -

Shri K.S. Rao

Prof. Ram Gopal  
Yadav

Shri Hannan Mollah

Shri Pawan Kumar  
Bansal

Shri Ram Kripal  
Yadav

Shri Prabodh Panda

Prof. M. Ramadass

Shri Madhusudan  
Mistry

Dr. M. Jagannath

Shri Asaduddin  
Owaisi

Shri Ramdas Bandu  
Athawale

Dr. Manmohan Singh replied to the debate.

The discussion was concluded.

**7.11 P.M.**

**17. Amendments made by Rajya Sabha to the Government Bill – Agreed to**

**The Special Economic Zones Bill, 2005**

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri E.V.K.S. Elangovan:-

**CLAUSE – 3**

1. That at page 4, **for** lines 24 to 26, the following be **substituted**, namely:-

"Provided that the Central Government may,-

after consulting the State Government concerned;

without referring the proposal for setting up the Special Economic Zone to the Board; and

after identifying the area,

*Suo moto* set up and notify the Special Economic Zone."

**CLAUSE – 49**

That at page 20, **after** line 45, the following be **inserted**, namely:-

"Provided that nothing contained in this section shall apply to any modifications of any Central Act or any rules or regulations made thereunder or any notification or order issued or direction given or scheme made thereunder so far as such modification, rule, regulation, notification, order or direction or scheme relates to the matters relating to trade unions, industrial and labour disputes, welfare of labour including conditions of work, provident funds, employers' liability, workmen's compensation, invalidity and old age pensions and maternity benefits applicable in any Special Economic Zones."

Shri Hannan Mollah took part in the debate.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri E.V.K.S. Elangovan.

The motion was adopted and the amendments were agreed to.

**7.15 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 13<sup>th</sup> May, 2005)*

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**G.C. MALHOTRA,**

**Secretary-General.**

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\*At 1.16 P.M.

\*\*At 6.16 P.M.

\$ At 4.50 P.M

# **LOK SABHA**

## **Bulletin-Part I**

### **(Brief Record of Proceedings)**

**Friday, May 13, 2005/Vaisakha 23, 1927 (Saka)**

**No. 86**

**11.00 A.M.**

#### **1. Obituary References**

The Speaker made references to the passing away of Shri Tulsidas Dasappa, a member of the Fourth to Sixth Lok Sabhas and Shri Chandradev Prasad Verma, a member of the Sixth, Seventh and Eleventh Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**11.05 A.M**

#### **2. Starred Questions**

Starred Question Nos. 681-683 and 685 were orally answered. Replies to Starred Question Nos. 684 and 686-700 were laid on the Table.

#### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 7156-7337 were laid on the Table.

**12 Noon**

#### **4. Papers Laid on the Table**

The following papers were laid on the Table:-

##### **1) SHRI PRANAB MUKHERJEE to lay on the Table –**

A copy of the Part-Report of the Phukan Commission and "Accompanying Note on the Justice S.N. Phukan Commission" (in English version only) under sub-section (4) of section (3) of the Commissions of Inquiry Act, 1952.

Statement (in English version only ) showing reasons for not laying simultaneously Hindi version of the papers mentioned at (1) above.

##### **2) SHRI RAM VILAS PASWAN to lay on the Table-**

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2001-2002.

(ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**3) SHRI SHANKERSINH VAGHELA to lay on the Table a copy of the Notification No. S.O.3 (E) (Hindi and English versions) published in Gazette of India dated the 3<sup>rd</sup> January, 2005 regarding constitution of the Jute Manufactures Development Council comprising of Chairman and Members mentioned therein with effect from 10<sup>th</sup> December, 2004 for a period of two years issued under section 3 of the Jute Manufacturers Development Council Act, 1983.**

**4) SHRI P.M. SAYEED** to lay on the Table a copy of the Statement (Hindi and English versions) correcting the reply given on 29.4.2005 to Unstarred Question No. 5310 by Shri Rayapati Sambasiva Rao, M.P., regarding Accelerated Power Development and Reforms Programme (APDRP).

**5). SHRI PRIYARANJAN DASMUNSI** to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Water and Power Consultancy Services (India) Limited and the Ministry of Water Resources for the year 2005-2006.

**6). SHRIMATI PANABAKA LAKSHMI** to lay on the Table-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda (Rashtriya Ayurveda Vidyapeeth), New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda (Rashtriya Ayurveda Vidyapeeth), New Delhi, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2003-2004.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2003-2004.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2003-2004, together with Audit Report thereon.
  
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2003-2004.
  
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
  
- (7) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi (formerly known as National Illness Assistance Fund), New Delhi, for the years 1996-1997, 1997-1998 and 1998-1999, along with Audited Accounts.
  
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
  
- (9) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi (formerly known as National Illness Assistance Fund), New Delhi, for the years 1999-2000 and 2000-2001, along with Audited Accounts.
  
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
  
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2002-2003, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2002-2003.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

**7) SHRI K.H. MUNIAPPA** to lay on the Table-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2003-2004, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**8) SHRI KANTILAL BHURIA** to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2003-2004.

- (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2003-2004.
  
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
  
- (3) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2001-2002.
  
  - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  
  - (b) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1998-1999.
  
  - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1998-1999, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  
  - (c) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2002-2003.
  
  - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2002-2003,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

**9) SHRI MOHD. ALI ASHRAF FATMI** to lay on the Table-

A copy of the Notification No. IG/Admn. (G)/St.1/2003/03 (Hindi and English versions) published in Gazette of India dated the 29<sup>th</sup> January, 2005 containing amendments to the Statutes 1(6) concerning the Vice-Chancellor, under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985.

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Uttaranchal Sabhi Ke Liye Shiksha Parishad (District Primary Education Programme-III), Dehradun, for the year 2001-2002, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttaranchal Sabhi Ke Liye Shiksha Parishad (District Primary Education Programme-III), Dehradun, for the year 2001-2002.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Uttaranchal Sabhi Ke Liye Shiksha Parishad (District Primary Education Programme-III), Dehradun, for the year 2002-2003, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttaranchal Sabhi Ke Liye Shiksha Parishad (District Primary Education Programme-III), Dehradun, for the year 2002-2003.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Uttaranchal Sabhi Ke Liye Shiksha Parishad (District Primary Education Programme-III), Dehradun, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttaranchal Sabhi Ke Liye Shiksha Parishad (District Primary Education Programme-III), Dehradun, for the year 2003-2004.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Uttaranchal Sabhi Ke Liye Shiksha Parishad (Sarva Shiksha Abhiyan) Dehradun, for the years 2001-2002 and 2002-2003, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttaranchal Sabhi Ke Liye Shiksha Parishad (Sarva Shiksha Abhiyan) Dehradun, for the years 2001-2002 and 2002-2003.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Uttaranchal Sabhi Ke Liye Shiksha Parishad (Sarva Shiksha Abhiyan) Dehradun, for the year 2003-2004, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttaranchal Sabhi Ke Liye Shiksha Parishad (Sarva Shiksha Abhiyan) Dehradun, for the year 2003-2004.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (10) above.

**10) SHRI S.S. PALANIMANICKAM** to lay on the Table-

A copy of the Notification No. S.O. 844 (E) (Hindi and English versions) published in Gazette of India dated the 24<sup>th</sup> July, 2004 regarding scheme of amalgamation of Global Trust Bank Limited with Oriental Bank of Commerce under sub-section (11) of section 45 of the Banking Regulation Act, 1949.

A copy of the Notification No. G.S.R. 262 (E) (Hindi and English versions) published in Gazette of India dated the 2<sup>nd</sup> May, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 3/2000-Service Tax dated the 6<sup>th</sup> July, 2000 under sub-section (4) of section 94 of the Finance Act, 1994.

A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 248 (E) published in Gazette of India dated the 27<sup>th</sup> April, 2005 together with an explanatory memorandum seeking to provide for the imposition of final anti-dumping duty on nylon tyre cord fabrics originating in or exported from Peoples Republic of China.

(ii) G.S.R. 266 (E) published in Gazette of India dated the 2<sup>nd</sup> May, 2005 together with an explanatory memorandum seeking to impose safeguard duty on imports of Tapioca Starch for a period of three years.

A copy of the Computers Additional duty (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 264 (E) in Gazette of India dated the 2<sup>nd</sup> May, 2005 under section 10 of the Customs Tariff Act, 1975, together with an explanatory memorandum.

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

G.S.R. 263 (E) published in Gazette of India dated the 2<sup>nd</sup> May, 2005 together with an explanatory memorandum making certain

amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.

G.S.R. 265 (E) published in Gazette of India dated the 2<sup>nd</sup> May, 2005 together with an explanatory memorandum seeking to exempt parts, components and accessories of mobile handsets including cellular phones, from the whole of the additional duty of customs leviable thereon.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

G.S.R. 257(E) published in Gazette of India dated the 2<sup>nd</sup> May, 2005 together with an explanatory memorandum making certain amendments in the Notification No3/2005-CE dated the 24<sup>th</sup> February, 2005.

G.S.R. 258(E) published in Gazette of India dated the 2<sup>nd</sup> May, 2005 together with an explanatory memorandum making certain amendments in the Notification No 6/2002-CE dated the 1<sup>st</sup> March, 2002.

G.S.R. 259(E) published in Gazette of India dated the 2<sup>nd</sup> May, 2005 together with an explanatory memorandum making certain amendments in the Notification No 29/2004-CE dated the 9<sup>th</sup> July, 2004.

G.S.R. 260(E) published in Gazette of India dated the 2<sup>nd</sup> May, 2005 together with an explanatory memorandum making certain amendments in the Notification No 4/2005-CE dated the 1<sup>st</sup> March, 2005.

The CENVAT Credit (Fifth Amendment) Rules, 2005 published in Notification No. G.S.R. 261(E) in Gazette of India dated the 2<sup>nd</sup> May, 2005 together with an explanatory memorandum.

**11) SHRI E.V.K.S. ELANGO VAN** to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2005-2006.

**12). SHRIMATI KANTI SINGH** to lay on the Table-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2003-2004, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**13) SHRI NAMO NARAIN MEENA** to lay on the Table-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2003-2004, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant Institute of Himalayan Environment and Development, Almora, for the year 2003-2004, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Govind Ballabh Pant Institute of Himalayan Environment and Development, Almora, for the year 2003-2004.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

## **5. Assent to Bills**

Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 20<sup>th</sup> April, 2005 from Rajya Sabha:-

- (i) The Appropriation (Railways) No. 2 Bill, 2005; and  
(ii) The Appropriation (No.2) Bill, 2005.

## **6. Minutes of Sitzings of the Committee on Private Members' Bills and Resolutions**

Shri Charnjit Singh Atwal laid on the Table the Minutes (Hindi and English versions) of the Sixth to Tenth sittings of the Committee on Private Members' Bills and Resolutions held during the fourth session.

## **7. Reports of Standing Committee on Information Technology**

Shri M.M. Pallam Raju presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) Nineteenth Report on Functioning of Registrar of Newspapers for India (RNI) relating to the Ministry of Information & Broadcasting; and  
(2) Twentieth Report on Functioning and Expansion of Postal Network relating to the Ministry of Communications and Information Technology (Department of Posts).

## **8. Report of Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Shailendra Kumar laid on the Table a copy of the Seventh Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Hindu

Succession (Amendment) Bill, 2004.

**9. Evidence tendred before Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Shailendra Kumar laid on the Table a copy of the Evidence tendered before the Standing Committee on Personnel, Public Grievances, Law & Justice on the Hindu Succession (Amendment) Bill, 2004.

**10. Presentation of Petition**

Shri M.P. Veerendra Kumar presented a petition signed by Prof. Madhu Dandvate, Chairperson-Reception Committee, National Campaign Committee for Unorganized Sector Workers, Siddiqui Building, 6122, Bada Hindu Rao, Delhi and others requesting for redressal of demands of the workers of unorganized sector.

**11. Statements By Ministers**

(i) The Minister of Tribal Affairs and Minister of Development of North-Eastern Region laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 110<sup>TH</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2004-2005) pertaining to the Ministry of Development of North Eastern Region.

(ii) The Minister of Health and Family Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the Report of the Standing Committee on Health and Family Welfare on Demands for Grants (2004-2005) pertaining to the Ministry of Health and Family Welfare.

(iii) The Minister of State in the Ministries of Defence and Parliamentary Affairs on behalf of the Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the First Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-2005) of the Ministry of Personnel, Public Grievances and Pensions.

(iv) The Minister of State in the Prime Minister's Office laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 129<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2004-2005) of the Department of Space.

\*(v) The Minister of Finance made a statement regarding disinvestment of Centaur Hotel Juhu Beach, Mumbai and Centaur Hotel, Mumbai Airport.

**12.07 P.M.**

**12. Calling Attention**

Shri Gurudas Dasgupta called the attention of the Minister of Labour & Employment to the situation arising out of alleged violation of Payment of Wages Act and Payment of Minimum Wages Act and the need to enact a comprehensive legislation for the unorganized labour in the country and steps taken by the Government in this regard.

The Minister of Labour and Employment made a statement in regard thereto.

**13. Government Bills – Introduced**

**12.56 P.M.**

- (i) The Banking Regulation (Amendment) Bill, 2005.

**1.00 P.M.**

- (ii) The Reserve Bank of India (Amendment) Bill, 2005.

*(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2. 07 P.M.)*

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**Matters under Rule 377**

- (1) Shri Varkala Radhakrishnan raised a matter regarding need for taking over of the Bio-Technology Centre at Trivandrum, Kerala by the Central Government.
- (2) Shri Swadesh Chakraborty raised a matter regarding need to check dumping of waste in Rani Jhil in Howrah Division of Eastern Railway with a view to prevent the environmental pollution.
- (3) Shri Shailendra Kumar raised a matter regarding need to release funds for

completion of Saidpur and Gurauli irrigation pump projects in Chail Parliamentary Constituency, Uttar Pradesh.

- (4) Shri Ganesh Prasad Singh raised a matter regarding need to clear the proposal of the Government of Bihar for construction of a barrage at Hamidnagar.
- (5) Shri P. Karunakaran raised a matter regarding need to set up an industry in Kasargod district of Kerala with a view to providing employment to local people.

## **15. Government Bills – Passed**

2.15 P.M.

- (i) The Credit Information Companies (Regulation) Bill, 2005, as passed by Rajya Sabha.

Time Taken: 55 mts.

The motion for consideration of the Bill was moved by  
Chidambaram.

Shri P.

The following members took part in the debate: -

- (1) Shri K.S. Rao
- (2) Shri Swadesh Chakraborty
- (3) Shri Bhubneshwar Prasad Mehta
- (4) Shri Alok Kumar Mehta
- (5) Shri S.K. Kharventhan

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 37 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

3.10. P.M.

(ii) The Hire-Purchase (Repeal) Bill, 2005, as passed by Rajya Sabha

Time Taken: 9 mts.

The motion for consideration of the Bill was moved by Shri H.R. Bhardwaj.

The following members took part in the debate: -

- (1) Shri K.S. Rao
- (2) Shri S.K. Kharventhan

Shri H.R. Bhardwaj replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill was passed.

3.19 P.M.

## **16. Discussion under Rule 193**

**Time permissible: 2 hrs.**

**Time Taken: 1 hr. 04 mts.**

**Balance: 56 mts.**

Discussion regarding increasing population in the country raised by Shri Prabodh Panda on the 6 May, 2005, continued.

Dr. Karan Singh Yadav took part in the debate and his speech was not concluded.

The discussion was not concluded.

3.29 P.M.

**17. Motion regarding Tenth Report of the Committee on Private Members' Bills and Resolutions**

Shri Alok Kumar Mehta moved the following motion:-

“That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11<sup>th</sup> May, 2005”.

The motion was adopted.

**18. Private Members' Bills - Introduced**

- (i) The Indian Penal Code (Amendment) Bill, 2005 (Amendment of section 375) by Shri Abdullakutty.
- (ii) The Constitution (Amendment) Bill, 2005 (Amendment of articles 124 and 217) by Shri Abdullakutty.
- (iii) The Constitution (Amendment) Bill, 2005 (Amendment of the Seventh Schedule) by Shrimati Daggubati Purandeswari.
- (iv) The Commercial Crops Workers (Welfare) Bill, 2005 by Shri Abdullakutty.

3.33 P.M.

**19. Private Member's Bill – Negatived**

The Regional Rural Banks (Amendment) Bill, 2004 (Amendment of section 2, etc.) by Shri Basudeb Acharia.

Discussion on the motion for consideration of the Bill moved by Shri Basudeb Acharia on the 29<sup>th</sup> April, 2005, continued.

The following members took part in the debate:-

- (1) Dr. Karan Singh Yadav

- (2) Shri Sunil Khan
- (3) Shri C.K. Chandrappan
- (4) Shri Prabodh Panda
- (5) Shri P. Chidambaram

Shri Basudeb Acharia replied to the debate.

The Bill was negatived.

4.38 P.M.

## **20. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Bihar Value Added Tax Bill, 2005, passed by the Lok Sabha on the 11<sup>th</sup> May, 2005.
- (ii) That at its sitting held on the 12<sup>th</sup> May, 2005, Rajya Sabha agreed without any amendment to the Right to Information Bill, 2005, passed by Lok Sabha on the 11<sup>th</sup> May, 2005.

4.50 P.M.

## **21. Private Member's Bill – Under Consideration**

The Abolition of Child Labour Bill, 2005 by Shri Iqbal Ahmed Saradgi.

The motion for consideration of the Bill was moved by Shri Iqbal Ahmed Saradgi.

The following members took part in the debate:-

- (1) Shri Sunil Khan
- (2) Shri Surendra Prakash Goyal

- (3) Shri Shailendra Kumar
- (4) Smt. Tejaswini Seeramesh
- (5) Shri C.K. Chandrappan (Speech unfinished)

The discussion was not concluded.

5.54 P.M.

## **22. Valedictory Reference**

The Prime Minister and the Speaker made Valedictory References on the conclusion of the Fourth Session of the Fourteenth Lok Sabha.

6.10 P.M.

## **23. National Song**

The National song was played.

(Lok Sabha adjourned *sine-die* at 6.11 P.M.)

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**G.C. MALHOTRA,**

**Secretary-General.**

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\* Made at 3.28 P.M.